

**BEFORE THE NATIONAL GREEN TRIBUNAL (SOUTHERN ZONE)
AT CHENNAI**

Original Application No. 95 of 2023

1. Kannappan,

Son of Theepanjan,
Tsunami Quarters,
Thazhuthali Kuppam, Cheyyur,
Kancheepuram.
Ph: 9566254546 Email: yogeshwaranadv@gmail.com

2. D. Moorthy,

Son of Duraikannan,
Tsunami Quarters,
Thazhuthali Kuppam, Cheyyur,
Kancheepuram.
Ph: 9566254546 Email: yogeshwaranadv@gmail.com

.....Applicants

Versus

1. The Tamil Nadu Coastal Zone Management Authority,
Rep by its Member Secretary,
No.1, Jeenis Road, Panagal Building,
Ground Floor, Saidapet, Chennai – 600 015
Email: tndoe@tn.nic.in, Phone: 044-24336594
& ORS

.....Respondents

**ADDITIONAL TYPED SET OF DOCUMENTS FILED BY THE 1ST
RESPONDENT**

S.NO	Date	Description of the Documents	Pg. No.
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(Note: The page numbers are at the bottom of every page)



DR D SHANMUGANATHAN
STANDING COUNSEL
GOVERNMENT OF TAMIL NADU
NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE
CHENNAI

DATE: 31.07.2025

TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE,
9TH FLOOR, METROS, ANNA SALAI, NANDANAM, CHENNAI - 600 035

Lr. No. P1/1484/2023, dated 05.06.2025

Sub.: Dept. of Environment & Climate Change - Original Application No. 95 of 2023 - Illegal Construction in CRZ areas - Paramankeni village, Chengalpattu district - Violation identified as per provisions of CRZ Notification, 2011 - Prosecution under Section 5 of the Environment (Protection) Act, 1986 - **Show Cause Notice** - Issued

Ref.: 1) Inspection report submitted by District Collector, D.O. Letter No. F1/Chengalpattu/CRZ/Violation/OA 95 of 2023/2025, dated 07/05/2025
2) Hon'ble NGT (SZ) order dated: 02/06/2025

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With reference to the report 1st cited, a field inspection was carried out by the Sub-Committee on 29.04.2025 constituted by the Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) in connection with Original Application No. 95 of 2023 before the Hon'ble National Green Tribunal (Southern Zone). The inspection specifically addressed unauthorised developments in Survey Nos. 482, 483, 484, 485, 486, 487, 488, 496, 497, 498, and 499 of Paramankeni Village, and Survey No. 241 of Mudaliarkuppam Village, Cheyyur Taluk, Chengalpattu District.

WHEREAS, it has been observed that "a house with Ground floor having Cement sheet and compound wall was found constructed in the location" has been constructed at the following location:

- **Latitude:** 12.346031 N | **Longitude:** 80.061530 E
- SF. No. 488/2 of Paramankeni Village, Cheyyur Taluk, Chengalpattu District

WHEREAS, the Hon'ble National Green Tribunal (Southern Zone), in its order dated 02.06.2025, taking serious note of such unauthorised constructions, recorded the following observation:

"Despite the violations being evident, having been brought to the attention of the authorities, and the matter being sub judice before this Tribunal, the continued inaction

of the authorities over the past two years is highly deplorable... The prolonged inaction has clearly emboldened other violators to erect permanent structures within the prohibited zone... Such failure to act amounts to gross negligence on the part of the authorities entrusted with the responsibility of protecting the coastal environment."

The Hon'ble Tribunal further directed the TNSCZMA to take prompt and appropriate action against such violations.

WHEREAS, your construction activity falls within the Coastal Regulation Zone-III (CRZ-III) No Development Zone (NDZ). As per Paragraph 8 III (ii) of the CRZ Notification, 2011,

"No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under the notification"

WHEREAS, the said construction constitutes a violation of the CRZ Notification, 2011. In exercise of the powers conferred under Section 5 of the Environment (Protection) Act, 1986, you, Mrs. Indira Subramaniyam, W/o. Subramaniyam, No. 26, Rajasekara Mudali Street, Chennai - 600 004, are hereby directed to show cause in writing, with supporting documents, within 15 (Fifteen) days from the date of receipt of this notice as to why action should not be initiated against you for the said violation.

It is further informed that, if no reply is received within the stipulated time, it would be construed that you have no satisfactory explanation to offer, and appropriate action will be initiated under the relevant provisions of law, without any further notice. Also, this notice is issued without prejudice to any other legal action that may be initiated against you under applicable laws.

Sd./- A.R. Rahul Nadh
Member Secretary, TNSCZMA /
Director, Department of Environment
and Climate Change

To,

Mrs. Indira Subramaniyam,
W/o. Subramaniyam,
No. 26, Rajasekara Mudali Street,
Chennai - 600004.

Copy to

1) The Chairperson, Tamil Nadu State Coastal Zone Management Authority/,
Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai - 600 009.

2) The Chairman/DCZMA,
District Collector,
Chengalpattu district,
Chengalpattu - 603 001.

3) The Member Secretary/DCZMA,
Personal Assistant (G) to the District Collector,
Chengalpattu district,
Chengalpattu - 603 001.

// forwarded by order //

[Handwritten Signature]
6.6.25
For Director of Environment
and Climate Change

[Handwritten Signature]
6/6/25

[Handwritten Signature]

TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE,
9TH FLOOR, METROS, ANNA SALAI, NANDANAM, CHENNAI – 600 035

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WHEREAS, it has been observed that “a small building with Ground floor” has been constructed at the following location:

- **Latitude:** 12.343408 N | **Longitude:** 80.060347 E
- SF. No. 495/1 of Paramankeni Village, Cheyyur Taluk, Chengalpattu District

WHEREAS, the Hon'ble National Green Tribunal (Southern Zone), in its order dated 02.06.2025, taking serious note of such unauthorised constructions, recorded the following observation:

“Despite the violations being evident, having been brought to the attention of the authorities, and the matter being sub judice before this Tribunal, the continued inaction of the authorities over the past two years is highly deplorable... The prolonged inaction

has clearly emboldened other violators to erect permanent structures within the prohibited zone... Such failure to act amounts to gross negligence on the part of the authorities entrusted with the responsibility of protecting the coastal environment."

The Hon'ble Tribunal further directed the TNSCZMA to take prompt and appropriate action against such violations.

WHEREAS, your construction activity falls within the Coastal Regulation Zone-III (CRZ-III) No Development Zone (NDZ). As per Paragraph 8 III (ii) of the CRZ Notification, 2011,

"No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under the notification"

WHEREAS, the said construction constitutes a violation of the CRZ Notification, 2011. In exercise of the powers conferred under Section 5 of the Environment (Protection) Act, 1986, you, Mr. M.S.Rama Mohan Rao, S/o.Late M.Marayya, No.1/2, Krishnabai Street, T.Nagar, Chennai - 600 017, are hereby directed to show cause in writing, with supporting documents, within 15 (Fifteen) days from the date of receipt of this notice as to why action should not be initiated against you for the said violation.

It is further informed that, if no reply is received within the stipulated time, it would be construed that you have no satisfactory explanation to offer, and appropriate action will be initiated under the relevant provisions of law, without any further notice. Also, this notice is issued without prejudice to any other legal action that may be initiated against you under applicable laws.

Sd./- A.R. Rahul Nadh
Member Secretary, TNSCZMA /
Director, Department of Environment
and Climate Change

To,

Mr.M.S.Rama Mohan Rao,
S/o.Late M.Marayya,
No.1/2, Krishnabai Street, T.Nagar,
Chennai--600 017.

Copy to

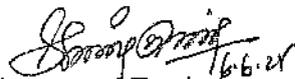
1) The Chairperson, Tamil Nadu State Coastal Zone Management Authority/,
Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai – 600 009.

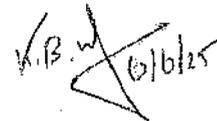
2) The Chairman/DCZMA,
District Collector,
Chengalpattu district,
Chengalpattu – 603 001.

3) The Member Secretary/DCZMA,
Personal Assistant (G) to the District Collector,
Chengalpattu district,
Chengalpattu – 603 001.

// forwarded by order //

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For Director of Environment
and Climate Change


W.B. 6/6/25

TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE,
9TH FLOOR, METROS, ANNA SALAI, NANDANAM, CHENNAI - 600 035

Lr. No. P1/1484/2023, dated 05.06.2025

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2) Hon'ble NGT (SZ) order dated: 02/06/2025

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With reference to the report 1st cited, a field inspection was carried out by the Sub-Committee on 29.04.2025 constituted by the Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) in connection with Original Application No. 95 of 2023 before the Hon'ble National Green Tribunal (Southern Zone). The inspection specifically addressed unauthorised developments in Survey Nos. 482, 483, 484, 485, 486, 487, 488, 496, 497, 498, and 499 of Paramankeni Village, and Survey No. 241 of Mudaliarkuppam Village, Cheyyur Taluk, Chengalpattu District.

WHEREAS, it has been observed that “a building with Ground + First floor and compound wall was found constructed in the said location. The building was found to be locked and no person was available” has been constructed at the following location:

- **Latitude:** 12.346578 N | **Longitude:** 80.064668 E
- SF. No. 485/1A2 of Paramankeni Village, Cheyyur Taluk, Chengalpattu District

WHEREAS, the Hon'ble National Green Tribunal (Southern Zone), in its order dated 02.06.2025, taking serious note of such unauthorised constructions, recorded the following observation:

“Despite the violations being evident, having been brought to the attention of the authorities, and the matter being sub judice before this Tribunal, the continued inaction of the authorities over the past two years is highly deplorable... The prolonged inaction has clearly emboldened other violators to erect permanent structures within the prohibited zone... Such failure to act amounts to gross negligence on the part of the authorities entrusted with the responsibility of protecting the coastal environment.”

The Hon'ble Tribunal further directed the TNSCZMA to take prompt and appropriate action against such violations.

WHEREAS, your construction activity falls within the Coastal Regulation Zone-III (CRZ-III) No Development Zone (NDZ). As per Paragraph 8 III (ii) of the CRZ Notification, 2011,

“No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under the notification”

WHEREAS, the said construction constitutes a violation of the CRZ Notification, 2011. In exercise of the powers conferred under Section 5 of the Environment (Protection) Act, 1986, you, Mrs. Kalapana Babu, W/o. Babu Thiagarajan, No. 14, Fourth Cross Street, Karpagam Gardens, Adyar, Chennai - 600 020, are hereby directed to show cause in writing, with supporting documents, within 15 (Fifteen) days from the date of receipt of this notice as to why action should not be initiated against you for the said violation.

It is further informed that, if no reply is received within the stipulated time, it would be construed that you have no satisfactory explanation to offer, and appropriate action will be initiated under the relevant provisions of law, without any further notice. Also, this notice is issued without prejudice to any other legal action that may be initiated against you under applicable laws.

Sd./- A.R. Rahul Nadh
Member Secretary, TNSCZMA /
Director, Department of Environment
and Climate Change

To,

Mrs. Kalapana Babu,
W/o. Babu Thiagarajan,

No. 14, Fourth Cross Street, Karpagam Gardens,
Adyar, Chennai - 600020.

Copy to

1) The Chairperson, Tamil Nadu State Coastal Zone Management Authority/,
Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai - 600 009.

2) The Chairman/DCZMA,
District Collector,
Chengalpattu district,
Chengalpattu - 603 001.

3) The Member Secretary/DCZMA,
Personal Assistant (G) to the District Collector,
Chengalpattu district,
Chengalpattu - 603 001.

// forwarded by order //

E.F.

[Signature] 16.6.25
For Director of Environment
and Climate Change

V.B.W.
6/6/25

TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE,
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WHEREAS, it has been observed that “An under construction building with foundation and compound wall being constructed was observed” has been constructed at the following location:

- **Latitude:** 12.340823 N | **Longitude:** 80.060423 E
- SF. No. 498/1A3, 1A4, 1A5, 1A6 of Paramankeni Village, Cheyyur Taluk, Chengalpattu District

WHEREAS, the Hon'ble National Green Tribunal (Southern Zone), in its order dated 02.06.2025, taking serious note of such unauthorised constructions, recorded the following observation:

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WHEREAS, the said construction constitutes a violation of the CRZ Notification, 2011. In exercise of the powers conferred under Section 5 of the Environment (Protection) Act, 1986, you, Mr.Gnanasehar Devadason, S/o. Gnanaraj, 1A, Chinnandikuppam Main Road, Vettuvankani, Injambakkam, Chennai -600115 & Mr. L. Suren son of Lakshmanan, 25/11A Sarangapani Street, T. Nagar, Chennai 600 017, are hereby directed to show cause in writing, with supporting documents, within 15 (Fifteen) days from the date of receipt of this notice as to why action should not be initiated against you for the said violation.

It is further informed that, if no reply is received within the stipulated time, it would be construed that you have no satisfactory explanation to offer, and appropriate action will be initiated under the relevant provisions of law, without any further notice. Also, this notice is issued without prejudice to any other legal action that may be initiated against you under applicable laws.

Sd./- A.R. Rahul Nadh
Member Secretary, TNSCZMA /
Director, Department of Environment
and Climate Change

To,

Mr.Gnanasehar Devadason,
S/o. Gnanaraj,
1A, Chinnandikuppam Main Road,

Vettuvankani,
Injambakkam, Chennai -600115

&

Mr. L. Suren
son of Lakshmanan,
25/11A Sarangapani Street,
T. Nagar, Chennai 600 017.

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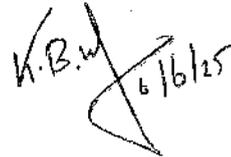
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Additional Chief Secretary to Government,
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2) The Chairman/DCZMA,
District Collector,
Chengalpattu district,
Chengalpattu - 603 001.

3) The Member Secretary/DCZMA,
Personal Assistant (G) to the District Collector,
Chengalpattu district,
Chengalpattu - 603 001.

// forwarded by order //


For Director of Environment
and Climate Change


W.B.W
6/6/25

TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE,
9TH FLOOR, METROS, ANNA SALAI, NANDANAM, CHENNAI - 600 035

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WHEREAS, it has been observed that "a building with Ground floor and compound wall was found constructed in the said location. The building was found locked and no person was available" has been constructed at the following location:

- **Latitude:** 12.349895 N | **Longitude:** 80.064563 E
- SF. No. 483/2E of Paramankeni Village, Cheyyur Taluk, Chengalpattu District.

WHEREAS, the Hon'ble National Green Tribunal (Southern Zone), in its order dated 02.06.2025, taking serious note of such unauthorised constructions, recorded the following observation:

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of the authorities over the past two years is highly deplorable... The prolonged inaction has clearly emboldened other violators to erect permanent structures within the prohibited zone... Such failure to act amounts to gross negligence on the part of the authorities entrusted with the responsibility of protecting the coastal environment."

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WHEREAS, the said construction constitutes a violation of the CRZ Notification, 2011. In exercise of the powers conferred under Section 5 of the Environment (Protection) Act, 1986, you, Mr. Thirumalai Varadarajan, S/o. T.N.Gopalan, No. 5/11, Rajamannar Street, T. Nagar, Chennai - 600017, are hereby directed to show cause in writing, with supporting documents, within 15 (Fifteen) days from the date of receipt of this notice as to why action should not be initiated against you for the said violation.

It is further informed that, if no reply is received within the stipulated time, it would be construed that you have no satisfactory explanation to offer, and appropriate action will be initiated under the relevant provisions of law, without any further notice. Also, this notice is issued without prejudice to any other legal action that may be initiated against you under applicable laws.

Sd./- A.R. Rahul Nadh
Member Secretary, TNSCZMA /
Director, Department of Environment
and Climate Change

To,

Mr. Thirumalai Varadarajan,
S/o. T.N.Gopalan,
No. 5/11, Rajamannar Street,
T. Nagar, Chennai - 600 017.

Copy to

1) The Chairperson, Tamil Nadu State Coastal Zone Management Authority/,
Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai - 600 009.

2) The Chairman/DCZMA,
District Collector,
Chengalpattu district,
Chengalpattu - 603 001.

3) The Member Secretary/DCZMA,
Personal Assistant (G) to the District Collector,
Chengalpattu district,
Chengalpattu - 603 001.

// forwarded by order //

[Signature] 6.6.25

For Director of Environment
and Climate Change

CF

V.B.W 6/6/25

அனுப்பப்பட்டது

6.6
9/6/25

TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE,
9TH FLOOR, METROS, ANNA SALAI, NANDANAM, CHENNAI - 600 035

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WHEREAS, it has been observed that "a building with Ground + 2 floors, an under construction building with construction of ground floor and compound wall was found in the said location" has been constructed at the following location:

- **Latitude:** 12.341847 N | **Longitude:** 80.061709 E
- SF. No. 488/6B, 6C of Paramankeni Village, Cheyyur Taluk, Chengalpattu District

WHEREAS, the Hon'ble National Green Tribunal (Southern Zone), in its order dated 02.06.2025, taking serious note of such unauthorised constructions, recorded the following observation:

"Despite the violations being evident, having been brought to the attention of the authorities, and the matter being sub judice before this Tribunal, the continued inaction

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"No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under the notification"

WHEREAS, the said construction constitutes a violation of the CRZ Notification, 2011. In exercise of the powers conferred under Section 5 of the Environment (Protection) Act, 1986, you, Mrs. Vasundhra Vetri, W/o. Mr. Vetri Duraisamy, No.28, 1st Main Road, CIT Nagar Chennai 600 035, are hereby directed to show cause in writing, with supporting documents, within 15 (Fifteen) days from the date of receipt of this notice as to why action should not be initiated against you for the said violation.

It is further informed that, if no reply is received within the stipulated time, it would be construed that you have no satisfactory explanation to offer, and appropriate action will be initiated under the relevant provisions of law, without any further notice. Also, this notice is issued without prejudice to any other legal action that may be initiated against you under applicable laws.

Sd./- A.R. Rahul Nadh
Member Secretary, TNSCZMA /
Director, Department of Environment
and Climate Change

To,

Mrs. Vasundhra Vetri,
W/o. Mr. Vetri Duraisamy,
No.28, 1st Main
Road, CIT Nagar Chennai 600 035.

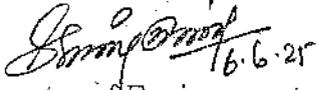
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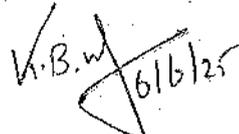
1) The Chairperson, Tamil Nadu State Coastal Zone Management Authority/,
Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai - 600 009.

2) The Chairman/DCZMA,
District Collector,
Chengalpattu district,
Chengalpattu - 603 001.

3) The Member Secretary/DCZMA,
Personal Assistant (G) to the District Collector,
Chengalpattu district,
Chengalpattu - 603 001.

// forwarded by order //


For Director of Environment
and Climate Change


6/6/25



TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE,
9TH FLOOR, METROS, ANNA SALAI, NANDANAM, CHENNAI - 600 035

Lr. No. P1/1484/2023, dated 05.06.2025

Sub.: Dept. of Environment & Climate Change – Original Application No. 95 of 2023 – Illegal Construction in CRZ areas - Paramankeni village, Chengalpattu district - Violation identified as per provisions of CRZ Notification, 2011 - Prosecution under Section 5 of the Environment (Protection) Act, 1986 - **Show Cause Notice** – Issued

Ref: 1) Inspection report submitted by District Collector, D.O. Letter No. F1/Chengalpattu/CRZ/Violation/OA 95 of 2023/2025, dated 07/05/2025

2) Hon'ble NGT (SZ) order dated: 02/06/2025

xxxxx

With reference to the report 1st cited, a field inspection was carried out by the Sub-Committee on 29.04.2025 constituted by the Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) in connection with Original Application No. 95 of 2023 before the Hon'ble National Green Tribunal (Southern Zone). The inspection specifically addressed unauthorised developments in Survey Nos. 482, 483, 484, 485, 486, 487, 488, 496, 497, 498, and 499 of Paramankeni Village, and Survey No. 241 of Mudaliarkuppam Village, Cheyyur Taluk, Chengalpattu District.

WHEREAS, it has been observed that “a building with Ground floor and compound wall was found in the said location” has been constructed at the following location:

- **Latitude:** 12.351761 N | **Longitude:** 80.064494 E
- SE. No. 496/4A2, 5A2 of Paramankeni Village, Cheyyur Taluk, Chengalpattu District

WHEREAS, the Hon'ble National Green Tribunal (Southern Zone), in its order dated 02.06.2025, taking serious note of such unauthorised constructions, recorded the following observation:

“Despite the violations being evident, having been brought to the attention of the authorities, and the matter being sub judice before this Tribunal, the continued inaction

of the authorities over the past two years is highly deplorable... The prolonged inaction has clearly emboldened other violators to erect permanent structures within the prohibited zone... Such failure to act amounts to gross negligence on the part of the authorities entrusted with the responsibility of protecting the coastal environment."

The Hon'ble Tribunal further directed the TNSCZMA to take prompt and appropriate action against such violations.

WHEREAS, your construction activity falls within the Coastal Regulation Zone-III (CRZ-III) No Development Zone (NDZ). As per Paragraph 8 III (ii) of the CRZ Notification, 2011,

"No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under the notification"

WHEREAS, the said construction constitutes a violation of the CRZ Notification, 2011. In exercise of the powers conferred under Section 5 of the Environment (Protection) Act, 1986, you, T.M.Muthukumar, S/o. T.V.Mandravanan, SF Nos.270, 274 & 277, Avinashi Mangalam Road, Karunaipalayam Village, Avinashi - 641 654, are hereby directed to show cause in writing, with supporting documents, within 15 (Fifteen) days from the date of receipt of this notice as to why action should not be initiated against you for the said violation.

It is further informed that, if no reply is received within the stipulated time, it would be construed that you have no satisfactory explanation to offer, and appropriate action will be initiated under the relevant provisions of law, without any further notice. Also, this notice is issued without prejudice to any other legal action that may be initiated against you under applicable laws.

Sd./- A.R. Rahul Nadh
Member Secretary, TNSCZMA /
Director, Department of Environment
and Climate Change

To,

T.M.Muthukumar,
S/o. T.V.Mandravanan,
SF Nos.270, 274 & 277, Avinashi Mangalam Road,
Karunaipalayam Village, Avinashi - 641654.

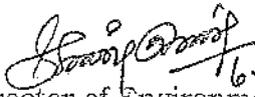
Copy to

1) The Chairperson, Tamil Nadu State Coastal Zone Management Authority/,
Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai - 600 009.

2) The Chairman/DCZMA,
District Collector,
Chengalpattu district,
Chengalpattu - 603 001.

3) The Member Secretary/DCZMA,
Personal Assistant (G) to the District Collector,
Chengalpattu district,
Chengalpattu - 603 001.

// forwarded by order //


For Director of Environment
and Climate Change


6/6/25

~~C.F~~

TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE,
9TH FLOOR, METROS, ANNA SALAI, NANDANAM, CHENNAI – 600 035

Lr. No. P1/1484/2023, dated 05.06.2025

Sub.: Dept. of Environment & Climate Change – Original Application No. 95 of 2023 – Illegal Construction in CRZ areas - Paramankeni village, Chengalpattu district - Violation identified as per provisions of CRZ Notification, 2011 - Prosecution under Section 5 of the Environment (Protection) Act, 1986 - **Show Cause Notice** – Issued

Ref.: 1) Inspection report submitted by District Collector, D.O. Letter No. F1/Chengalpattu/CRZ/Violation/OA 95 of 2023/2025, dated 07/05/2025
2) Hon'ble NGT (SZ) order dated: 02/06/2025

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WHEREAS, it has been observed that “a building with Ground floor and compound wall was found in the said location” has been constructed at the following location:

- **Latitude:** 12.343442 N | **Longitude:** 80.060706 E
- SF. No. 496/6B of Paramankeni Village, Cheyyur Taluk, Chengalpattu District

WHEREAS, the Hon'ble National Green Tribunal (Southern Zone), in its order dated 02.06.2025, taking serious note of such unauthorised constructions, recorded the following observation:

“Despite the violations being evident, having been brought to the attention of the authorities, and the matter being sub judice before this Tribunal, the continued inaction

of the authorities over the past two years is highly deplorable... The prolonged inaction has clearly emboldened other violators to erect permanent structures within the prohibited zone... Such failure to act amounts to gross negligence on the part of the authorities entrusted with the responsibility of protecting the coastal environment."

The Hon'ble Tribunal further directed the TNSCZMA to take prompt and appropriate action against such violations.

WHEREAS, your construction activity falls within the Coastal Regulation Zone-III (CRZ-III) No Development Zone (NDZ). As per Paragraph 8 III (ii) of the CRZ Notification, 2011,

"No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under the notification"

WHEREAS, the said construction constitutes a violation of the CRZ Notification, 2011. In exercise of the powers conferred under Section 5 of the Environment (Protection) Act, 1986, you, Mrs.M.Thulasi; wife of Mr.S.N.Reddy, 33/9, Madras Battai Road, Villivakkam, Chennai 600 049, are hereby directed to show cause in writing, with supporting documents, within 15 (Fifteen) days from the date of receipt of this notice as to why action should not be initiated against you for the said violation.

It is further informed that, if no reply is received within the stipulated time, it would be construed that you have no satisfactory explanation to offer, and appropriate action will be initiated under the relevant provisions of law, without any further notice. Also, this notice is issued without prejudice to any other legal action that may be initiated against you under applicable laws.

Sd./- A.R. Rahul Nadh
Member Secretary, TNSCZMA /
Director, Department of Environment
and Climate Change

To,

Mrs. M.Thulasi,
W/o Mr. S.N.Reddy,
33/9, Madras Battai Road,
Villivakkam, Chennai 600 049.

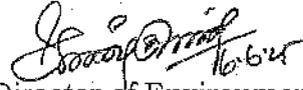
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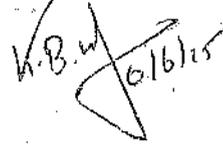
1) The Chairperson, Tamil Nadu State Coastal Zone Management Authority/,
Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai - 600 009.

2) The Chairman/DCZMA,
District Collector,
Chengalpattu district,
Chengalpattu - 603 001.

3) The Member Secretary/DCZMA,
Personal Assistant (G) to the District Collector,
Chengalpattu district,
Chengalpattu - 603 001.

// forwarded by order //


For Director of Environment
and Climate Change


6/6/15



TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE,
9TH FLOOR, METROS, ANNA SALAI, NANDANAM, CHENNAI – 600 035

Lr. No. P1/1484/2023, dated 05.06.2025

Sub.: Dept. of Environment & Climate Change – Original Application No. 95 of 2023 – Illegal Construction in CRZ areas - Paramankeni village, Chengalpattu district - Violation identified as per provisions of CRZ Notification, 2011 - Prosecution under Section 5 of the Environment (Protection) Act, 1986 - **Show Cause Notice** – Issued

Ref.: 1) Inspection report submitted by District Collector, D.O. Letter No. F1/Chengalpattu/CRZ/Violation/OA 95 of 2023/2025, dated 07/05/2025
2) Hon'ble NGT (SZ) order dated: 02/06/2025

XXXXX

With reference to the report 1st cited, a field inspection was carried out by the Sub-Committee on 29.04.2025 constituted by the Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) in connection with Original Application No. 95 of 2023 before the Hon'ble National Green Tribunal (Southern Zone). The inspection specifically addressed unauthorised developments in Survey Nos. 482, 483, 484, 485, 486, 487, 488, 496, 497, 498, and 499 of Paramankeni Village, and Survey No. 241 of Mudaliarkuppam Village, Cheyyur Taluk, Chengalpattu District.

WHEREAS, it has been observed that “a building with Ground floor and compound wall was found in the said location” has been constructed at the following location:

- **Latitude:** 12.340326 N | **Longitude:** 80.058629 E
- SF. No. 498/2B2 of Paramankeni Village, Cheyyur Taluk, Chengalpattu District

WHEREAS, the Hon'ble National Green Tribunal (Southern Zone), in its order dated 02.06.2025, taking serious note of such unauthorised constructions, recorded the following observation:

“Despite the violations being evident, having been brought to the attention of the authorities, and the matter being sub judice before this Tribunal, the continued inaction

of the authorities over the past two years is highly deplorable... The prolonged inaction has clearly emboldened other violators to erect permanent structures within the prohibited zone... Such failure to act amounts to gross negligence on the part of the authorities entrusted with the responsibility of protecting the coastal environment."

The Hon'ble Tribunal further directed the TNSCZMA to take prompt and appropriate action against such violations.

WHEREAS, your construction activity falls within the Coastal Regulation Zone-III (CRZ-III) No Development Zone (NDZ). As per Paragraph 8 III (ii) of the CRZ Notification, 2011,

"No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under the notification"

WHEREAS, the said construction constitutes a violation of the CRZ Notification, 2011. In exercise of the powers conferred under Section 5 of the Environment (Protection) Act, 1986, you, Thiru Sriram Panchu, S/o R Panchu, E-110, 16th Cross Street, Besant Nagar, Chennai 600 090, are hereby directed to show cause in writing, with supporting documents, within 15 (Fifteen) days from the date of receipt of this notice as to why action should not be initiated against you for the said violation.

It is further informed that, if no reply is received within the stipulated time, it would be construed that you have no satisfactory explanation to offer, and appropriate action will be initiated under the relevant provisions of law, without any further notice. Also, this notice is issued without prejudice to any other legal action that may be initiated against you under applicable laws.

Sd./- A.R. Rahul Nadh
Member Secretary, TNSCZMA /
Director, Department of Environment
and Climate Change

To,
Thiru Sriram Panchu,
S/o R Panchu,
E-110, 16th Cross Street,
Besant Nagar, Chennai 600 090.

Copy to

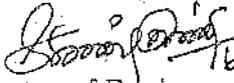
1) The Chairperson, Tamil Nadu State Coastal Zone Management Authority/
Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai - 600 009.

2) The Chairman/DCZMA,
District Collector,
Chengalpattu district,
Chengalpattu - 603 001.

3) The Member Secretary/DCZMA,
Personal Assistant (G) to the District Collector,
Chengalpattu district,
Chengalpattu - 603 001.

// forwarded by order //

~~CF~~


16/6/25
For Director of Environment
and Climate Change

W.B.W.
16/6/25

TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE,
9TH FLOOR, METROS, ANNA SALAI, NANDANAM, CHENNAI – 600 035

Lr. No. P1/1484/2023, dated 05.06.2025

Sub.: Dept. of Environment & Climate Change – Original Application No. 95 of 2023 – Illegal Construction in CRZ areas - Paramankeni village, Chengalpattu district - Violation identified as per provisions of CRZ Notification, 2011 - Prosecution under Section 5 of the Environment (Protection) Act, 1986 - **Show Cause Notice** – Issued

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2) Hon'ble NGT (SZ) order dated: 02/06/2025

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WHEREAS, it has been observed that “a small building with Ground floor and compound wall was found in the location” has been constructed at the following location:

- **Latitude:** 12.346179 N | **Longitude:** 80.062862 E
- SF. No. 487 of Paramankeni Village, Cheyyur Taluk, Chengalpattu District

WHEREAS, the Hon'ble National Green Tribunal (Southern Zone), in its order dated 02.06.2025, taking serious note of such unauthorised constructions, recorded the following observation:

“Despite the violations being evident, having been brought to the attention of the authorities, and the matter being sub judice before this Tribunal, the continued inaction of the authorities over the past two years is highly deplorable... The prolonged inaction

has clearly emboldened other violators to erect permanent structures within the prohibited zone... Such failure to act amounts to gross negligence on the part of the authorities entrusted with the responsibility of protecting the coastal environment."

The Hon'ble Tribunal further directed the TNSCZMA to take prompt and appropriate action against such violations.

WHEREAS, your construction activity falls within the Coastal Regulation Zone-III (CRZ-III) No Development Zone (NDZ). As per Paragraph 8 III (ii) of the CRZ Notification, 2011,

"No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under the notification"

WHEREAS, the said construction constitutes a violation of the CRZ Notification, 2011. In exercise of the powers conferred under Section 5 of the Environment (Protection) Act, 1986, you, Dr CT. Arunachalam, S/o. S. Chidambaram, No. 3, Vidwan Sundaram Street, Nungambakkam, Chennai - 600 034, are hereby directed to show cause in writing, with supporting documents, within 15 (Fifteen) days from the date of receipt of this notice as to why action should not be initiated against you for the said violation.

It is further informed that, if no reply is received within the stipulated time, it would be construed that you have no satisfactory explanation to offer, and appropriate action will be initiated under the relevant provisions of law, without any further notice. Also, this notice is issued without prejudice to any other legal action that may be initiated against you under applicable laws.

Sd./- A.R. Rahul Nadh
Member Secretary, TNSCZMA /
Director, Department of Environment
and Climate Change

To,

Dr CT. Arunachalam,
S/o. S. Chidambaram,
No. 3, Vidwan Sundaram Street,
Nungambakkam, Chennai - 600 034.

Copy to

1) The Chairperson, Tamil Nadu State Coastal Zone Management Authority/,
Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai - 600 009.

2) The Chairman/DCZMA,
District Collector,
Chengalpattu district,
Chengalpattu - 603 001.

3) The Member Secretary/DCZMA,
Personal Assistant (G) to the District Collector,
Chengalpattu district,
Chengalpattu - 603 001.

// forwarded by order //

C.F

[Signature]
6625
For Director of Environment
and Climate Change

K.B.W
6/6/25

TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE,
9TH FLOOR, METROS, ANNA SALAI, NANDANAM, CHENNAI – 600 035

Lr. No. P1/1484/2023, dated 05.06.2025

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WHEREAS, it has been observed that “an under construction building with partially constructed compound wall” has been constructed at the following location:

- **Latitude:** 12.347161 N | **Longitude:** 80.063604 E
- SF. No. 483/ 2A23A of Paramankeni Village, Cheyyur Taluk, Chengalpattu District

WHEREAS, the Hon'ble National Green Tribunal (Southern Zone), in its order dated 02.06.2025, taking serious note of such unauthorised constructions, recorded the following observation:

“Despite the violations being evident, having been brought to the attention of the authorities, and the matter being sub judice before this Tribunal, the continued inaction of the authorities over the past two years is highly deplorable... The prolonged inaction

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WHEREAS, your construction activity falls within the Coastal Regulation Zone-III (CRZ-III) No Development Zone (NDZ). As per Paragraph 8 III (ii) of the CRZ Notification, 2011,

"No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under the notification"

WHEREAS, the said construction constitutes a violation of the CRZ Notification, 2011. In exercise of the powers conferred under Section 5 of the Environment (Protection) Act, 1986, you, Nivi Enterprises, No. 8, River View Road, Kotturpuram, Chennai - 600 085, are hereby directed to show cause in writing, with supporting documents, within 15 (Fifteen) days from the date of receipt of this notice as to why action should not be initiated against you for the said violation.

It is further informed that, if no reply is received within the stipulated time, it would be construed that you have no satisfactory explanation to offer, and appropriate action will be initiated under the relevant provisions of law, without any further notice. Also, this notice is issued without prejudice to any other legal action that may be initiated against you under applicable laws.

Sd./- A.R. Rahul Nadh
Member Secretary, TNSCZMA /
Director, Department of Environment
and Climate Change

To,

Nivi Enterprises,
No. 8, River View Road,
Kotturpuram, Chennai - 600 085.

Copy to

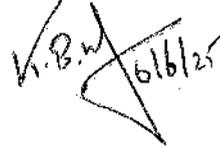
1) The Chairperson, Tamil Nadu State Coastal Zone Management Authority/,
Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai – 600 009.

2) The Chairman/DCZMA,
District Collector,
Chengalpattu district,
Chengalpattu – 603 001.

3) The Member Secretary/DCZMA,
Personal Assistant (G) to the District Collector,
Chengalpattu district,
Chengalpattu – 603 001.

// forwarded by order //


For Director of Environment
and Climate Change


6/6/25



TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE,
9TH FLOOR, METROS, ANNA SALAI, NANDANAM, CHENNAI - 600 035

Lr. No. P1/1484/2023, dated 05.06.2025

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WHEREAS, it has been observed that “a building with Ground floor + First floor, swimming pool and compound wall was found in the said location” has been constructed at the following location:

- **Latitude:** 12.338376 N | **Longitude:** 80.059495 E
- SF. No. 498/ 1B4A1 of Paramankeni Village, Cheyyur Taluk, Chengalpattu District

WHEREAS, the Hon'ble National Green Tribunal (Southern Zone), in its order dated 02.06.2025, taking serious note of such unauthorised constructions, recorded the following observation:

“Despite the violations being evident, having been brought to the attention of the authorities, and the matter being sub judice before this Tribunal, the continued inaction

of the authorities over the past two years is highly deplorable... The prolonged inaction has clearly emboldened other violators to erect permanent structures within the prohibited zone... Such failure to act amounts to gross negligence on the part of the authorities entrusted with the responsibility of protecting the coastal environment."

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WHEREAS, your construction activity falls within the Coastal Regulation Zone-III (CRZ-III) No Development Zone (NDZ). As per Paragraph 8 III (ii) of the CRZ Notification, 2011,

"No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under the notification"

WHEREAS, the said construction constitutes a violation of the CRZ Notification, 2011. In exercise of the powers conferred under Section 5 of the Environment (Protection) Act, 1986, you, Mr.M.Raghuram, S/o Mr. V.L.Malmarugan, 5/1B, Nilayaa DD Avenue, Thattankulam, Uthangudi, Madurai-625107, are hereby directed to show cause in writing, with supporting documents, within 15 (Fifteen) days from the date of receipt of this notice as to why action should not be initiated against you for the said violation.

It is further informed that, if no reply is received within the stipulated time, it would be construed that you have no satisfactory explanation to offer, and appropriate action will be initiated under the relevant provisions of law, without any further notice. Also, this notice is issued without prejudice to any other legal action that may be initiated against you under applicable laws.

Sd./- A.R. Rahul Nadh
Member Secretary, TNSCZMA /
Director, Department of Environment
and Climate Change

To,

Mr.M.Raghuram,
S/o Mr.V.L.Malmarugan,
5/1B, Nilayaa DD Avenue, Thattankulam,
Uthangudi, Madurai-625107.

Copy to

1) The Chairperson, Tamil Nadu State Coastal Zone Management Authority/,
Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai - 600 009.

2) The Chairman/DCZMA,
District Collector,
Chengalpattu district,
Chengalpattu - 603 001.

3) The Member Secretary/DCZMA,
Personal Assistant (G) to the District Collector,
Chengalpattu district,
Chengalpattu - 603 001.

// forwarded by order //

copy file

[Signature]
For Director of Environment
and Climate Change

V.B.W.
6/6/15

TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE,
9TH FLOOR, METROS, ANNA SALAI, NANDANAM, CHENNAI - 600 035

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2) Hon'ble NGT (SZ) order dated: 02/06/2025

XXXXX

With reference to the report 1st cited, a field inspection was carried out by the Sub-Committee on 29.04.2025 constituted by the Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) in connection with Original Application No. 95 of 2023 before the Hon'ble National Green Tribunal (Southern Zone). The inspection specifically addressed unauthorised developments in Survey Nos. 482, 483, 484, 485, 486, 487, 488, 496, 497, 498, and 499 of Paramankeni Village, and Survey No. 241 of Mudaliarkuppam Village, Cheyyur Taluk, Chengalpattu District.

WHEREAS, it has been observed that “a building with Ground floor and compound wall was found in the said location” has been constructed at the following location:

- **Latitude:** 12.339071 N | **Longitude:** 80.060048 E
- SF. No. 498/ 1B3A of Paramankeni Village, Cheyyur Taluk, Chengalpattu District

WHEREAS, the Hon'ble National Green Tribunal (Southern Zone), in its order dated 02.06.2025, taking serious note of such unauthorised constructions, recorded the following observation:

“Despite the violations being evident, having been brought to the attention of the authorities, and the matter being sub judice before this Tribunal, the continued inaction

of the authorities over the past two years is highly deplorable... The prolonged inaction has clearly emboldened other violators to erect permanent structures within the prohibited zone... Such failure to act amounts to gross negligence on the part of the authorities entrusted with the responsibility of protecting the coastal environment."

The Hon'ble Tribunal further directed the TNSCZMA to take prompt and appropriate action against such violations.

WHEREAS, your construction activity falls within the Coastal Regulation Zone-III (CRZ-III) No Development Zone (NDZ). As per Paragraph 8 III (ii) of the CRZ Notification, 2011,

"No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under the notification"

WHEREAS, the said construction constitutes a violation of the CRZ Notification, 2011. In exercise of the powers conferred under Section 5 of the Environment (Protection) Act, 1986, you, Mr. Harsha Ilango, Mr. Ilango Kasthurirangaian, No.396, G.V. Residency, Sowripalayam Post, Coimbatore South, Coimbatore-641 028, are hereby directed to show cause in writing, with supporting documents, within 15 (Fifteen) days from the date of receipt of this notice as to why action should not be initiated against you for the said violation.

It is further informed that, if no reply is received within the stipulated time, it would be construed that you have no satisfactory explanation to offer, and appropriate action will be initiated under the relevant provisions of law, without any further notice. Also, this notice is issued without prejudice to any other legal action that may be initiated against you under applicable laws.

Sd./- A.R. Rahul Nadh
Member Secretary, TNSCZMA /
Director, Department of Environment
and Climate Change

To,

Mr. Harsha Ilango,
Mr. Ilango Kasthurirangaian,
No.396, G.V. Residency, Sowripalayam Post,
Coimbatore South, Coimbatore 641 028.

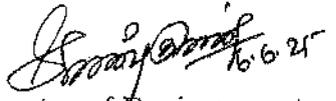
Copy to

1) The Chairperson, Tamil Nadu State Coastal Zone Management Authority/
Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai - 600 009.

2) The Chairman/DCZMA,
District Collector,
Chengalpattu district,
Chengalpattu - 603 001.

3) The Member Secretary/DCZMA,
Personal Assistant (G) to the District Collector,
Chengalpattu district,
Chengalpattu - 603 001.

// forwarded by order //


For Director of Environment
and Climate Change


10/6/25



TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE,
9TH FLOOR, METROS, ANNA SALAI, NANDANAM, CHENNAI - 600 035

Lr. No. P1/1484/2023, dated 05.06.2025

Sub.: Dept. of Environment & Climate Change – Original Application No. 95 of 2023 – Illegal Construction in CRZ areas - Paramankeni village, Chengalpattu district - Violation identified as per provisions of CRZ Notification, 2011 - Prosecution under Section 5 of the Environment (Protection) Act, 1986 - **Show Cause Notice** – Issued

Ref.: 1) Inspection report submitted by District Collector, D.O. Letter No. F1/Chengalpattu/CRZ/Violation/OA 95 of 2023/2025, dated 07/05/2025
2) Hon'ble NGT (SZ) order dated: 02/06/2025

XXXXX

With reference to the report 1st cited, a field inspection was carried out by the Sub-Committee on 29.04.2025 constituted by the Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) in connection with Original Application No. 95 of 2023 before the Hon'ble National Green Tribunal (Southern Zone). The inspection specifically addressed unauthorised developments in Survey Nos. 482, 483, 484, 485, 486, 487, 488, 496, 497, 498, and 499 of Paramankeni Village, and Survey No. 241 of Mudaliarkuppam Village, Cheyyur Taluk, Chengalpattu District.

WHEREAS, it has been observed that “an under construction building with foundation and compound wall being constructed was observed” has been constructed at the following location:

- **Latitude:** 12.339381 N | **Longitude:** 80.059838 E
- SF. No. 498/2B6 of Paramankeni Village, Cheyyur Taluk, Chengalpattu District

WHEREAS, the Hon'ble National Green Tribunal (Southern Zone), in its order dated 02.06.2025, taking serious note of such unauthorised constructions, recorded the following observation:

“Despite the violations being evident, having been brought to the attention of the authorities, and the matter being sub judice before this Tribunal, the continued inaction

of the authorities over the past two years is highly deplorable... The prolonged inaction has clearly emboldened other violators to erect permanent structures within the prohibited zone... Such failure to act amounts to gross negligence on the part of the authorities entrusted with the responsibility of protecting the coastal environment."

The Hon'ble Tribunal further directed the TNSCZMA to take prompt and appropriate action against such violations.

WHEREAS, your construction activity falls within the Coastal Regulation Zone-III (CRZ-III) No Development Zone (NDZ). As per Paragraph 8 III (ii) of the CRZ Notification, 2011,

"No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under the notification"

WHEREAS, the said construction constitutes a violation of the CRZ Notification, 2011. In exercise of the powers conferred under Section 5 of the Environment (Protection) Act, 1986, you, Mr.Sushanth Karlapudi, S/o Mr.Rambabu Karlapudi, No.14, 4th Cross Street, Ormes Road, Kilpauk, Chennai-600 010, are hereby directed to show cause in writing, with supporting documents, within 15 (Fifteen) days from the date of receipt of this notice as to why action should not be initiated against you for the said violation.

It is further informed that, if no reply is received within the stipulated time, it would be construed that you have no satisfactory explanation to offer, and appropriate action will be initiated under the relevant provisions of law, without any further notice. Also, this notice is issued without prejudice to any other legal action that may be initiated against you under applicable laws.

Sd./- A.R. Rahul Nadh
Member Secretary, TNSCZMA /
Director, Department of Environment
and Climate Change

To,

Mr.Sushanth Karlapudi,
S/o Mr.Rambabu Karlapudi,
No.14, 4th Cross Street, Ormes Road,
Kilpauk, Chennai-600 010.

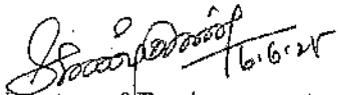
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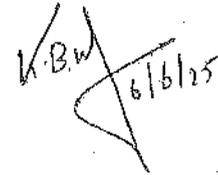
1) The Chairperson, Tamil Nadu State Coastal Zone Management Authority/,
Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai - 600 009.

2) The Chairman/DCZMA,
District Collector,
Chengalpattu district,
Chengalpattu - 603 001.

3) The Member Secretary/DCZMA,
Personal Assistant (G) to the District Collector,
Chengalpattu district,
Chengalpattu - 603 001.

// forwarded by order //


For Director of Environment
and Climate Change


6/6/25

~~C.F~~

TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE,
9TH FLOOR, METROS, ANNA SALAI, NANDANAM, CHENNAI – 600 035

Lr. No. P1/1484/2023, dated 05.06.2025

Sub.: Dept. of Environment & Climate Change – Original Application No. 95 of 2023 – Illegal Construction in CRZ areas - Paramankeni village, Chengalpattu district - Violation identified as per provisions of CRZ Notification, 2011 - Prosecution under Section 5 of the Environment (Protection) Act, 1986 - **Show Cause Notice** – Issued

Ref.: 1) Inspection report submitted by District Collector, D.O. Letter No. FI/Chengalpattu/CRZ/Violation/OA 95 of 2023/2025, dated 07/05/2025
2) Hon'ble NGT (SZ) order dated: 02/06/2025

xxxxxx

With reference to the report 1st cited, a field inspection was carried out by the Sub-Committee on 29.04.2025 constituted by the Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) in connection with Original Application No. 95 of 2023 before the Hon'ble National Green Tribunal (Southern Zone). The inspection specifically addressed unauthorised developments in Survey Nos. 482, 483, 484, 485, 486, 487, 488, 496, 497, 498, and 499 of Paramankeni Village, and Survey No. 241 of Mudaliarkuppam Village, Cheyyur Taluk, Chengalpattu District.

WHEREAS, it has been observed that “a building with Ground floor and cement sheet was found in the said location” has been constructed at the following location:

- **Latitude:** 12.341655 N | **Longitude:** 80.059481 E
- SF. No. 496/6A2 of Paramankeni Village, Cheyyur Taluk, Chengalpattu District

WHEREAS, the Hon'ble National Green Tribunal (Southern Zone), in its order dated 02.06.2025, taking serious note of such unauthorised constructions, recorded the following observation:

“Despite the violations being evident, having been brought to the attention of the authorities, and the matter being sub judice before this Tribunal, the continued inaction

of the authorities over the past two years is highly deplorable... The prolonged inaction has clearly emboldened other violators to erect permanent structures within the prohibited zone... Such failure to act amounts to gross negligence on the part of the authorities entrusted with the responsibility of protecting the coastal environment."

The Hon'ble Tribunal further directed the TNSCZMA to take prompt and appropriate action against such violations.

WHEREAS, your construction activity falls within the Coastal Regulation Zone-III (CRZ-III) No Development Zone (NDZ). As per Paragraph 8 III (ii) of the CRZ Notification, 2011,

"No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under the notification"

WHEREAS, the said construction constitutes a violation of the CRZ Notification, 2011. In exercise of the powers conferred under Section 5 of the Environment (Protection) Act, 1986, you, Mr.M.S. Rama Mohan Rao, S/o. Late M.Marayya, No.1/2, Krishnabai Street, T.Nagar, Chennai--600 017, are hereby directed to show cause in writing, with supporting documents, within 15 (Fifteen) days from the date of receipt of this notice as to why action should not be initiated against you for the said violation.

It is further informed that, if no reply is received within the stipulated time, it would be construed that you have no satisfactory explanation to offer, and appropriate action will be initiated under the relevant provisions of law, without any further notice. Also, this notice is issued without prejudice to any other legal action that may be initiated against you under applicable laws.

Sd./- A.R. Rahul Nadh
Member Secretary, TNSCZMA /
Director, Department of Environment
and Climate Change

To,

Mr.M.S. Rama Mohan Rao,
S/o. Late M.Marayya,
No.1/2, Krishnabai Street,
T.Nagar, Chennai - 600 017.

Copy to

1) The Chairperson, Tamil Nadu State Coastal Zone Management Authority/
Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai - 600 009.

2) The Chairman/DCZMA,
District Collector,
Chengalpattu district,
Chengalpattu - 603 001.

3) The Member Secretary/DCZMA,
Personal Assistant (G) to the District Collector,
Chengalpattu district,
Chengalpattu - 603 001.

// forwarded by order //


For Director of Environment
and Climate Change


6/6/25

C.F

TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE,
9TH FLOOR, METROS, ANNA SALAI, NANDANAM, CHENNAI - 600 035

Lr. No. P1/1484/2023, dated 05.06.2025

Sub.: Dept. of Environment & Climate Change – Original Application No. 95 of 2023 – Illegal Construction in CRZ areas - Paramankeni village, Chengalpattu district - Violation identified as per provisions of CRZ Notification, 2011 - Prosecution under Section 5 of the Environment (Protection) Act, 1986 - **Show Cause Notice** – Issued

Ref.: 1) Inspection report submitted by District Collector, D.O. Letter No. F1/Chengalpattu/CRZ/Violation/OA 95 of 2023/2025, dated 07/05/2025
2) Hon'ble NGT (SZ) order dated: 02/06/2025

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With reference to the report 1st cited, a field inspection was carried out by the Sub-Committee on 29.04.2025 constituted by the Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) in connection with Original Application No. 95 of 2023 before the Hon'ble National Green Tribunal (Southern Zone). The inspection specifically addressed unauthorised developments in Survey Nos. 482, 483, 484, 485, 486, 487, 488, 496, 497, 498, and 499 of Paramankeni Village, and Survey No. 241 of Mudaliarkuppam Village, Cheyyur Taluk, Chengalpattu District.

WHEREAS, it has been observed that “a building with Ground + First floor, another building with Ground floor having cement roof and compound wall was found in the said location” has been constructed at the following location:

- **Latitude:** 12.341619 N | **Longitude:** 80.059216 E
- SF. No. 495/2A, 496/6A1 of Paramankeni Village, Cheyyur Taluk, Chengalpattu District

WHEREAS, the Hon'ble National Green Tribunal (Southern Zone), in its order dated 02.06.2025, taking serious note of such unauthorised constructions, recorded the following observation:

“Despite the violations being evident, having been brought to the attention of the authorities, and the matter being sub judice before this Tribunal, the continued inaction

of the authorities over the past two years is highly deplorable... The prolonged inaction has clearly emboldened other violators to erect permanent structures within the prohibited zone... Such failure to act amounts to gross negligence on the part of the authorities entrusted with the responsibility of protecting the coastal environment."

The Hon'ble Tribunal further directed the TNSCZMA to take prompt and appropriate action against such violations.

WHEREAS, your construction activity falls within the Coastal Regulation Zone-III (CRZ-III) No Development Zone (NDZ). As per Paragraph 8 III (ii) of the CRZ Notification, 2011,

"No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under the notification"

WHEREAS, the said construction constitutes a violation of the CRZ Notification, 2011. In exercise of the powers conferred under Section 5 of the Environment (Protection) Act, 1986, you, Mr. M.S.Rama Mohan Rao, S/o. Late M.Marayya, No.1/2, Krishnabai Street, T.Nagar, Chennai - 600 017, are hereby directed to show cause in writing, with supporting documents, within 15 (Fifteen) days from the date of receipt of this notice as to why action should not be initiated against you for the said violation.

It is further informed that, if no reply is received within the stipulated time, it would be construed that you have no satisfactory explanation to offer, and appropriate action will be initiated under the relevant provisions of law, without any further notice. Also, this notice is issued without prejudice to any other legal action that may be initiated against you under applicable laws.

Sd./ - A.R. Rahul Nadh
Member Secretary, TNSCZMA /
Director, Department of Environment
and Climate Change

To,

Mr. M.S.Rama Mohan Rao,
S/o. Late M.Marayya,
No.1/2, Krishnabai Street,
T.Nagar, Chennai 600 017.

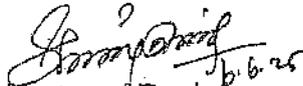
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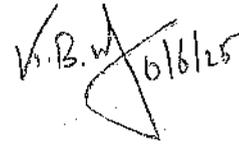
1) The Chairperson, Tamil Nadu State Coastal Zone Management Authority/,
Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai - 600 009.

2) The Chairman/DCZMA,
District Collector,
Chengalpattu district,
Chengalpattu - 603 001.

3) The Member Secretary/DCZMA,
Personal Assistant (G) to the District Collector,
Chengalpattu district,
Chengalpattu - 603 001.

// forwarded by order //


For Director of Environment
and Climate Change


V. B. W. / 6/6/25



TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/o DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE,
9TH FLOOR, METROS, ANNA SALAI, NANDANAM, CHENNAI - 600 035

Lr. No. P1/1484/2023-1, dated 05.06.2025

Sub.: DoE&CC - Direction under Section 5 (b) of Environment Protection Act 1986 for Violation of the provisions of the Coastal Regulation Zone Notification, 2011 - **Disconnect the Electricity** - Regarding

WHEREAS, it has come to the notice of the Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) O/o Department of Environment and Climate Change (DoE&CC) that an unauthorized development at SF. No. 483/2E of Paramankeni Village, Cheyyur Taluk, Chengalpattu District which falls within the CRZ - III No Development Zone (NDZ), as per the approved Coastal Zone Management Plan (CZMP).

WHEREAS, a field inspection was carried out by the Sub-Committee on 29.04.2025 constituted by the Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) in connection with Original Application No. 95 of 2023 before the Hon'ble National Green Tribunal (Southern Zone) and observed that a building with Ground floor and compound wall was found constructed in the said location. The building was found locked and no person was available.

WHEREAS, the development activity falls within the Coastal Regulation Zone-III (CRZ-III) No Development Zone (NDZ) as per the approved Coastal Zone Management Plan. As per Paragraph 8 III (ii) of the CRZ Notification, 2011,

"No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under the notification"

The development activity therefore constitutes a **clear violation** of the CRZ Notification, 2011.

WHEREAS, in accordance with Section 5(b) of the Environment (Protection) Act, 1986, and in view of the confirmed violation, the authorities are empowered to direct:

"Stoppage or regulation of the supply of electricity, water, or any other service."

This implies that, as a consequence of violating the Coastal Regulation Zone (CRZ) rules, the authorities are empowered to halt or restrict the supply of essential services - including electricity and water - to the violator, in order to enforce compliance with environmental regulations intended to protect sensitive coastal areas.

Hence, it is instructed that the electricity supply in the name of Mr. Thirumalai Varadarajan, S/o. T.N.Gopalan, No. 5/11, Rajamannar Street, T. Nagar, Chennai - 600 017, pertaining to SF. No. 483/2E of Paramankeni Village, Cheyyur Taluk, Chengalpattu District, be disconnected immediately, and that an Action Taken Report be submitted to this office without delay.

Sd./- A.R. Rahul Nadh
Member Secretary, TNSCZMA /
Director, Department of Environment
and Climate Change

To,

- 1) The Superintending Engineer, TANGEDCO, 130, GST Road, Opp. to New Bus Stand, Chengalpattu - 603 001.
- 2) The Assistant Engineer, TANGEDCO, Kovalam road, Kovalam panchayat, Thiruporur taluk, Chengalpattu - 603 112.

Copy to,

- 1) The Additional Chief Secretary to Government, Environment, Climate Change and Forest Department (EC.3), Secretariat, Chennai - 600 009.
- 2) The Chairman - DCZMA, District Collector, Chengalpattu district, Chengalpattu - 603 001.
- 3) The Member Secretary, Personal Assistant (General) to the Collector, Chengalpattu district, Chengalpattu - 603 001.

// forwarded by order //


For Director of Environment
and Climate Change


6/6/25

TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/o DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE,
9TH FLOOR, METROS, ANNA SALAI, NANDANAM, CHENNAI - 600 035

Lr. No. P1/1484/2023 - 2, dated 05.06.2025

Sub.: DoE&CC - Direction under Section 5 (b) of Environment Protection Act 1986 for Violation of the provisions of the Coastal Regulation Zone Notification, 2011 – **Disconnect the Electricity** - Regarding

WHEREAS, it has come to the notice of the Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) O/o Department of Environment and Climate Change (DoE&CC) that an unauthorized development at SF. No. 485/1A2 of Paramankeni Village, Cheyyur Taluk, Chengalpattu District which falls within the CRZ – III No Development Zone (NDZ), as per the approved Coastal Zone Management Plan (CZMP).

WHEREAS, a field inspection was carried out by the Sub-Committee on 29.04.2025 constituted by the Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) in connection with Original Application No. 95 of 2023 before the Hon'ble National Green Tribunal (Southern Zone) and observed that a building with "building with Ground + First floor and compound wall was found constructed in the said location. The building was found to be locked and no person was available".

WHEREAS, the development activity falls within the Coastal Regulation Zone-III (CRZ-III) No Development Zone (NDZ) as per the approved Coastal Zone Management Plan. As per Paragraph 8 III (ii) of the CRZ Notification, 2011,

"No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under the notification"

The development activity therefore constitutes a **clear violation** of the CRZ Notification, 2011.

WHEREAS, in accordance with Section 5(b) of the Environment (Protection) Act, 1986, and in view of the confirmed violation, the authorities are empowered to direct:

"Stoppage or regulation of the supply of electricity, water, or any other service."

This implies that, as a consequence of violating the Coastal Regulation Zone (CRZ) rules, the authorities are empowered to halt or restrict the supply of essential services - including electricity and water - to the violator, in order to enforce compliance with environmental regulations intended to protect sensitive coastal areas.

Hence, it is instructed that the electricity supply in the name of Mrs. Kalapana Babu, W/o. Babu Thiagarajan, No. 14, Fourth Cross Street, Karpagam Gardens, Adyar, Chennai - 600 020, pertaining to SF. No. 485/1A2 of Paramankeni Village, Cheyyur Taluk, Chengalpattu District, be disconnected immediately, and that an Action Taken Report be submitted to this office without delay.

Sd./- A.R. Rahul Nadh
Member Secretary, TNSCZMA /
Director, Department of Environment
and Climate Change

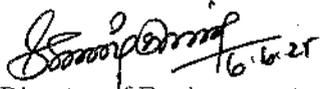
To,

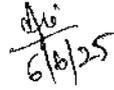
- 1) The Superintending Engineer, TANGEDCO,
130, GST Road, Opp. to New Bus Stand,
Chengalpattu - 603 001.
- 2) The Assistant Engineer, TANGEDCO,
Kovalam road, Kovalam panchayat,
Thiruporur taluk, Chengalpattu - 603 112.

Copy to,

- 1) The Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department (EC.3),
Secretariat, Chennai - 600 009.
- 2) The Chairman - DCZMA,
District Collector,
Chengalpattu district, Chengalpattu - 603 001.
- 3) The Member Secretary,
Personal Assistant (General) to the Collector,
Chengalpattu district, Chengalpattu - 603 001.

// forwarded by order //


For Director of Environment
and Climate Change


6/16/25

TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/o DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE,
9TH FLOOR, METROS, ANNA SALAI, NANDANAM, CHENNAI – 600 035

Lr. No. P1/1484/2023-3, dated 05.06.2025

Sub.: DoE&CC - Direction under Section 5 (b) of Environment Protection Act 1986 for Violation of the provisions of the Coastal Regulation Zone Notification, 2011 – **Disconnect the Electricity** - Regarding

WHEREAS, it has come to the notice of the Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) O/o Department of Environment and Climate Change (DoE&CC) that an unauthorized development at SF. No. 488/2 of Paramankeni Village, Cheyyur Taluk, Chengalpattu District which falls within the CRZ – III No Development Zone (NDZ), as per the approved Coastal Zone Management Plan (CZMP).

WHEREAS, a field inspection was carried out by the Sub-Committee on 29.04.2025 constituted by the Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) in connection with Original Application No. 95 of 2023 before the Hon'ble National Green Tribunal (Southern Zone) and observed that a building with "A house with Ground floor having Cement sheet and compound wall was found constructed in the location".

WHEREAS, the development activity falls within the Coastal Regulation Zone-III (CRZ-III) No Development Zone (NDZ) as per the approved Coastal Zone Management Plan. As per Paragraph 8 III (ii) of the CRZ Notification, 2011,

"No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under the notification"

The development activity therefore constitutes a **clear violation** of the CRZ Notification, 2011.

WHEREAS, in accordance with Section 5(b) of the Environment (Protection) Act, 1986, and in view of the confirmed violation, the authorities are empowered to direct:

"Stoppage or regulation of the supply of electricity, water, or any other service."

This implies that, as a consequence of violating the Coastal Regulation Zone (CRZ) rules, the authorities are empowered to halt or restrict the supply of essential services - including electricity and water - to the violator, in order to enforce compliance with environmental regulations intended to protect sensitive coastal areas.

Hence, it is instructed that the electricity supply in the name of Mrs. Indira Subramaniam, W/o. Subramaniam, No. 26, Rajasekara Mudali Street, Chennai - 600 004, pertaining to SF. No. 488/2 of Paramankeni Village, Cheyyur Taluk, Chengalpattu District, be disconnected immediately, and that an Action Taken Report be submitted to this office without delay.

Sd./- A.R. Rahul Nadh
Member Secretary, TNSCZMA /
Director, Department of Environment
and Climate Change

To,

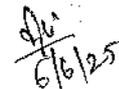
- 1) The Superintending Engineer, TANGEDCO,
130, GST Road, Opp. to New Bus Stand,
Chengalpattu - 603 001.
- 2) The Assistant Engineer, TANGEDCO,
Kovalam road, Kovalam panchayat,
Thiruporur taluk, Chengalpattu - 603 112.

Copy to,

- 1) The Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department (EC.3),
Secretariat, Chennai - 600 009.
- 2) The Chairman - DCZMA,
District Collector,
Chengalpattu district, Chengalpattu - 603 001.
- 3) The Member Secretary,
Personal Assistant (General) to the Collector,
Chengalpattu district, Chengalpattu - 603 001.

// forwarded by order //


For Director of Environment
and Climate Change


6/6/25

TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/o DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE,
9TH FLOOR, METROS, ANNA SALAI, NANDANAM, CHENNAI – 600 035

Lr. No. P1/1484/2023-4, dated 05.06.2025

Sub.: DoE&CC - Direction under Section 5 (b) of Environment Protection Act 1986 for Violation of the provisions of the Coastal Regulation Zone Notification, 2011 – **Disconnect the Electricity** - Regarding

WHEREAS, it has come to the notice of the Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) O/o Department of Environment and Climate Change (DoE&CC) that an unauthorized development at SF. No. 488/6B, 6C of Paramankeni Village, Cheyyur Taluk, Chengalpattu District which falls within the CRZ – III No Development Zone (NDZ), as per the approved Coastal Zone Management Plan (CZMP).

WHEREAS, a field inspection was carried out by the Sub-Committee on 29.04.2025 constituted by the Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) in connection with Original Application No. 95 of 2023 before the Hon'ble National Green Tribunal (Southern Zone) and observed that a building with Ground floor and compound wall was found constructed in the said location. The building was found locked and no person was available.

WHEREAS, the development activity falls within the Coastal Regulation Zone-III (CRZ-III) No Development Zone (NDZ) as per the approved Coastal Zone Management Plan. As per Paragraph 8 III (ii) of the CRZ Notification, 2011,

“No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under the notification”

The development activity therefore constitutes a **clear violation** of the CRZ Notification, 2011.

WHEREAS, in accordance with Section 5(b) of the Environment (Protection) Act, 1986, and in view of the confirmed violation, the authorities are empowered to direct:

“Stoppage or regulation of the supply of electricity, water, or any other service.”

This implies that, as a consequence of violating the Coastal Regulation Zone (CRZ) rules, the authorities are empowered to halt or restrict the supply of essential services - including electricity and water - to the violator, in order to enforce compliance with environmental regulations intended to protect sensitive coastal areas.

Hence, it is instructed that the electricity supply in the name of Mrs. Vasundhra Vetri, W/o. Mr. Vetri Duraisamy, No.28, 1st Main Road, CIT Nagar Chennai 600 035, pertaining to SF. No. 488/6B, 6C of Paramankeni Village, Cheyyur Taluk, Chengalpattu District, be disconnected immediately, and that an Action Taken Report be submitted to this office without delay.

Sd./- A.R. Rahul Nadh
Member Secretary, TNSCZMA /
Director, Department of Environment
and Climate Change

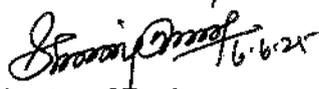
To,

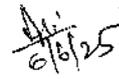
- 1) The Superintending Engineer, TANGEDCO,
130, GST Road, Opp. to New Bus Stand,
Chengalpattu - 603 001.
- 2) The Assistant Engineer, TANGEDCO,
Kovalam road, Kovalam panchayat,
Thiruporur taluk, Chengalpattu - 603 112.

Copy to,

- 1) The Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department (EC.3),
Secretariat, Chennai - 600 009.
- 2) The Chairman - DCZMA,
District Collector,
Chengalpattu district, Chengalpattu - 603 001.
- 3) The Member Secretary,
Personal Assistant (General) to the Collector,
Chengalpattu district, Chengalpattu - 603 001.

// forwarded by order //


For Director of Environment
and Climate Change


6/6/25

TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/o DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE,
9TH FLOOR, METROS, ANNA SALAI, NANDANAM, CHENNAI – 600 035

Lr. No. P1/1484/2023-5, dated 05.06.2025

Sub.: DoE&CC - Direction under Section 5 (b) of Environment Protection Act 1986 for Violation of the provisions of the Coastal Regulation Zone Notification, 2011 – **Disconnect the Electricity** - Regarding

WHEREAS, it has come to the notice of the Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) O/o Department of Environment and Climate Change (DoE&CC) that an unauthorized development at SF. No. 495/2A, 496/6A1 of Paramankeni Village, Cheyyur Taluk, Chengalpattu District which falls within the CRZ – III No Development Zone (NDZ), as per the approved Coastal Zone Management Plan (CZMP).

WHEREAS, a field inspection was carried out by the Sub-Committee on 29.04.2025 constituted by the Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) in connection with Original Application No. 95 of 2023 before the Hon'ble National Green Tribunal (Southern Zone) and observed that a building with **“A building with Ground + First floor, another building with Ground floor having cement roof and compound wall was found in the said location”**.

WHEREAS, the development activity falls within the Coastal Regulation Zone-III (CRZ-III) No Development Zone (NDZ) as per the approved Coastal Zone Management Plan. As per Paragraph 8 III (ii) of the CRZ Notification, 2011,

“No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under the notification”

The development activity therefore constitutes a **clear violation** of the CRZ Notification, 2011.

WHEREAS, in accordance with Section 5(b) of the Environment (Protection) Act, 1986, and in view of the confirmed violation, the authorities are empowered to direct:

“Stoppage or regulation of the supply of electricity, water, or any other service.”

This implies that, as a consequence of violating the Coastal Regulation Zone (CRZ) rules, the authorities are empowered to halt or restrict the supply of essential services - including electricity and water - to the violator, in order to enforce compliance with environmental regulations intended to protect sensitive coastal areas.

Hence, it is instructed that the electricity supply in the name of Mr.M.S.Rama Mohan Rao, S/o.Late M.Marayya, No.1/2, Krishnabai Street, T.Nagar, Chennai--600 017, pertaining to SF. No. 495/2A, 496/6A1 of Paramankeni Village, Cheyyur Taluk, Chengalpattu District, be disconnected immediately, and that an Action Taken Report be submitted to this office without delay.

Sd./- A.R. Rahul Nadh
Member Secretary, TNSCZMA /
Director, Department of Environment
and Climate Change

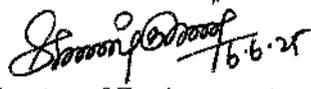
To,

- 1) The Superintending Engineer, TANGEDCO,
130, GST Road, Opp. to New Bus Stand,
Chengalpattu - 603 001.
- 2) The Assistant Engineer, TANGEDCO,
Kovalam road, Kovalam panchayat,
Thiruporur taluk, Chengalpattu - 603 112.

Copy to,

- 1) The Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department (EC.3),
Secretariat, Chennai - 600 009.
- 2) The Chairman - DCZMA,
District Collector,
Chengalpattu district, Chengalpattu - 603 001.
- 3) The Member Secretary,
Personal Assistant (General) to the Collector,
Chengalpattu district, Chengalpattu - 603 001.

// forwarded by order //


For Director of Environment
and Climate Change


6/6/25

TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/o DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE,
9TH FLOOR, METROS, ANNA SALAI, NANDANAM, CHENNAI - 600 035

PRESENT: THIRU. A.R. RAHUL NADH, I.A.S.,

Lr. No. P1/1484/2023-6, dated 05.06.2025

Sub.: DoE&CC - Direction under Section 5 (b) of Environment Protection Act 1986 for Violation of the provisions of the Coastal Regulation Zone Notification, 2011 - **Disconnect the Electricity** - Regarding

WHEREAS, it has come to the notice of the Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) O/o Department of Environment and Climate Change (DoE&CC) that an unauthorized development at SF. No. 496/4A2, 5A2 of Paramankeni Village, Cheyyur Taluk, Chengalpattu District which falls within the CRZ - III No Development Zone (NDZ), as per the approved Coastal Zone Management Plan (CZMP).

WHEREAS, a field inspection was carried out by the Sub-Committee on 29.04.2025 constituted by the Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) in connection with Original Application No. 95 of 2023 before the Hon'ble National Green Tribunal (Southern Zone) and observed that a building with "a building with Ground floor and compound wall was found in the said location".

WHEREAS, the development activity falls within the Coastal Regulation Zone-III (CRZ-III) No Development Zone (NDZ) as per the approved Coastal Zone Management Plan. As per Paragraph 8 III (ii) of the CRZ Notification, 2011,

"No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under the notification"

The development activity therefore constitutes a **clear violation** of the CRZ Notification, 2011.

WHEREAS, in accordance with Section 5(b) of the Environment (Protection) Act, 1986, and in view of the confirmed violation, the authorities are empowered to direct:

"Stoppage or regulation of the supply of electricity, water, or any other service."

This implies that, as a consequence of violating the Coastal Regulation Zone (CRZ) rules, the authorities are empowered to halt or restrict the supply of essential services - including electricity and water - to the violator, in order to enforce compliance with environmental regulations intended to protect sensitive coastal areas.

Hence, it is instructed that the electricity supply in the name of T.M.Muthukumar, S/o. T.V.Mandravanan, SF Nos.270, 274 & 277, Avinashi Mangalam Road, Karunaipalayam Village, Avinashi-641654, pertaining to SF. No. 496/4A2, 5A2 of Paramankeni Village, Cheyyur Taluk, Chengalpattu District, be disconnected immediately, and that an Action Taken Report be submitted to this office without delay.

Sd./- A.R. Rahul Nadh
Member Secretary, TNSCZMA /
Director, Department of Environment
and Climate Change

To,

- 1) The Superintending Engineer, TANGEDCO,
130, GST Road, Opp. to New Bus Stand,
Chengalpattu - 603 001.
- 2) The Assistant Engineer, TANGEDCO,
Kovalam road, Kovalam panchayat,
Thiruporur taluk, Chengalpattu - 603 112.

Copy to,

- 1) The Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department (EC.3),
Secretariat, Chennai - 600 009.
- 2) The Chairman - DCZMA,
District Collector,
Chengalpattu district, Chengalpattu - 603 001.
- 3) The Member Secretary,
Personal Assistant (General) to the Collector,
Chengalpattu district, Chengalpattu - 603 001.

// forwarded by order //


For Director of Environment
and Climate Change


6/6/25

TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/o DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE,
9TH FLOOR, METROS, ANNA SALAI, NANDANAM, CHENNAI – 600 035

Lr. No. P1/1484/2023-7, dated 05.06.2025

Sub.: DoE&CC - Direction under Section 5 (b) of Environment Protection Act 1986 for Violation of the provisions of the Coastal Regulation Zone Notification, 2011 – **Disconnect the Electricity** - Regarding

WHEREAS, it has come to the notice of the Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) O/o Department of Environment and Climate Change (DoE&CC) that an unauthorized development at SF. No. 496/6B of Paramankeni Village, Cheyyur Taluk, Chengalpattu District which falls within the CRZ – III No Development Zone (NDZ), as per the approved Coastal Zone Management Plan (CZMP).

WHEREAS, a field inspection was carried out by the Sub-Committee on 29.04.2025 constituted by the Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) in connection with Original Application No. 95 of 2023 before the Hon'ble National Green Tribunal (Southern Zone) and observed that a building with "a building with Ground floor and compound wall was found in the said location".

WHEREAS, the development activity falls within the Coastal Regulation Zone-III (CRZ-III) No Development Zone (NDZ) as per the approved Coastal Zone Management Plan. As per Paragraph 8 III (ii) of the CRZ Notification, 2011,

"No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under the notification"

The development activity therefore constitutes a **clear violation** of the CRZ Notification, 2011.

WHEREAS, in accordance with Section 5(b) of the Environment (Protection) Act, 1986, and in view of the confirmed violation, the authorities are empowered to direct:

"Stoppage or regulation of the supply of electricity, water, or any other service."

This implies that, as a consequence of violating the Coastal Regulation Zone (CRZ) rules, the authorities are empowered to halt or restrict the supply of essential services - including electricity and water - to the violator, in order to enforce compliance with environmental regulations intended to protect sensitive coastal areas.

Hence, it is instructed that the electricity supply in the name of Mrs.M.Thulasi, wife of Mr.S.N.Reddy, 33/9, Madras Battai Road, Villivakkam, Chennai 600 049, pertaining to SF. No. 496/6B of Paramankeni Village, Cheyyur Taluk, Chengalpattu District, be disconnected immediately, and that an Action Taken Report be submitted to this office without delay.

Sd./- A.R. Rahul Nadh
Member Secretary, TNSCZMA /
Director, Department of Environment
and Climate Change

To,

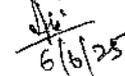
- 1) The Superintending Engineer, TANGEDCO,
130, GST Road, Opp. to New Bus Stand,
Chengalpattu - 603 001.
- 2) The Assistant Engineer, TANGEDCO,
Kovalam road, Kovalam panchayat,
Thiruporur taluk, Chengalpattu - 603 112.

Copy to,

- 1) The Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department (EC.3),
Secretariat, Chennai - 600 009.
- 2) The Chairman - DCZMA,
District Collector,
Chengalpattu district, Chengalpattu - 603 001.
- 3) The Member Secretary,
Personal Assistant (General) to the Collector,
Chengalpattu district, Chengalpattu - 603 001.

// forwarded by order //


For Director of Environment
and Climate Change


6/6/25

TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/o DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE,
9TH FLOOR, METROS, ANNA SALAI, NANDANAM, CHENNAI – 600 035

Lr. No. P1/1484/2023-8, dated 05.06.2025

Sub.: DoE&CC - Direction under Section 5 (b) of Environment Protection Act 1986 for Violation of the provisions of the Coastal Regulation Zone Notification, 2011 – **Disconnect the Electricity** - Regarding

WHEREAS, it has come to the notice of the Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) O/o Department of Environment and Climate Change (DoE&CC) that an unauthorized development at SF. No. 496/6A2 of Paramankeni Village, Cheyyur Taluk, Chengalpattu District which falls within the CRZ – III No Development Zone (NDZ), as per the approved Coastal Zone Management Plan (CZMP).

WHEREAS, a field inspection was carried out by the Sub-Committee on 29.04.2025 constituted by the Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) in connection with Original Application No. 95 of 2023 before the Hon'ble National Green Tribunal (Southern Zone) and observed that a building with "a building with Ground floor and cement sheet was found in the said location".

WHEREAS, the development activity falls within the Coastal Regulation Zone-III (CRZ-III) No Development Zone (NDZ) as per the approved Coastal Zone Management Plan. As per Paragraph 8 III (ii) of the CRZ Notification, 2011,

"No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under the notification"

The development activity therefore constitutes a **clear violation** of the CRZ Notification, 2011.

WHEREAS, in accordance with Section 5(b) of the Environment (Protection) Act, 1986, and in view of the confirmed violation, the authorities are empowered to direct:

"Stoppage or regulation of the supply of electricity, water, or any other service."

This implies that, as a consequence of violating the Coastal Regulation Zone (CRZ) rules, the authorities are empowered to halt or restrict the supply of essential

services - including electricity and water - to the violator, in order to enforce compliance with environmental regulations intended to protect sensitive coastal areas.

Hence, it is instructed that the electricity supply in the name of Mr.M.S.Rama Mohan Rao, S/o.Late M.Marayya, No.1/2, Krishnabai Street, T.Nagar, Chennai--600 017, pertaining to SF. No. 496/6A2 of Paramankeni Village, Cheyyur Taluk, Chengalpattu District, be disconnected immediately, and that an Action Taken Report be submitted to this office without delay.

Sd./- A.R. Rahul Nadh
Member Secretary, TNSCZMA /
Director, Department of Environment
and Climate Change

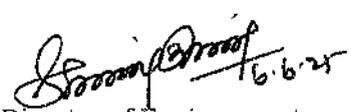
To,

- 1) The Superintending Engineer, TANGEDCO,
130, GST Road, Opp. to New Bus Stand,
Chengalpattu - 603 001.
- 2) The Assistant Engineer, TANGEDCO,
Kovalam road, Kovalam panchayat,
Thiruporur taluk, Chengalpattu - 603 112.

Copy to,

- 1) The Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department (EC.3),
Secretariat, Chennai - 600 009.
- 2) The Chairman - DCZMA,
District Collector,
Chengalpattu district, Chengalpattu - 603 001.
- 3) The Member Secretary,
Personal Assistant (General) to the Collector,
Chengalpattu district, Chengalpattu - 603 001.

// forwarded by order //


For Director of Environment
and Climate Change


6/6/25

TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/o DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE,
9TH FLOOR, METROS, ANNA SALAI, NANDANAM, CHENNAI – 600 035

Lr. No. P1/1484/2023-9, dated 05.06.2025

Sub.: DoE&CC - Direction under Section 5 (b) of Environment Protection Act 1986 for Violation of the provisions of the Coastal Regulation Zone Notification, 2011 – **Disconnect the Electricity** - Regarding

WHEREAS, it has come to the notice of the Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) O/o Department of Environment and Climate Change (DoE&CC) that an unauthorized development at SF. No. 498/ 1B3A of Paramankni Village, Cheyyur Taluk, Chengalpattu District which falls within the CRZ – III No Development Zone (NDZ), as per the approved Coastal Zone Management Plan (CZMP).

WHEREAS, a field inspection was carried out by the Sub-Committee on 29.04.2025 constituted by the Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) in connection with Original Application No. 95 of 2023 before the Hon'ble National Green Tribunal (Southern Zone) and observed that a building with "a building with Ground floor and compound wall was found in the said location".

WHEREAS, the development activity falls within the Coastal Regulation Zone-III (CRZ-III) No Development Zone (NDZ) as per the approved Coastal Zone Management Plan. As per Paragraph 8 III (ii) of the CRZ Notification, 2011,

"No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under the notification"

The development activity therefore constitutes a **clear violation** of the CRZ Notification, 2011.

WHEREAS, in accordance with Section 5(b) of the Environment (Protection) Act, 1986, and in view of the confirmed violation, the authorities are empowered to direct:

"Stoppage or regulation of the supply of electricity, water, or any other service."

This implies that, as a consequence of violating the Coastal Regulation Zone (CRZ) rules, the authorities are empowered to halt or restrict the supply of essential services - including electricity and water - to the violator, in order to enforce compliance with environmental regulations intended to protect sensitive coastal areas.

Hence, it is instructed that the electricity supply in the name of Mr. Harsha Ilango, Mr. Ilango Kasthurirangaian, No.396, G.V. Residency, Sowripalayam Post, Coimbatore South, Coimbatore-641 028 pertaining to SF. No. 498/ 1B3A of Paramankeni Village, Cheyyur Taluk, Chengalpattu District, be disconnected immediately, and that an Action Taken Report be submitted to this office without delay.

Sd./- A.R. Rahul Nadh
Member Secretary, TNSCZMA /
Director, Department of Environment
and Climate Change

To,

- 1) The Superintending Engineer, TANGEDCO,
130, GST Road, Opp. to New Bus Stand,
Chengalpattu - 603 001.
- 2) The Assistant Engineer, TANGEDCO,
Kovalam road, Kovalam panchayat,
Thiruporur taluk, Chengalpattu - 603 112.

Copy to,

- 1) The Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department (EC.3),
Secretariat, Chennai - 600 009.
- 2) The Chairman - DCZMA,
District Collector,
Chengalpattu district, Chengalpattu - 603 001.
- 3) The Member Secretary,
Personal Assistant (General) to the Collector,
Chengalpattu district, Chengalpattu - 603 001.

// forwarded by order //


For Director of Environment
and Climate Change

dp
6/6/25

TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/o DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE,
9TH FLOOR, METROS, ANNA SALAI, NANDANAM, CHENNAI – 600 035

Lr. No. P1/1484/2023-10, dated 05.06.2025

Sub.: DoE&CC - Direction under Section 5 (b) of Environment Protection Act 1986 for Violation of the provisions of the Coastal Regulation Zone Notification, 2011 – **Disconnect the Electricity** - Regarding

WHEREAS, it has come to the notice of the Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) O/o Department of Environment and Climate Change (DoE&CC) that an unauthorized development at SF. No. 498/2B6 of Paramankeni Village, Cheyyur Taluk, Chengalpattu District which falls within the CRZ – III No Development Zone (NDZ), as per the approved Coastal Zone Management Plan (CZMP).

WHEREAS, a field inspection was carried out by the Sub-Committee on 29.04.2025 constituted by the Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) in connection with Original Application No. 95 of 2023 before the Hon'ble National Green Tribunal (Southern Zone) and observed that a building with "a building with Ground floor + First floor, swimming pool and compound wall was found in the said location".

WHEREAS, the development activity falls within the Coastal Regulation Zone-III (CRZ-III) No Development Zone (NDZ) as per the approved Coastal Zone Management Plan. As per Paragraph 8 III (ii) of the CRZ Notification, 2011,

"No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under the notification"

The development activity therefore constitutes a **clear violation** of the CRZ Notification, 2011.

WHEREAS, in accordance with Section 5(b) of the Environment (Protection) Act, 1986, and in view of the confirmed violation, the authorities are empowered to direct:

"Stoppage or regulation of the supply of electricity, water, or any other service."

This implies that, as a consequence of violating the Coastal Regulation Zone (CRZ) rules, the authorities are empowered to halt or restrict the supply of essential services - including electricity and water - to the violator, in order to enforce compliance with environmental regulations intended to protect sensitive coastal areas.

Hence, it is instructed that the electricity supply in the name of Mr. Sushanth Karlapudi, Son of Mr. Rambabu Karlapudi, No.14, 4th Cross Street, Ormes Road, Kilpauk, Chennai - 600 010, pertaining to SF. No. 498/2B6 of Paramankeni Village, Cheyyur Taluk, Chengalpattu District, be disconnected immediately, and that an Action Taken Report be submitted to this office without delay.

Sd./- A.R. Rahul Nadh
Member Secretary, TNSCZMA /
Director, Department of Environment
and Climate Change

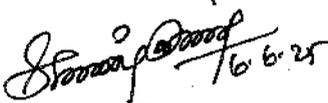
To,

- 1) The Superintending Engineer, TANGEDCO,
130, GST Road, Opp. to New Bus Stand,
Chengalpattu - 603 001.
- 2) The Assistant Engineer, TANGEDCO,
Kovalam road, Kovalam panchayat,
Thiruporur taluk, Chengalpattu - 603 112.

Copy to,

- 1) The Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department (EC.3),
Secretariat, Chennai - 600 009.
- 2) The Chairman - DCZMA,
District Collector,
Chengalpattu district, Chengalpattu - 603 001.
- 3) The Member Secretary,
Personal Assistant (General) to the Collector,
Chengalpattu district, Chengalpattu - 603 001.

// forwarded by order //


For Director of Environment
and Climate Change


6/6/25

TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/o DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE,
9TH FLOOR, METROS, ANNA SALAI, NANDANAM, CHENNAI - 600 035

Lr. No. P1/1484/2023-11, dated 05.06.2025

Sub.: DoE&CC - Direction under Section 5 (b) of Environment Protection Act 1986 for Violation of the provisions of the Coastal Regulation Zone Notification, 2011 – **Disconnect the Electricity** - Regarding

WHEREAS, it has come to the notice of the Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) O/o Department of Environment and Climate Change (DoE&CC) that an unauthorized development at SF. No. 498/1A3, 1A4, 1A5, 1A6 of Paramankeni Village, Cheyyur Taluk, Chengalpattu District which falls within the CRZ – III No Development Zone (NDZ), as per the approved Coastal Zone Management Plan (CZMP).

WHEREAS, a field inspection was carried out by the Sub-Committee on 29.04.2025 constituted by the Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) in connection with Original Application No. 95 of 2023 before the Hon'ble National Green Tribunal (Southern Zone) and observed that a building with "an under construction building with foundation and compound wall being constructed was observed".

WHEREAS, the development activity falls within the Coastal Regulation Zone-III (CRZ-III) No Development Zone (NDZ) as per the approved Coastal Zone Management Plan. As per Paragraph 8 III (ii) of the CRZ Notification, 2011,

"No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under the notification"

The development activity therefore constitutes a **clear violation** of the CRZ Notification, 2011.

WHEREAS, in accordance with Section 5(b) of the Environment (Protection) Act, 1986, and in view of the confirmed violation, the authorities are empowered to direct:

"Stoppage or regulation of the supply of electricity, water, or any other service."

This implies that, as a consequence of violating the Coastal Regulation Zone (CRZ) rules, the authorities are empowered to halt or restrict the supply of essential services - including electricity and water - to the violator, in order to enforce compliance with environmental regulations intended to protect sensitive coastal areas.

Hence, it is instructed that the electricity supply in the name of Mr. Gnanasehar Devadason, S/o. Gnanaraj, 1A, Chinnandikuppam Main Road, Vettuvankani, Injambakkam, Chennai - 600115 & Mr. L. Suren son of Lakshmanan, 25/11A Sarangapani Street, T. Nagar, Chennai 600 017, pertaining to SF. No. 498/1A3, 1A4, 1A5, 1A6 of Paramankeni Village, Cheyyur Taluk, Chengalpattu District, be disconnected immediately, and that an Action Taken Report be submitted to this office without delay.

Sd./- A.R. Rahul Nadh
Member Secretary, TNSCZMA /
Director, Department of Environment
and Climate Change

To,

- 1) The Superintending Engineer, TANGEDCO,
130, GST Road, Opp. to New Bus Stand,
Chengalpattu - 603 001.
- 2) The Assistant Engineer, TANGEDCO,
Kovalam road, Kovalam panchayat,
Thiruporur taluk, Chengalpattu - 603 112.

Copy to,

- 1) The Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department (EC.3),
Secretariat, Chennai - 600 009.
- 2) The Chairman - DCZMA,
District Collector,
Chengalpattu district, Chengalpattu - 603 001.
- 3) The Member Secretary,
Personal Assistant (General) to the Collector,
Chengalpattu district, Chengalpattu - 603 001.

// forwarded by order //


For Director of Environment
and Climate Change


6/6/25

TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/o DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE,
9TH FLOOR, METROS, ANNA SALAI, NANDANAM, CHENNAI - 600 035

Lr. No. P1/1484/2023-12, dated 05.06.2025

Sub.: DoE&CC - Direction under Section 5 (b) of Environment Protection Act 1986 for Violation of the provisions of the Coastal Regulation Zone Notification, 2011 - **Disconnect the Electricity** - Regarding

WHEREAS, it has come to the notice of the Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) O/o Department of Environment and Climate Change (DoE&CC) that an unauthorized development at SF. No. 495/1 of Paramankeni Village, Cheyyur Taluk, Chengalpattu District which falls within the CRZ - III No Development Zone (NDZ), as per the approved Coastal Zone Management Plan (CZMP).

WHEREAS, a field inspection was carried out by the Sub-Committee on 29.04.2025 constituted by the Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) in connection with Original Application No. 95 of 2023 before the Hon'ble National Green Tribunal (Southern Zone) and observed that a building with "a small building with Ground floor".

WHEREAS, the development activity falls within the Coastal Regulation Zone-III (CRZ-III) No Development Zone (NDZ) as per the approved Coastal Zone Management Plan. As per Paragraph 8 III (ii) of the CRZ Notification, 2011,

"No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under the notification"

The development activity therefore constitutes a **clear violation** of the CRZ Notification, 2011.

WHEREAS, in accordance with Section 5(b) of the Environment (Protection) Act, 1986, and in view of the confirmed violation, the authorities are empowered to direct:

"Stoppage or regulation of the supply of electricity, water, or any other service."

This implies that, as a consequence of violating the Coastal Regulation Zone (CRZ) rules, the authorities are empowered to halt or restrict the supply of essential

services - including electricity and water - to the violator, in order to enforce compliance with environmental regulations intended to protect sensitive coastal areas.

Hence, it is instructed that the electricity supply in the name of Mr. M.S. Rama Mohan Rao S/o. Late M. Marayya, No.1/2, Krishnabai Street, T. Nagar, Chennai – 600 017, pertaining to SF. No. 495/1 of Paramankeni Village, Cheyyur Taluk, Chengalpattu District, be disconnected immediately, and that an Action Taken Report be submitted to this office without delay.

Sd./- A.R. Rahul Nadh
Member Secretary, TNSCZMA /
Director, Department of Environment
and Climate Change

To,

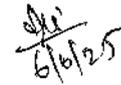
- 1) The Superintending Engineer, TANGEDCO,
130, GST Road, Opp. to New Bus Stand,
Chengalpattu – 603 001.
- 2) The Assistant Engineer, TANGEDCO,
Kovalam road, Kovalam panchayat,
Thiruporur taluk, Chengalpattu – 603 112.

Copy to,

- 1) The Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department (EC.3),
Secretariat, Chennai – 600 009.
- 2) The Chairman – DCZMA,
District Collector,
Chengalpattu district, Chengalpattu – 603 001.
- 3) The Member Secretary,
Personal Assistant (General) to the Collector,
Chengalpattu district, Chengalpattu – 603 001.

// forwarded by order //


For Director of Environment
and Climate Change


6/6/25

TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/o DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE,
9TH FLOOR, METROS, ANNA SALAI, NANDANAM, CHENNAI - 600 035

Lr. No. P1/1484/2023-13, dated 05.06.2025

Sub.: DoE&CC - Direction under Section 5 (b) of Environment Protection Act 1986 for Violation of the provisions of the Coastal Regulation Zone Notification, 2011 - **Disconnect the Electricity** - Regarding

WHEREAS, it has come to the notice of the Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) O/o Department of Environment and Climate Change (DoE&CC) that an unauthorized development at SF. No. 483/2A23A of Paramankeni Village, Cheyyur Taluk, Chengalpattu District which falls within the CRZ - III No Development Zone (NDZ), as per the approved Coastal Zone Management Plan (CZMP).

WHEREAS, a field inspection was carried out by the Sub-Committee on 29.04.2025 constituted by the Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) in connection with Original Application No. 95 of 2023 before the Hon'ble National Green Tribunal (Southern Zone) and observed that a building with "an under construction building with partially constructed compound wall".

WHEREAS, the development activity falls within the Coastal Regulation Zone-III (CRZ-III) No Development Zone (NDZ) as per the approved Coastal Zone Management Plan. As per Paragraph 8 III (ii) of the CRZ Notification, 2011,

"No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under the notification"

The development activity therefore constitutes a **clear violation** of the CRZ Notification, 2011.

WHEREAS, in accordance with Section 5(b) of the Environment (Protection) Act, 1986, and in view of the confirmed violation, the authorities are empowered to direct:

"Stoppage or regulation of the supply of electricity, water, or any other service."

This implies that, as a consequence of violating the Coastal Regulation Zone (CRZ) rules, the authorities are empowered to halt or restrict the supply of essential

services - including electricity and water - to the violator, in order to enforce compliance with environmental regulations intended to protect sensitive coastal areas.

Hence, it is instructed that the electricity supply in the name of Nivi Enterprises No. 8, River View Road, Kotturpuram, Chennai - 600 085, pertaining to SF. No. 483/2A23A of Paramankeni Village, Cheyyur Taluk, Chengalpattu District, be disconnected immediately, and that an Action Taken Report be submitted to this office without delay.

Sd./- A.R. Rahul Nadh
Member Secretary, TNSCZMA /
Director, Department of Environment
and Climate Change

To,

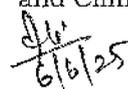
- 1) The Superintending Engineer, TANGEDCO,
130, GST Road, Opp. to New Bus Stand,
Chengalpattu - 603 001.
- 2) The Assistant Engineer, TANGEDCO,
Kovalam road, Kovalam panchayat,
Thiruporur taluk, Chengalpattu - 603 112.

Copy to,

- 1) The Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department (EC.3),
Secretariat, Chennai - 600 009.
- 2) The Chairman - DCZMA,
District Collector,
Chengalpattu district, Chengalpattu - 603 001.
- 3) The Member Secretary,
Personal Assistant (General) to the Collector,
Chengalpattu district, Chengalpattu - 603 001.

// forwarded by order //


For Director of Environment
and Climate Change


6/6/25

TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/o DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE,
9TH FLOOR, METROS, ANNA SALAI, NANDANAM, CHENNAI – 600 035

Lr. No. P1/1484/2023-14, dated 05.06.2025

Sub.: DoE&CC - Direction under Section 5 (b) of Environment Protection Act 1986 for Violation of the provisions of the Coastal Regulation Zone Notification, 2011 – **Disconnect the Electricity** - Regarding

WHEREAS, it has come to the notice of the Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) O/o Department of Environment and Climate Change (DoE&CC) that an unauthorized development at SF. No. 487 of Paramankeni Village, Cheyyur Taluk, Chengalpattu District which falls within the CRZ - III No Development Zone (NDZ), as per the approved Coastal Zone Management Plan (CZMP).

WHEREAS, a field inspection was carried out by the Sub-Committee on 29.04.2025 constituted by the Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) in connection with Original Application No. 95 of 2023 before the Hon'ble National Green Tribunal (Southern Zone) and observed that a building with "a small building with Ground floor and compound wall was found in the location".

WHEREAS, the development activity falls within the Coastal Regulation Zone-III (CRZ-III) No Development Zone (NDZ) as per the approved Coastal Zone Management Plan. As per Paragraph 8 III (ii) of the CRZ Notification, 2011,

"No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under the notification"

The development activity therefore constitutes a **clear violation** of the CRZ Notification, 2011.

WHEREAS, in accordance with Section 5(b) of the Environment (Protection) Act, 1986, and in view of the confirmed violation, the authorities are empowered to direct:

"Stoppage or regulation of the supply of electricity, water, or any other service."

This implies that, as a consequence of violating the Coastal Regulation Zone (CRZ) rules, the authorities are empowered to halt or restrict the supply of essential services - including electricity and water - to the violator, in order to enforce compliance with environmental regulations intended to protect sensitive coastal areas.

Hence, it is instructed that the electricity supply in the name of Dr CT. Arunachalam, S/o. S. Chidambaram, No. 3, Vidwan Sundaram Street, Nungambakkam, Chennai - 600 034, pertaining to SF. No. 487 of Paramankeni Village, Cheyyur Taluk, Chengalpattu District to be disconnected immediately, and that an Action Taken Report be submitted to this office without delay.

Sd./- A.R. Rahul Nadh
Member Secretary, TNSCZMA /
Director, Department of Environment
and Climate Change

To,

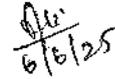
- 1) The Superintending Engineer, TANGEDCO,
130, GST Road, Opp. to New Bus Stand,
Chengalpattu - 603 001.
- 2) The Assistant Engineer, TANGEDCO,
Kovalam road, Kovalam panchayat,
Thiruporur taluk, Chengalpattu - 603 112.

Copy to,

- 1) The Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department (EC.3),
Secretariat, Chennai - 600 009.
- 2) The Chairman - DCZMA,
District Collector,
Chengalpattu district, Chengalpattu - 603 001.
- 3) The Member Secretary,
Personal Assistant (General) to the Collector,
Chengalpattu district, Chengalpattu - 603 001.

// forwarded by order //


For Director of Environment
and Climate Change


6/6/25

TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/o DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE,
9TH FLOOR, METROS, ANNA SALAI, NANDANAM, CHENNAI - 600 035

Lr. No. P1/1484/2023-15, dated 05.06.2025

Sub.: DoE&CC - Direction under Section 5 (b) of Environment Protection Act 1986 for Violation of the provisions of the Coastal Regulation Zone Notification, 2011 - **Disconnect the Electricity** - Regarding

WHEREAS, it has come to the notice of the Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) O/o Department of Environment and Climate Change (DoE&CC) that an unauthorized development at SF. No. 982/2B2 of Paramankeni Village, Cheyyur Taluk, Chengalpattu District which falls within the CRZ - III No Development Zone (NDZ), as per the approved Coastal Zone Management Plan (CZMP).

WHEREAS, a field inspection was carried out by the Sub-Committee on 29.04.2025 constituted by the Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) in connection with Original Application No. 95 of 2023 before the Hon'ble National Green Tribunal (Southern Zone) and observed that a building with "a small building with Ground floor and compound wall was found in the location".

WHEREAS, the development activity falls within the Coastal Regulation Zone-III (CRZ-III) No Development Zone (NDZ) as per the approved Coastal Zone Management Plan. As per Paragraph 8 III (ii) of the CRZ Notification, 2011,

"No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under the notification"

The development activity therefore constitutes a **clear violation** of the CRZ Notification, 2011.

WHEREAS, in accordance with Section 5(b) of the Environment (Protection) Act, 1986, and in view of the confirmed violation, the authorities are empowered to direct:

"Stoppage or regulation of the supply of electricity, water, or any other service."

This implies that, as a consequence of violating the Coastal Regulation Zone (CRZ) rules, the authorities are empowered to halt or restrict the supply of essential services - including electricity and water - to the violator, in order to enforce compliance with environmental regulations intended to protect sensitive coastal areas.

Hence, it is instructed that the electricity supply in the name of Sriram Panchu, Son of R Panchu, E-110, 16th Cross Street, Besant Nagar, Chennai - 600 034, pertaining to SF. No. 982/2B2 of Paramankeni Village, Cheyyur Taluk, Chengalpattu District to be disconnected immediately, and that an Action Taken Report be submitted to this office without delay.

Sd./- A.R. Rahul Nadh
Member Secretary, TNSCZMA /
Director, Department of Environment
and Climate Change

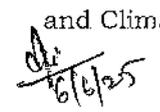
To,

- 1) The Superintending Engineer, TANGEDCO,
130, GST Road, Opp. to New Bus Stand,
Chengalpattu - 603 001.
- 2) The Assistant Engineer, TANGEDCO,
Kovalam road, Kovalam panchayat,
Thiruporur taluk, Chengalpattu - 603 112.

Copy to,

- 1) The Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department (EC.3),
Secretariat, Chennai - 600 009.
- 2) The Chairman - DCZMA,
District Collector,
Chengalpattu district, Chengalpattu - 603 001.
- 3) The Member Secretary,
Personal Assistant (General) to the Collector,
Chengalpattu district, Chengalpattu - 603 001.

// forwarded by order //


For Director of Environment
and Climate Change


TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/o DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE,
9TH FLOOR, METROS, ANNA SALAI, NANDANAM, CHENNAI - 600 035

Lr. No. P1/1484/2023-16, dated 05.06.2025

Sub.: DoE&CC - Direction under Section 5 (b) of Environment Protection Act 1986 for Violation of the provisions of the Coastal Regulation Zone Notification, 2011 – **Disconnect the Electricity** - Regarding

WHEREAS, it has come to the notice of the Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) O/o Department of Environment and Climate Change (DoE&CC) that an unauthorized development at SF. No. 498/1B4A of Paramankeni Village, Cheyyur Taluk, Chengalpattu District which falls within the CRZ – III No Development Zone (NDZ), as per the approved Coastal Zone Management Plan (CZMP).

WHEREAS, a field inspection was carried out by the Sub-Committee on 29.04.2025 constituted by the Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) in connection with Original Application No. 95 of 2023 before the Hon'ble National Green Tribunal (Southern Zone) and observed that a building with "a small building with Ground floor and compound wall was found in the location".

WHEREAS, the development activity falls within the Coastal Regulation Zone-III (CRZ-III) No Development Zone (NDZ) as per the approved Coastal Zone Management Plan. As per Paragraph 8 III (ii) of the CRZ Notification, 2011,

"No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under the notification"

The development activity therefore constitutes a **clear violation** of the CRZ Notification, 2011.

WHEREAS, in accordance with Section 5(b) of the Environment (Protection) Act, 1986, and in view of the confirmed violation, the authorities are empowered to direct:

"Stoppage or regulation of the supply of electricity, water, or any other service."

This implies that, as a consequence of violating the Coastal Regulation Zone (CRZ) rules, the authorities are empowered to halt or restrict the supply of essential services - including electricity and water - to the violator, in order to enforce compliance with environmental regulations intended to protect sensitive coastal areas.

Hence, it is instructed that the electricity supply in the name of Mr. M. Raghuram, Son of Mr. V.L. Malmarugan, 5/1B, Nilayaa DD Avenue, Thattankulam, Uthangudi, Madurai - 625107, pertaining to SF. No. 498/1B4A of Paramankni Village, Chccyyur Taluk, Chengalpattu District to be disconnected immediately, and that an Action Taken Report be submitted to this office without delay.

Sd./- A.R. Rahul Nadh
Member Secretary, TNSCZMA /
Director, Department of Environment
and Climate Change

To,

- 1) The Superintending Engineer, TANGEDCO,
130, GST Road, Opp. to New Bus Stand,
Chengalpattu - 603 001.
- 2) The Assistant Engineer, TANGEDCO,
Kovalam road, Kovalam panchayat,
Thiruporur taluk, Chengalpattu - 603 112.

Copy to,

- 1) The Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department (EC.3),
Secretariat, Chennai - 600 009.
- 2) The Chairman - DCZMA,
District Collector,
Chengalpattu district, Chengalpattu - 603 001.
- 3) The Member Secretary,
Personal Assistant (General) to the Collector,
Chengalpattu district, Chengalpattu - 603 001.

// forwarded by order //


For Director of Environment
and Climate Change



DEPARTMENT OF ENVIRONMENT & CLIMATE CHANGE

From

Thiru A.R. Rahul Nadh, I.A.S.,
Member-Secretary, TNSCZMA &
Director, Department of Environment &
Climate Change, 9th floor, Metros, Anna
Salai, Nandanam, Chennai 600 035

To

Mrs. Indira Subramaniam,
W/o. Subramaniam,
No. 26, Rajasekara Mudali Street,
Chennai - 600 004

Letter No. P1/1484/2023-1 dated 13.07.2025

Sir/Madam,

Sub.: Dept. of Environment & Climate Change - Reminder - Show Cause Notice
issued under Section 5 of the Environment (Protection) Act, 1986 - Illegal
Construction in CRZ area - Paramankeni, Chengalpattu - Regarding

Ref.: 1) Hon'ble NGT (SZ) order dated: 02/06/2025 in OA No. 95 of 2023
2) Show Cause Notice issued vide this office Lr. No. P1/1484/2023, dated
05.06.2025

With reference to the Show Cause Notice cited above, it is observed that no
reply/representation has been received from your side till date.

You are once again requested to furnish your written explanation along with
supporting documents, if any, within **7 (Seven) days** from the receipt of this letter,
failing which it will be presumed that you have no explanation to offer and necessary
action will be initiated against you under Section 5 of the Environment (Protection) Act,
1986, without any further notice.

This reminder is issued in continuation of and without prejudice to the earlier
notice and any legal proceedings that may follow.

Yours faithfully,

2/B. S. S. S. S. S.
15/7/25

For Director of Environment
& Climate Change

V.B.W.
15/7/25

DEPARTMENT OF ENVIRONMENT & CLIMATE CHANGE

From

Thiru A.R. Rahul Nadh, I.A.S.,
Member-Secretary, TNSCZMA &
Director, Department of Environment &
Climate Change, 9th floor, Metros, Anna
Salai, Nandanam, Chennai 600 035

To

Mrs. Vasundhra Vetri,
W/o. Mr. Vetri Duraisamy,
No.28, 1st Main
Road, CIT Nagar Chennai 600 035

Letter No. P1/1484/2023-2 dated 13.07.2025

Sir/Madam,

Sub.: Dept. of Environment & Climate Change - Reminder - Show Cause Notice issued under Section 5 of the Environment (Protection) Act, 1986 - Illegal Construction in CRZ area - Paramankeni, Chengalpattu - Regarding

Ref.: 1) Hon'ble NGT (SZ) order dated: 02/06/2025 in OA No. 95 of 2023
2) Show Cause Notice issued vide this office Lr. No. P1/1484/2023, dated 05.06.2025

With reference to the Show Cause Notice cited above, it is observed that no reply/representation has been received from your side till date.

You are once again requested to furnish your written explanation along with supporting documents, if any, within **7 (Seven) days** from the receipt of this letter, failing which it will be presumed that you have no explanation to offer and necessary action will be initiated against you under Section 5 of the Environment (Protection) Act, 1986, without any further notice.

This reminder is issued in continuation of and without prejudice to the earlier notice and any legal proceedings that may follow.

Yours faithfully,

21.5.892/25
15/7/25
For Director of Environment
& Climate Change

K.B.W.
15/7/25

DEPARTMENT OF ENVIRONMENT & CLIMATE CHANGE

From

Thiru A.R. Rahul Nadh, I.A.S.,
Member-Secretary, TNSCZMA &
Director, Department of Environment &
Climate Change, 9th floor, Metros, Anna
Salai, Nandanam, Chennai 600 035

To

Nivi Enterprises,
No. 8, River View Road,
Kotturpuram,
Chennai - 600 085

Letter No. P1/1484/2023-3 dated 13.07.2025

Sir/Madam,

Sub.: Dept. of Environment & Climate Change - Reminder - Show Cause Notice
issued under Section 5 of the Environment (Protection) Act, 1986 - Illegal
Construction in CRZ area - Paramankeni, Chengalpattu - Regarding

Ref.: 1) Hon'ble NGT (SZ) order dated: 02/06/2025 in OA No. 95 of 2023
2) Show Cause Notice issued vide this office Lr. No. P1/1484/2023, dated
05.06.2025

With reference to the Show Cause Notice cited above, it is observed that no
reply/representation has been received from your side till date.

You are once again requested to furnish your written explanation along with
supporting documents, if any, within **7 (Seven) days** from the receipt of this letter,
failing which it will be presumed that you have no explanation to offer and necessary
action will be initiated against you under Section 5 of the Environment (Protection) Act,
1986, without any further notice.

This reminder is issued in continuation of and without prejudice to the earlier
notice and any legal proceedings that may follow.

Yours faithfully,

21. B. S. Srinivas
15/7/25
For Director of Environment
& Climate Change

K.B.W.
15/7/25

DEPARTMENT OF ENVIRONMENT & CLIMATE CHANGE

From

Thiru A.R. Rahul Nadh, I.A.S.,
Member-Secretary, TNSCZMA &
Director, Department of Environment &
Climate Change, 9th floor, Metros, Anna
Salai, Nandanam, Chennai 600 035

To

Mr. Harsha Ilango,
Mr. Ilango Kasthurirangaian,
No.396, G.V. Residency,
Sowripalayam Post, Coimbatore
South, Coimbatore 641 028

Letter No. P1/1484/2023-4 dated 13.07.2025

Sir/Madam,

Sub.: Dept. of Environment & Climate Change - Reminder - Show Cause Notice
issued under Section 5 of the Environment (Protection) Act, 1986 - Illegal
Construction in CRZ area - Paramankeni, Chengalpattu - Regarding

Ref.: 1) Hon'ble NGT (SZ) order dated: 02/06/2025 in OA No. 95 of 2023
2) Show Cause Notice issued vide this office Lr. No. P1/1484/2023, dated
05.06.2025

With reference to the Show Cause Notice cited above, it is observed that no
reply/representation has been received from your side till date.

You are once again requested to furnish your written explanation along with
supporting documents, if any, within 7 (Seven) days from the receipt of this letter,
failing which it will be presumed that you have no explanation to offer and necessary
action will be initiated against you under Section 5 of the Environment (Protection) Act,
1986, without any further notice.

This reminder is issued in continuation of and without prejudice to the earlier
notice and any legal proceedings that may follow.

Yours faithfully,

21.8. 2025
15/7/25

For Director of Environment
& Climate Change

W.B. 15/7/25

DEPARTMENT OF ENVIRONMENT & CLIMATE CHANGE

From

Thiru A.R. Rahul Nadh, I.A.S.,
Member-Secretary, TNSCZMA &
Director, Department of Environment &
Climate Change, 9th floor, Metros, Anna
Salai, Nandanam, Chennai 600 035

To

Mr.Sushanth Karlapudi,
S/o Mr.Rambabu Karlapudi,
No.14, 4th Cross Street,
Ormes Road, Kilpauk,
Chennai-600 010

Letter No. P1/1484/2023-5 dated 13.07.2025

Sir/Madam,

Sub.: Dept. of Environment & Climate Change - Reminder - Show Cause Notice
issued under Section 5 of the Environment (Protection) Act, 1986 - Illegal
Construction in CRZ area - Paramankeni, Chengalpattu - Regarding

Ref.: 1) Hon'ble NGT (SZ) order dated: 02/06/2025 in OA No. 95 of 2023
2) Show Cause Notice issued vide this office Lr. No. P1/1484/2023, dated
05.06.2025

With reference to the Show Cause Notice cited above, it is observed that no
reply/representation has been received from your side till date.

You are once again requested to furnish your written explanation along with
supporting documents, if any, within **7 (Seven) days** from the receipt of this letter,
failing which it will be presumed that you have no explanation to offer and necessary
action will be initiated against you under Section 5 of the Environment (Protection) Act,
1986, without any further notice.

This reminder is issued in continuation of and without prejudice to the earlier
notice and any legal proceedings that may follow.

Yours faithfully,

S. E. Srinivas
15/7/25

For Director of Environment
& Climate Change

K.B.M.
15/7/25

DEPARTMENT OF ENVIRONMENT & CLIMATE CHANGE

From

Thiru A.R. Rahul Nadh, I.A.S.,
Member-Secretary, TNSCZMA &
Director, Department of Environment &
Climate Change, 9th floor, Metros, Anna
Salai, Nandanam, Chennai 600 035

To

Mr. M.Raghuram,
S/o Mr.V.L.Malmarugan,
5/1B, Nilayaa DD Avenue,
Thattankulam,
Uthangudi, Madurai - 625 107

Letter No. P1/1484/2023-6 dated 13.07.2025

Sir/Madam,

Sub.: Dept. of Environment & Climate Change - Reminder - Show Cause Notice
issued under Section 5 of the Environment (Protection) Act, 1986 - Illegal
Construction in CRZ area - Paramankeni, Chengalpattu - Regarding

Ref.: 1) Hon'ble NGT (SZ) order dated: 02/06/2025 in OA No. 95 of 2023
2) Show Cause Notice issued vide this office Lr. No. P1/1484/2023, dated
05.06.2025

With reference to the Show Cause Notice cited above, it is observed that no
reply/representation has been received from your side till date.

You are once again requested to furnish your written explanation along with
supporting documents, if any, within 7 (Seven) days from the receipt of this letter,
failing which it will be presumed that you have no explanation to offer and necessary
action will be initiated against you under Section 5 of the Environment (Protection) Act,
1986, without any further notice.

This reminder is issued in continuation of and without prejudice to the earlier
notice and any legal proceedings that may follow.

Yours faithfully,

21.5. J.S. 15/7/25

For Director of Environment
& Climate Change

W.B. 15/7/25

DEPARTMENT OF ENVIRONMENT & CLIMATE CHANGE

From

Thiru A.R. Rahul Nadh, I.A.S.,
Member-Secretary, TNSCZMA &
Director, Department of Environment &
Climate Change, 9th floor, Metros, Anna
Salai, Nandanam, Chennai 600 035

To

Mr. Sriram Panchu,
S/o R Panchu,
E-110, 16th Cross Street,
Besant Nagar, Chennai 600 090

Letter No. P1/1484/2023-7 dated 13.07.2025

Sir/Madam,

Sub.: Dept. of Environment & Climate Change - Reminder - Show Cause Notice
issued under Section 5 of the Environment (Protection) Act, 1986 - Illegal
Construction in CRZ area - Paramankeni, Chengalpattu - Regarding

Ref.: 1) Hon'ble NGT (SZ) order dated: 02/06/2025 in OA No. 95 of 2023
2) Show Cause Notice issued vide this office Lr. No. P1/1484/2023, dated
05.06.2025

With reference to the Show Cause Notice cited above, it is observed that no
reply/representation has been received from your side till date.

You are once again requested to furnish your written explanation along with
supporting documents, if any, within **7 (Seven) days** from the receipt of this letter,
failing which it will be presumed that you have no explanation to offer and necessary
action will be initiated against you under Section 5 of the Environment (Protection) Act,
1986, without any further notice.

This reminder is issued in continuation of and without prejudice to the earlier
notice and any legal proceedings that may follow.

Yours faithfully,

A. B. Srinivas
15/7/25

For Director of Environment
& Climate Change

K.B. Srinivas
15/7/25

From

1-7-25

Dr.CT.Arunachalam

3 Vidwan Sundaram Street

Nungambakkam

Chennai 600034

To

Tamil Nadu state coastal zone management authority

Department of environment and climate change

9 th floor, Metros

Anna Salai, Nandanam,

Chennai 600035

Subject: Reply to your show cause notice (Lr.No. P1/1484/2023) dated 05.06.25

(Building location: Latitude:12.346179 N Longitude 80.062862E, S.F No 487 of Paramankeni village,
Cheyyur Taluk, Chengalpattu district)

Sir/Madam,

I am the owner of the land referenced in your notice. I have purchased this land from Mr. Ram mohan rao with the existing compound wall. I am not residing in this place. I have planted coconut and mango trees. The small building you have mentioned is a watchman's room and serves exclusively as a shelter for the watchman employed to oversee the property. In view of the above facts, the structure is used solely for watchman accommodation, I respectfully request that any proposed action in relation to this matter be reconsidered and dropped.

Thanking you in anticipation

Yours truly


(Dr.CT.Arunachalam)

20.06.2025

BY SPAD**From****Mr. Gnanasehar Devadason**

S/o Gnanaraj,
No.1A, Chinnandikuppam Main Road,
Vettuvankani,
Injambakkam,
Chennai – 600115

To

The Director,
Department of Environment and Climate Change,
Tamil Nadu State Coastal Zone Management Authority,
9th Floor, Metros, Anna Salai, Nandanam,
Chennai – 600 035.

Respected Sir/Madam,

Subject: Reply to Show Cause Notice dated 05.06.2025 under Lr. No. P1/1484/2023

I, Mr. Gnanasehar Devadason, S/o Gnanaraj, residing at No.1A, Chinnandikuppam Main Road, Vettuvankani, Injambakkam, Chennai – 600115 received your Show Cause notice dated 05.06.2025, I am hereby giving the following appropriate reply.

1. At the outset, I vehemently deny all the allegations and imputations made in the said notice dated 05.06.2025 as false, misconceived and devoid of merits, except those which are expressly admitted herein. The present Show Cause notice is issued against me wherein it is alleged that I have engaged in unauthorized construction activity within CRZ-III “No Development Zone (NDZ)” in Survey No. 498/1A5 & Survey No. 498/1A6 of Paramankeni Village, Chengalpattu District, in contravention of the Coastal Regulation Zone (CRZ) Notification, 2011. The impugned notice is issued in complete disregard of the factual and legal position and is liable to be withdrawn.

2. I state that I am the absolute owner of land measuring a total extent of 1 acre, comprised in Survey Nos. 498/1A3, 498/1A4, and 498/1A5, bearing Patta Nos. 2524, 2525, and 2526, situated at Paramenkeni Village. The land was solely purchased for the purpose of carrying out farming activities. I have duly followed all relevant guidelines and have consistently endeavoured to comply with all statutory requirements to the best of my understanding and ability. I further state that I had obtained the necessary permission from the competent local authority, viz., Paramankeni Panchayat, under Resolution No. 88 dated 17.06.2022. Upon scrutinizing my application dated 15.06.2022, the Panchayat granted plan approval for the construction of a farmhouse, vide Na.Ka.No. 04/2022/ 251.03., dated 22.06.2022, thereby permitting the construction of a farmhouse measuring 1905.32 sq. ft. in the said land.
3. I state that at the time of obtaining the building permission, no public notice, nor any endorsement or entry in the revenue records or approval documents, indicated that the site fell under a CRZ-III NDZ classification or was subject to CRZ restrictions. The local authority did not inform or advise me of any requirement for additional permissions under CRZ norms.
4. I state that in compliance with the approval conditions, I had paid the development and approval charges totalling a sum of ₹23,800/-, in addition to ₹10,000/- under the Labour Welfare Fund and ₹1,000/- under the Armed Forces Flag Day Fund, through proper official channels of the Panchayat.
5. I state that the temporary structure erected on my property comprised in Survey Nos. 498/1A3, 498/1A4 and 498/1A5 is a thatched-roof structure (temporary shack), constructed solely for the purpose of maintaining the farmland. This temporary structure does not violate

any of the terms or conditions stipulated in the approval granted by the local authority.

6. I state that the construction undertaken was strictly in accordance with the plan approved by the statutory Panchayat authority. I had not wilfully or knowingly violated any provision of the CRZ Notification, 2011. The alleged construction activity was commenced in good faith and with complete administrative approval from the concerned local body.
7. In light of the foregoing, it is humbly submitted that the allegation of unauthorized construction is unfounded, I have not violated any provision of the Coastal Regulation Zone Notification, 2019 and has acted strictly in accordance with law. The structure in question is a temporary, non-permanent construction, undertaken with valid approval from the competent local authority, and does not result in any ecological harm or infringement of regulatory norms.
8. It is respectfully submitted that the Show Cause Notice 05.06.2025 be withdrawn and no coercive action be taken against me pending consideration of this reply.

In view of the above, we request your good office to consider our above said representation and reply to your notice dated 05.06.2025 and hereby request your good office to withdraw your Show Cause notice dated 05.06.2025 and thus render justice.

Copy to

1. The Chairperson, Tamil Nadu State Coastal Zone Management Authority/Additional Chief Secretary to Government, Environment, Climate Change and Forest Department, Secretariat, Chennai-600 009.
2. The Chairman/DCZMA, District Collector, Chengalpattu district, Chengalpattu - 603 001.
3. The Member Secretary/DCZMA, Personal Assistant (G) to the District Collector, Chengalpattu district, Chengalpattu -603 001.

for

 Yours,
GNANASEHAR DEVADASON

07.07.25

சென்னை மாநகராட்சி,
பி. 9340-64671

To,

Tamil Nadu State Council
- rare obj. Authority,
Nandanam, Chennai-600035

Sir,
Ref. No. P1/1484/2023.
dt. 05.06.25

A watchman's shed with asbestos
top is built for our watchman Annamban
(age 60 years) in our property in
Survey no. 488/2 & 496/2 of Paramankeri
village, Cheyyar Taluk, Chengalpattu District

You have enclosed the drawing
of the small construction herewith.

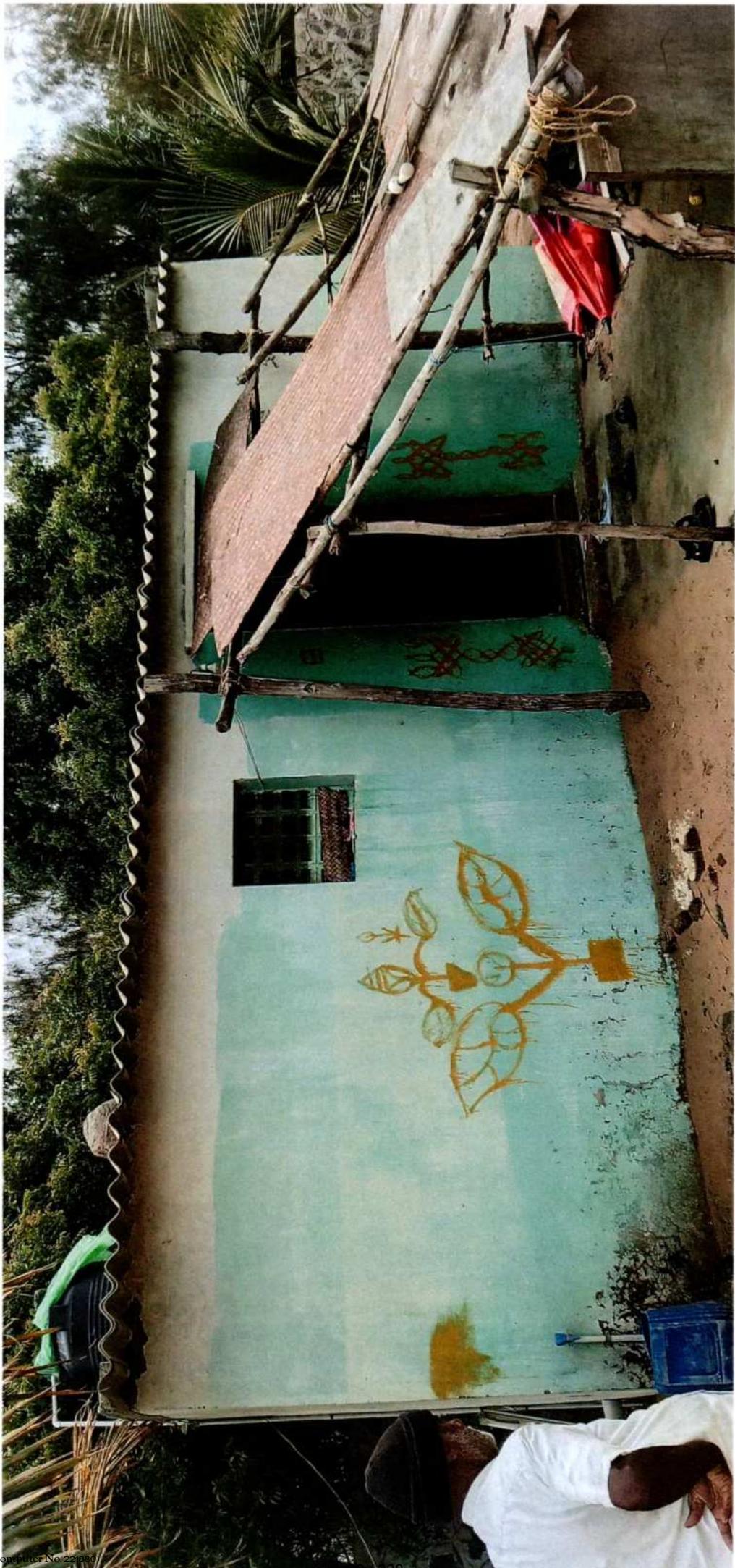
Please bear with me for the delay
I learnt about it on a Monday, 2
weeks ago, when Mr. Reddyar visited

V.A.O.

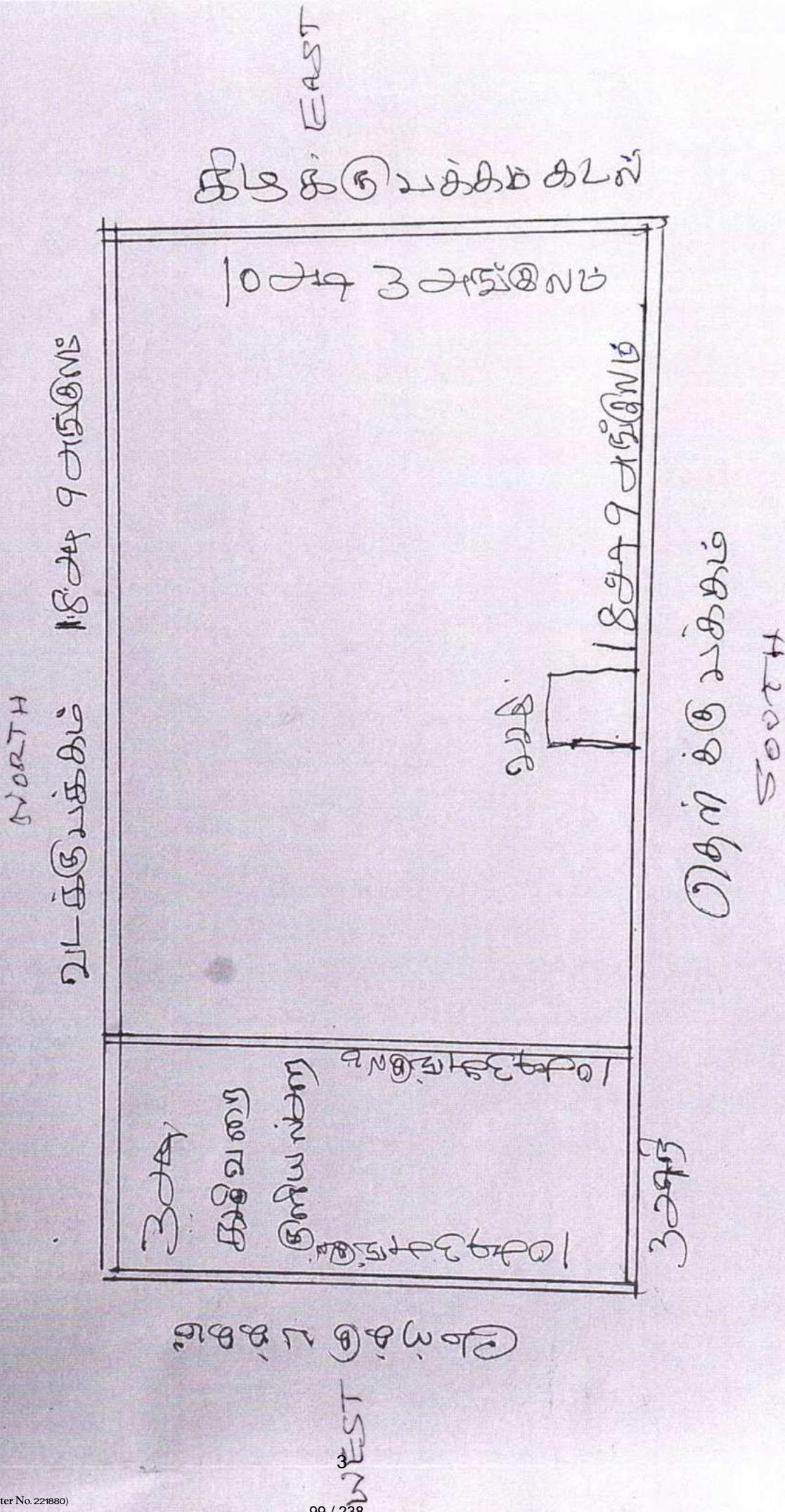
Kindly do acknowledge this letter.

Thanking you,
Indira Subramanyam
(S. Indira)

93810-64671-1



Indira Subramanyam
Paramambeni
Wachman street,



TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE,
9TH FLOOR, METROS, ANNA SALAI, NANDANAM, CHENNAI - 600 035

Lr. No. P1/1484/2023, dated 05.06.2025

Sub.: Dept. of Environment & Climate Change - Original Application No. 95 of 2023 - Illegal Construction in CRZ areas - Paramankeni village, Chengalpattu district - Violation identified as per provisions of CRZ Notification, 2011 - Prosecution under Section 5 of the Environment (Protection) Act, 1986 - **Show Cause Notice** - Issued

Ref.: 1) Inspection report submitted by District Collector, D.O. Letter No. F1/Chengalpattu/CRZ/Violation/OA 95 of 2023/2025, dated 07/05/2025
 2) Hon'ble NGT (SZ) order dated: 02/06/2025

XXXXX

With reference to the report 1st cited, a field inspection was carried out by the Sub-Committee on 29.04.2025 constituted by the Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) in connection with Original Application No. 95 of 2023 before the Hon'ble National Green Tribunal (Southern Zone). The inspection specifically addressed unauthorised developments in Survey Nos. 482, 483, 484, 485, 486, 487, 488, 496, 497, 498, and 499 of Paramankeni Village, and Survey No. 241 of Mudaliarkuppam Village, Cheyyur Taluk, Chengalpattu District.

WHEREAS, it has been observed that "a house with Ground floor having Cement sheet and compound wall was found constructed in the location" has been constructed at the following location:

- **Latitude:** 12.346031 N | **Longitude:** 80.061530 E
- SF. No. 483/2 of Paramankeni Village, Cheyyur Taluk, Chengalpattu District

WHEREAS, the Hon'ble National Green Tribunal (Southern Zone), in its order dated 02.06.2025, taking serious note of such unauthorised constructions, recorded the following observation:

"Despite the violations being evident, having been brought to the attention of the authorities, and the matter being sub judice before this Tribunal, the continued inaction

of the authorities over the past two years is highly deplorable... The prolonged inaction has clearly emboldened other violators to erect permanent structures within the prohibited zone... Such failure to act amounts to gross negligence on the part of the authorities entrusted with the responsibility of protecting the coastal environment."

The Hon'ble Tribunal further directed the TNSCZMA to take prompt and appropriate action against such violations.

WHEREAS, your construction activity falls within the Coastal Regulation Zone-III (CRZ-III) No Development Zone (NDZ). As per Paragraph 8 III (ii) of the CRZ Notification, 2011,

"No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under the notification"

WHEREAS, the said construction constitutes a violation of the CRZ Notification, 2011. In exercise of the powers conferred under Section 5 of the Environment (Protection) Act, 1986, you, Mrs. Indira Subramaniam, W/o. Subramaniam, No. 26, Rajasekara Mudali Street, Chennai - 600 004, are hereby directed to show cause in writing, with supporting documents, within 15 (Fifteen) days from the date of receipt of this notice as to why action should not be initiated against you for the said violation.

It is further informed that, if no reply is received within the stipulated time, it would be construed that you have no satisfactory explanation to offer, and appropriate action will be initiated under the relevant provisions of law, without any further notice. Also, this notice is issued without prejudice to any other legal action that may be initiated against you under applicable laws.

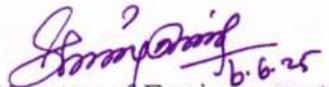
Sd./- A.R. Rahul Nadh
Member Secretary, TNSCZMA /
Director, Department of Environment
and Climate Change

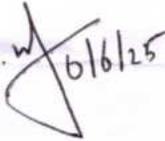
To,
Mrs. Indira Subramaniam,
W/o. Subramaniam,
No 26, Rajasekara Mudali Street,
Chennai - 600004.

Copy to

- 1) The Chairperson, Tamil Nadu State Coastal Zone Management Authority /,
Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai - 600 009.
- 2) The Chairman/DCZMA,
District Collector,
Chengalpattu district,
Chengalpattu - 603 001.
- 3) The Member Secretary/DCZMA,
Personal Assistant (G) to the District Collector,
Chengalpattu district,
Chengalpattu - 603 001.

// forwarded by order //


For Director of Environment
and Climate Change

V.B.W. 6/6/25


To:

The Member Secretary
Tamil Nadu State Coastal Zone Management Authority (TNSCZMA)
Department of Environment and Climate Change
9th Floor, Panagal Building (METROS)
Saidapet – Anna Salai, Nandanam
Chennai – 600 035
Tamil Nadu

Respected Sir,

Sub: Request for Extension of Time to Submit Reply to Show Cause Notice – Reg.

Ref: Your Letter No. P1/1484/2023 dated 05.06.2025

I am Kumaran, the authorized representative of Mrs. Kalpana Babu, W/o Mr. Babu Thiagarajan. This letter is in reference to the above-mentioned show cause notice that has been received.

Mrs. Kalpana Babu is currently in the United States of America along with her family and is expected to return to India within the next thirty days. Upon her return, she will promptly retrieve the necessary records and submit a detailed response within a reasonable time frame.

Therefore, I respectfully request this Hon'ble Authority to kindly grant an extension of thirty (30) days from the original deadline mentioned in the notice, in order to submit a complete and meaningful reply.

In the interim period we humbly request you not to pass any adverse orders or take any coercive actions.

Thank you for your kind consideration.

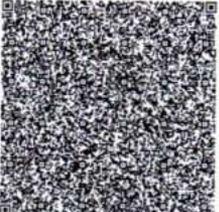
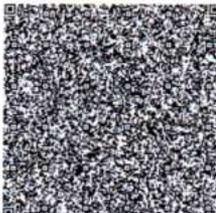
Date: 26/06/2025

Place: Chennai

Yours faithfully,



C KUMARAN.P

  <p>भारत सरकार आधार</p>	  <p>Government of India AADHAAR</p>
<p>இந்திய அரசாங்கம் Government of India</p>	<p>தகவல் / INFORMATION</p>
<p>இந்திய தனிப்பட்ட அடையாள ஆணைய அமைப்பு Unique Identification Authority of India</p>	<p>ஆதார் என்பது அடையாளத்திற்கான சான்றாகும். குடியரிமை அல்லது பிறந்த தேதிக்கான சான்றல்ல. பிறந்த தேதி என்பது ஆதார் எண் வைத்திருப்பவரால் சமர்ப்பிக்கப்பட்ட விதிமுறைகளில் குறிப்பிடப்பட்டுள்ள பிறந்த தேதி ஆவணத்தின் ஆதாரம் மூலம் ஆதரிக்கப்படும் தகவலின் அடிப்படையில் அமைந்துள்ளது.</p>
<p>பதிவேட்டு எண்/ Enrolment No.: 0000/00568/00172</p>	<p>இந்த ஆதார் கடிதத்தை UIDAI நியமித்த அங்கீகார நிறுவனத்தால் ஆணைகள் அங்கீகாரம் அல்லது ஆப் ஸ்டோர்களில் கிடைக்கும் எம் ஆதார் அல்லது ஆதார் QR ஸ்கேனர் செயலியை பயன்படுத்தி QR குறியீடு ஸ்கேனிங் அல்லது www.uidai.gov.in ல் கிடைக்கும் பாதுகாப்பான QR குறியீடு ரீடர் செயலியை பயன்படுத்தி சரிபார்க்க வேண்டும்.</p>
<p>To குமரன் Kumaran C/O Parthiban, No 19 B1 Rain Bow Apartment, Sai Ram Street, Ullagaram, Swamy Nagar Auto Stand, VTC: Ullagaram, PO: Madipakkam., District: Kancheepuram, State: Tamil Nadu, PIN Code: 600091, Mobile: 7397234240</p>	<p>ஆதார் தனித்துவமானது மற்றும் பாதுகாப்பானது. ஆதார் பதிவு செய்யப்பட்ட நாளிலிருந்து ஒவ்வொரு 10 வருடங்களுக்குப் பிறகும் ஆதாரில் அடையாளம் மற்றும் முகவரிக்கான ஆவணங்கள் புதுப்பிக்கப்பட வேண்டும். பல்வேறு அரசு மற்றும் அரசு சாரா பலன்கள் / சேவைகளைப் பெற ஆதார் உங்களுக்கு உதவுகிறது. உங்கள் மொபைல் எண் மற்றும் மின்னஞ்சல் ஐடியை ஆதாரில் புதுப்பிக்கவும். ஆதார் சேவைகளைப் பெற mAadhaar செயலியை பதிவிறக்கவும். ஆதார்பயோமெட்ரிக்ஸைப் பயன்படுத்தாதபோது பாதுகாப்பை உறுதிசெய்ய, ஆதார்பயோமெட்ரிக்ஸ் லாக்/அன்லாக் அம்சத்தைப் பயன்படுத்தவும். ஆதார் கோரும் நிறுவனங்கள் ஒப்புதலைப் பெற வேண்டிய கட்டாயம் உள்ளது.</p>
<p>Signatures Not Verified Digitally signed by Unique Identification Authority of India DN: cn=2025.06.25 14:17:42 EST</p> 	<p>Aadhaar is proof of identity, not of citizenship or date of birth (DOB). DOB is based on information supported by proof of DOB document specified in regulations, submitted by Aadhaar number holder.</p> <p>This Aadhaar letter should be verified through either online authentication by UIDAI-appointed authentication agency or QR code scanning using mAadhaar or Aadhaar QR Scanner app available in app stores or using secure QR code reader app available on www.uidai.gov.in.</p> <p>Aadhaar is unique and secure.</p> <p>Documents to support identity and address should be updated in Aadhaar after every 10 years from date of enrolment for Aadhaar.</p> <p>Aadhaar helps you avail of various Government and Non-Government benefits/services.</p> <p>Keep your mobile number and email id updated in Aadhaar.</p> <p>Download mAadhaar app to avail of Aadhaar services.</p> <p>Use the feature of Lock/Unlock Aadhaar/biometrics to ensure security when not using Aadhaar/biometrics.</p> <p>Entities seeking Aadhaar are obligated to seek consent.</p>
<p>உங்கள் ஆதார் எண் / Your Aadhaar No. : 7660 5723 3727 VID : 9171 1645 3777 1554</p> <p>எனது ஆதார், எனது அடையாளம்</p>	<p>Aadhaar is proof of identity, not of citizenship or date of birth (DOB). DOB is based on information supported by proof of DOB document specified in regulations, submitted by Aadhaar number holder.</p> <p>This Aadhaar letter should be verified through either online authentication by UIDAI-appointed authentication agency or QR code scanning using mAadhaar or Aadhaar QR Scanner app available in app stores or using secure QR code reader app available on www.uidai.gov.in.</p> <p>Aadhaar is unique and secure.</p> <p>Documents to support identity and address should be updated in Aadhaar after every 10 years from date of enrolment for Aadhaar.</p> <p>Aadhaar helps you avail of various Government and Non-Government benefits/services.</p> <p>Keep your mobile number and email id updated in Aadhaar.</p> <p>Download mAadhaar app to avail of Aadhaar services.</p> <p>Use the feature of Lock/Unlock Aadhaar/biometrics to ensure security when not using Aadhaar/biometrics.</p> <p>Entities seeking Aadhaar are obligated to seek consent.</p>
<p>இந்திய அரசாங்கம் Government of India</p>  <p>ஆதார்</p> <p>ஆதார் no. issued: 11122013</p>  <p>குமரன் Kumaran பிறந்த நாள்/DOB: 15/02/1992 ஆண்/ MALE</p> <p>ஆதார் என்பது அடையாளத்திற்கான சான்றாகும். குடியரிமை, அல்லது பிறந்த தேதிக்கான சான்றல்ல. இது சரிபார்க்கப்படும் மட்டுமே பயன்படுத்தப்பட வேண்டும் (ஆணைகள் அங்கீகாரம் அல்லது QR குறியீட்டை ஸ்கேனிங் செய்தல் ஆணைகள் XML)</p> <p>Aadhaar is proof of identity, not of citizenship or date of birth. It should be used with verification (online authentication, or scanning of QR code / offline XML).</p> <p>7660 5723 3727 VID : 9171 1645 3777 1554</p> <p>எனது ஆதார், எனது அடையாளம்</p>	<p>இந்திய தனிப்பட்ட அடையாள ஆணைய அமைப்பு Unique Identification Authority of India</p>  <p>ஆதார்</p> <p>முகவரி: பார்த்திபன், எண் 19 பீ1 ரெயின்போ அபார்ட்மெண்ட், சை ரயாம் ஸ்ரீதி, உள்ளகாரம், சுவாமி நகர் ஆடோ ஸ்ட்ரீட்டில், உள்ளகாரம், மடிப்பாக்கம், காஞ்சிபுரம், தமிழ் நாடு - 600091</p> <p>Address: C/O Parthiban, No 19 B1 Rain Bow Apartment, Sai Ram Street, Ullagaram, Swamy Nagar Auto Stand, Ullagaram, PO: Madipakkam., DIST: Kancheepuram, Tamil Nadu - 600091</p>  <p>7660 5723 3727 VID : 9171 1645 3777 1554</p> <p>1947 help@uidai.gov.in www.uidai.gov.in</p>

TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE,
9TH FLOOR, METROS, ANNA SALAI, NANDANAM, CHENNAI - 600 035

Lr. No. P1/1484/2023, dated 05.06.2025

Sub.: Dept. of Environment & Climate Change – Original Application No. 95, of 2023 – Illegal Construction in CRZ areas - Paramankeni village, Chengalpattu district - Violation identified as per provisions of CRZ Notification, 2011 - Prosecution under Section 5 of the Environment (Protection) Act, 1986 - **Show Cause Notice** – Issued

Ref.: 1) Inspection report submitted by District Collector, D.O. Letter No. F1/Chengalpattu/CRZ/Violation/OA 95 of 2023/2025, dated 07/05/2025

2) Hon'ble NGT (SZ) order dated: 02/06/2025

XXXXX

With reference to the report 1st cited, a field inspection was carried out by the Sub-Committee on 29.04.2025 constituted by the Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) in connection with Original Application No. 95 of 2023 before the Hon'ble National Green Tribunal (Southern Zone). The inspection specifically addressed unauthorised developments in Survey Nos. 482, 483, 484, 485, 486, 487, 488, 496, 497, 498, and 499 of Paramankeni Village, and Survey No. 241 of Mudaliarkuppam Village, Cheyyur Taluk, Chengalpattu District.

WHEREAS, it has been observed that “a building with Ground + First floor and compound wall was found constructed in the said location. The building was found to be locked and no person was available” has been constructed at the following location:

- **Latitude:** 12.346578 N | **Longitude:** 80.064668 E
- SF. No. 485/1A2 of Paramankeni Village, Cheyyur Taluk, Chengalpattu District

WHEREAS, the Hon'ble National Green Tribunal (Southern Zone), in its order dated 02.06.2025, taking serious note of such unauthorised constructions, recorded the following observation:

"Despite the violations being evident, having been brought to the attention of the authorities, and the matter being sub judice before this Tribunal, the continued inaction of the authorities over the past two years is highly deplorable... The prolonged inaction has clearly emboldened other violators to erect permanent structures within the prohibited zone... Such failure to act amounts to gross negligence on the part of the authorities entrusted with the responsibility of protecting the coastal environment."

The Hon'ble Tribunal further directed the TNSCZMA to take prompt and appropriate action against such violations.

WHEREAS, your construction activity falls within the Coastal Regulation Zone-III (CRZ-III) No Development Zone (NDZ). As per Paragraph 8 III (ii) of the CRZ Notification, 2011,

"No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under the notification"

WHEREAS, the said construction constitutes a violation of the CRZ Notification, 2011. In exercise of the powers conferred under Section 5 of the Environment (Protection) Act, 1986, you, Mrs. Kalapana Babu, W/o. Babu Thiagarajan, No. 14, Fourth Cross Street, Karpagam Gardens, Adyar, Chennai - 600 020, are hereby directed to show cause in writing, with supporting documents, within 15 (Fifteen) days from the date of receipt of this notice as to why action should not be initiated against you for the said violation.

It is further informed that, if no reply is received within the stipulated time, it would be construed that you have no satisfactory explanation to offer, and appropriate action will be initiated under the relevant provisions of law, without any further notice. Also, this notice is issued without prejudice to any other legal action that may be initiated against you under applicable laws.

Sd./- A.R. Rahul Nadh
Member Secretary, TNSCZMA /
Director, Department of Environment
and Climate Change

To,

Mrs. Kalapana Babu,

W/o. Babu Thiagarajan,

NO.14, Fourth Cross Street,

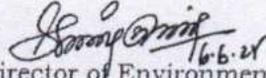
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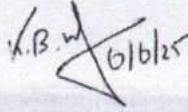
1) The Chairperson, Tamil Nadu State Coastal Zone Management Authority /,
Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai - 600 009.

2) The Chairman/DCZMA,
District Collector,
Chengalpattu district,
Chengalpattu - 603 001.

3) The Member Secretary/DCZMA,
Personal Assistant (G) to the District Collector,
Chengalpattu district,
Chengalpattu - 603 001.

// forwarded by order //


For Director of Environment
and Climate Change


6/6/25

Date:- 18.06.2025

From

T.M.Muthukumar,
S/o. T.V.Mandravanan,
S.F.No. 270, 274 and 277,
Avinashi Mangalam Road,
Karunaipalayam Village,
Avinashi - 641 654.

To

1. The Member Secretary,
Tamil Nadu State Coastal Zone Management Authority,
Office of Department of Environment and Climate Change,
9th Floor, Metros, Anna Salai,
Nandanam, Chennai - 600 035.

2. The Director,
Department of Environment and Climate Change,
9th Floor, Metros, Anna Salai,
Nandanam, Chennai - 600 035

Sir/Madam,

Sub:- Reply to your show cause notice dated 05.06.2025

Ref:- Lr.No. P1/1484/2023 dated 05.06.2025

I am in receipt of your show cause notice dated 05.06.2025 on
11.06.2025

1. I am the absolute owner of the property in S.F.No. 496/4A2, 5A2 of Paramankeni Village, Cheyyur Taluk, Chengalpattu District, having purchased the same by means of registered sale deed dated ~~29.06.2015~~ 29.06.2015 registered as document No. ~~959/2015~~ 959/2015 in the office of Sub-Registrar, Thiruporur.
2. It is stated in your notice dated 05.06.2025 that a Sub-Committee constituted by Tamil Nadu State Coastal Zone Management Authority has conducted a field inspection of my property on

29.04.2025. I was not given any notice or information prior to the inspection conducted on 29.04.2025 in respect of my property.

3. It is further stated that the said inspection has been carried out in view of the orders passed by The Hon'ble National Green Tribunal, (Southern Zone) in O.A.No. 95 of 2023. I am not a party to the said proceedings. Hence I was shocked and surprised to receive the above show cause notice from you.
4. It is stated in your notice that a building with a ground floor and compound wall has been constructed in my property which falls under the "No Development Zone (NDZ)" as per CRZ notification, 2011.
5. I submit that my property in S.F.No. 496/4A2, 5A2 of Paramankeni Village, Cheyyur Taluk, Chengalpattu District is to the extent of 1.21.. acres and I have planted Casuarina trees. The said Casuarina Trees which have needle-like foliage and strong roots plays a vital role in protecting coastal lines, enriching soil and supporting bio-diversity. Moreso, the casuarina's deep roots and wind resistant branches keep sandy beaches stable and stunning.
6. I submit that I am residing in Avinashi nearly 300 kms away from Chennai. Hence to look after the Casuarina plantation in my property, I have appointed a watchman for whom I have built a small temporary room to the extent of 100..... sq.ft for the utility purpose of the watchman which is similar to a dwelling unit of fishermen. I have not constructed any bungalow or resort in my property.
7. I have put up only a small temporary room for the practical purpose for stay of the watchman to look after the Casuarina

Plantation and my property. I humbly submit that as you are aware, the real estate market is booming on the East Coast Road and there is always a threat of trespass or illegal occupation by land grabbers for the properties situated near the Coastal Line. Hence, to protect my property, I have fenced my property with compound wall.

8. I submit that by planting Casuarina Trees, I am in fact protecting the shore line and environment. I humbly submit that there is only one watchman room in my entire extent of property. There is no other construction.
9. I submit that no one will come and look after my property, if I don't provide them the basic facility of providing atleast a small room to keep their belongings. Otherwise, I have no intention to either violate the CRZ Rules or any other law. I have put up a small room only to provide basic facility to watchman.
10. Hence, I request your goodself to stop any further proceedings pursuant to the show cause notice dated 05.06.2025 and thus render justice. I will send a detailed reply later.

Kindly do the needful.

Thanking you,



(T.M.Muthukumar)

Copy to:-

1. The Chairperson,
Tamil Nadu State Coastal Zone Management Authority /
Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat,
Chennai - 600 009.

2. The Chairman/DCZMA,

District Collector,
Chengalpattu District,
Chengalpattu - 603 001.

3. The Member Secretary / DCZMA,
Personal Assistant (G) to the District Collector,
Chengalpattu District,
Chengalpattu.

By RPAD

From:
M.S.Rama Mohan Rao,
S/o. Marayya,
No.1/2, Krishnabai Street,
T.Nagar, Chennai-600 017,

Date: 11 June 2025



To:
Tamil Nadu State Coastal Zone Management Authority,
O/o. Department of Environment and Climate Change,
9th Floor, Metros,
Anna Salai, Nandanam,
Chennai- 600 035.

Subject: Reply to your Show Cause Notice (Lr.No.P1/1484/2023) dated 05.06.2025.(Building Location - Latitude : 12.343408 N, Longitude : 80.060347 E, S. F. No. 495/1, Paramankeni Village, Cheyyur Taluk, Chengalpattu District)

Sir/Madam,

I am the owner of a super structure with ground floor with cement sheet, referred to in your notice. The said structure has an asbestos (cement) roof and is a temporary shed constructed solely for the accommodation of watchman employed to oversee the property. The said structure is not of a permanent nature and is not used for any commercial purposes, nor is it occupied as a residence by myself or any of my family members. Its exclusive function is to serve as a watchman's shelter.

In view of the above facts, specifically the temporary and non-permanent nature of the structure, and its limited use solely for watchman accommodation, I respectfully request that any proposed action in connection with this matter be reconsidered and dropped.

Yours Truly,

M.S.Rama Mohan Rao.

Copy to:

1) The Chairperson,
Tamil Nadu State Coastal Zone Management Authority/

Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat,
Chennai – 600 009.

2) The Chairman/DCZMA,
District Collector,
Chengalpattu District
Chengalpattu – 603 001.

3) The Member Secretary/DCZMA,
Personal Assistant (G) to the District Collector,
Chengalpattu District,
Chengalpattu – 603 001.

By RPAD



Date: 11 June 2025

From:
M.S.Rama Mohan Rao,
S/o. Marayya,
No.1/2, Krishnabai Street,
T.Nagar, Chennai-600 017

To:
Tamil Nadu State Coastal Zone Management Authority,
O/o. Department of Environment and Climate Change,
9th Floor, Metros,
Anna Salai
Nandanam,
Chennai- 600 035.

Subject : Reply to your Show Cause Notice (Lr.No.P1/1484/2023) dated 05.06.2025.(Building Location -Latitude : 12.341619 N, Longitude : 80.059216 E, S. F. Nos. 495/2A and 496/6A1, Paramankeni Village, Cheyyur Taluk, Chengalpattu District)

Sir/Madam,

I am the owner of a Guest house measuring a built up area of about 2660 Square feet consisting of Ground and First Floors, in the land comprised in Survey Nos.495 part and Survey No. 496/6 part in Paramankeni Village, Cheyyur Taluk, Chengalpattu District (ie. the building referred in your notice). The Said Guest House was constructed after getting necessary permission from the local Panchayat (President, Paramankeni Village Panchayat Lathur Panchayat Union). The patta for the said land has been obtained in my name. Prior to the construction of the said building, I have a container bunk house in the said land. For about 9 years, I have not received any objection from the government or any other authorities with respect of the usage of the container house or the guest house in the said land.

2) I have made the necessary payments and got electricity connection and building approval (from the Village Panchayat President) and the details of the same are as follows:

(i) On 14.05.2015, I have paid Rs.2,29,165/- as electricity deposit and other charges and I have got Electricity Connection.

(ii) On 01.03.2016, I have paid a fee of Rs.8,600/- to the Paramankeni Village Panchayat, for obtaining Building Plan Approval (Container Bunk House).

(ii) On 01.03.2016, I have obtained Building Plan Approval (Container Bunk House) from the President of Paramankeni Village Panchayat.

(iii) On 28.07.2023, I have obtained Payment Advice from the Paramankeni Village Panchayat.

(iv) On 01.08.2023, I have paid an amount of Rs.30,700/- towards Building Plan Approval Charges.

(v) On 01.08.2023, I have paid an amount of Rs.57,238/- towards Labour Fund

(vi) On 01.08.2023, I have paid an amount of Rs.1,000/- towards Armed Force Flag Day Fund.

(vii) On 01.03.2023, I have obtained Building Plan approval from the President of Paramankeni Village Panchayat.

3) I have been using the said building as guest house for me and my family members and no commercial activity has been done in the place. Recently, I learned that the said Guest House has been constructed in the Coastal Regulation Zone III (CRZ III) and hence I ought to have got prior permissions / no objection certificates from the Department of Environment, Pollution Control Board and Director of Town and Country Planning authorities.

4) I humbly submit that since I got permission and approval for the construction of the building from the local Panchayat authority, I was of the view that my Guest House construction was properly approved. The non receipt of permission

from the Pollution Control Board, Environment Department and DTCP is neither willful, nor wanton and only due to my innocence. Hence, I filed applications to (i) the Director, Department of Environment and Climate Change, Saidapet, Chennai, (ii) the Assistant Director of Town and Country Planning, Chengalpet and (iii) the District Pollution Control Committee, Maraimalai Nagar, Chengalpattu and for granting necessary permission/regularization for the construction of the above said guest house.

5) The application submitted by me to the District Pollution Control Committee, Maraimalai Nagar, Chengalpattu and to the Director, Department of Environment and Climate Change, Saidapet, Chennai, are pending. However, the Assistant Director of District Town and Country Planning, Chengalpattu, without considering the facts, has passed an impugned order dated 10.04.2024, instructing me to discontinue the use of the building within 30 days from the date of the receipt of the said order, failing which appropriate action under Sub Section (2-A) of Section 56 of the Town and Country and Planning Act. The Assistant Director of District Town and Country Planning, Chengalpattu has passed the order without giving me an opportunity to hear me or my authorized representative in person. Further has not whispered anything about the approval obtained me from the concerned Village Panchayat President after paying necessary charges. Hence, I have filed an appeal to the Director of Town and Country Planning, at Koyambedu, Chennai and it is pending.

6) In a report filed by the District Collector Chengalpattu to the Hon'ble National Green Tribunal, it has been stated that three buildings including the aforesaid building owned by me got approval from the Village Panchayat.

7) The aforesaid building is situated in CRZ-III and does not fall within a No Development Zone. As mentioned earlier, the construction was carried out with

the approval of the local panchayat authority. After learning that the construction may have been undertaken without the necessary permissions from the appropriate authorities, I have since filed applications and appeal seeking regularization of the said building.

Therefore, I request you to kindly consider the above, as my reply to your show cause notice and to defer any action until the said applications and appeal are duly disposed of by the relevant authorities.

Yours Truly,



M. S. Rama Mohan Rao.

Annexures:

1. Copy of the Sale Deed registered as Doc.No.6020/2007.
2. Copy of the Sale Deed registered as Doc. No.5808/2007
3. Copy of the Patta for Lands in Survey No.495/2 and Survey No.496/6A2
4. Copy of the Adangal & Land Tax Receipts upto 2024.
5. Copy of the Payment Advice Notice from the Paramankeni Village (Letter No.5/2023 dated 28.07.2023),
6. Copy of Payment Receipts
7. Copy of Building Approval Plan (Container Bunk House)
8. Copy of Building Approval Plan.
9. Copy of the Application submitted to the District Pollution Control Committee, Maraimalai Nagar, Chengalpattu
10. Copy of the Application submitted to the Director, Department of Environment and Climate Change, Saidapet, Chennai,

11. Copy of the Application submitted to the Assistant Director of District Town and Country Planning, Chengalpattu.
12. Copy of the Impugned Order dated 10.04.2024, passed by the Assistant Director of District Town and Country Planning, Chengalpattu.
13. Copy of the Appeal filed to the Director of Town and Country Planning at Koyambedu, Chennai.

Copy to:

1) The Chairperson,
Tamil Nadu State Coastal Zone Management Authority/
Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat,
Chennai – 600 009.

2) The Chairman/DCZMA,
District Collector,
Chengalpattu District
Chengalpattu – 603 001.

3) The Member Secretary/DCZMA,
Personal Assistant (G) to the District Collector,
Chengalpattu District,
Chengalpattu – 603 001.

By RPAD

From:

M.S.Rama Mohan Rao,
S/o. Marayya,
No.1/2, Krishnabai Street,
T.Nagar, Chennai-600 017,

On behalf of

Mr. Ch. Baskara Rao,

S/o. Mr.Ch.Poornachandra Rao

D.No.43-106-1/122, Kanaka Durga Nagar, Ajit Singh Nagar,
Vijayawada - 520015,

Date: 11 June 2025



To:

Tamil Nadu State Coastal Zone Management Authority,
O/o. Department of Environment and Climate Change,
9th Floor, Metros,
Anna Salai,
Nandanam,
Chennai- 600 035.

Subject: Reply to your Show Cause Notice (Lr.No.P1/1484/2023) dated 05.06.2025.(Building Location: Latitude : 12.341655 N, Longitude : 80.059481 E, S. F. No. 496/6A2, Paramankeni Village, Cheyyur Taluk, Chengalpattu District)

Sir/Madam,

I am the authorized representative of Mr. Ch. Bhaskara Rao, son of Mr. Ch. Poornachandra Rao, residing at D.No. 43-106-1/122, Kanaka Durga Nagar, Ajit Singh Nagar, Vijayawada – 520015. The land referenced in your notice was previously owned by me and was sold to Mr. Ch. Bhaskar Rao by way of a sale deed dated 21/01/2016, registered as Document No. 98 of 2016, in the office of the Sub-Registrar of Cheyyur. Subsequent to the purchase, Mr. Ch. Bhaskara Rao put up a super structure with ground floor and cement sheet intended solely for the accommodation of a watchman on the said land. The said structure is not of a permanent nature, nor is it used for any commercial purposes, nor as a residence

by the owner or any of his family members. It serves exclusively as a shelter for the watchman employed to oversee the property. In view of the above facts, particularly the non-permanent nature of the structure and its limited use solely for watchman accommodation, I respectfully request that any proposed action in relation to this matter be reconsidered and dropped.

Yours Truly,



(M. S. Rama Mohan Rao)

Copy to:

1) The Chairperson,
Tamil Nadu State Coastal Zone Management Authority/
Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat,
Chennai – 600 009.

2) The Chairman/DCZMA,
District Collector,
Chengalpattu District
Chengalpattu – 603 001.

3) The Member Secretary/DCZMA,
Personal Assistant (G) to the District Collector,
Chengalpattu District,
Chengalpattu – 603 001.

20.06.2025

BY SPAD**From****Mr. L. Suren**

S/o Lakshmanan,
No.25/11A,
Sarangapani Street,
T. Nagar,
Chennai - 600017

To

The Director,
Department of Environment and Climate Change,
Tamil Nadu State Coastal Zone Management Authority,
9th Floor, Metros, Anna Salai, Nandanam,
Chennai - 600 035.

Respected Sir/Madam,

Subject: Reply to Show Cause Notice dated 05.06.2025 under Lr. No. P1/1484/2023

I, Mr. L. Suren S/o Lakshmanan, residing at No.25/11A, Sarangapani Street, T. Nagar, Chennai - 600017 received your Show Cause notice dated 05.06.2025, I am hereby giving the following appropriate reply.

1. At the outset, I vehemently deny all the allegations and imputations made in the said notice dated 05.06.2025 as false, misconceived and devoid of merits, except those which are expressly admitted herein. The present Show Cause Notice is issued against me wherein it is alleged that I have engaged in unauthorized construction activity within CRZ-III "No Development Zone (NDZ)" in Survey No. 498/1A5 & Survey No. 498/1A6 of Paramankeni Village, Chengalpattu District, in contravention of the Coastal Regulation Zone (CRZ) Notification, 2011. The impugned notice is issued in complete disregard of the factual and legal position and is liable to be withdrawn.

2. I state that I am the absolute owner of land measuring a total extent of 1 acre, comprised in Survey Nos. 498/1A3, 498/1A4, and 498/1A6, bearing Patta Nos. 2524, 2525, and 2527, situated at Paramenkeni Village. The land was solely purchased for the purpose of carrying out farming activities. I have duly followed all relevant guidelines and have consistently endeavored to comply with all statutory requirements to the best of my understanding and ability. I further state that I had obtained the necessary permission from the competent local authority, viz., Paramankeni Panchayat, under Resolution No. 87 dated 17.06.2022. Upon scrutinizing my application dated 15.06.2022, the Panchayat granted plan approval for the construction of a farmhouse, vide Na.Ka.No. 03/2022/ अ.क.स., dated 22.06.2022, thereby permitting the construction of a farmhouse measuring 1905.32 sq. ft. in the said land.
3. I state that at the time of obtaining the building permission, no public notice, nor any endorsement or entry in the revenue records or approval documents, indicated that the site fell under a CRZ-III NDZ classification or was subject to CRZ restrictions. The local authority did not inform or advise me of any requirement for additional permissions under CRZ norms.
4. I state that in compliance with the approval conditions, I had paid the development and approval charges totalling a sum of ₹23,800/-, in addition to ₹10,000/- under the Labour Welfare Fund and ₹1,000/- under the Armed Forces Flag Day Fund, through proper official channels of the Panchayat.
5. I state that the temporary structure erected on my property comprised in Survey Nos. 498/1A3, 498/1A4 and 498/1A5 is a thatched-roof structure (temporary shack), constructed solely for the purpose of maintaining the farmland. This temporary structure does not violate

any of the terms or conditions stipulated in the approval granted by the local authority.

6. I state that the construction undertaken was strictly in accordance with the plan approved by the statutory Panchayat authority. I had not wilfully or knowingly violated any provision of the CRZ Notification, 2011. The alleged construction activity was commenced in good faith and with complete administrative approval from the concerned local body.
7. In light of the foregoing, it is humbly submitted that the allegation of unauthorized construction is unfounded, I have not violated any provision of the Coastal Regulation Zone Notification, 2019 and has acted strictly in accordance with law. The structure in question is a temporary, non-permanent construction, undertaken with valid approval from the competent local authority, and does not result in any ecological harm or infringement of regulatory norms.
8. It is respectfully submitted that the Show Cause Notice dated 05.06.2025 be withdrawn and no coercive action be taken against me pending consideration of this reply.

In view of the above, we request your good office to consider our above said representation and reply to your notice dated 05.06.2025 and hereby request your good office to withdraw your Show Cause notice dated 05.06.2025 and thus render justice.

Copy to

1. The Chairperson, Tamil Nadu State Coastal Zone Management Authority/Additional Chief Secretary to Government, Environment, Climate Change and Forest Department, Secretariat, Chennai-600 009.
2. The Chairman/DCZMA, District Collector, Chengalpattu district, Chengalpattu - 603 001.
3. The Member Secretary/DCZMA, Personal Assistant (G) to the District Collector, Chengalpattu district, Chengalpattu -603 001.

Yours

for *G. Ramesh*

L. SUREN

14th June 2025

Tamilnadu Costal Zone Management Authority,

O/o Department of Environment and Climate Change,

9th floor, Metros, Anna Salai, Nandanam, Chennai 600035

Sir,

Ref No.Lr.P.P1/1484/2023, dated 05.06.2025

I am in receipt of your notice dated 5th June 2025 and respond as hereunder:

1. I am the absolute owner of the property in all that piece and parcel of land and building situated at Paramankeni village comprised in S.No.483, currently as per patta S.No.483/2E, Lathur Union, Cheyyur Taluk, Kancheepuram District and Sub registration District of Cheyyur measuring an extent of 16.5 cents, cited in your above notice.
2. I state that, the above property was purchased by Mr. M.R. Satheesh as land from Mr.Ramakrishnan vide Sale deed dated 15.03.2006 and registered as Document no.592/2006 on the file of the sub Registrar Cheyyur and subsequently he obtained building approval from the Panchyat Thalaivar bearing No.K.Dis.No.1/98. He thereafter completed construction of a residential building.
3. Thereafter, I purchased both the land and building from Mr.M.R. Satheesh vide Sale deed dated 27.10.2010 and registered as Document no.4281/2010 on the file of the Sub Registrar Cheyyur.
4. It is seen from your notice that the Coastal Regulation Zone (CRZ) Authority, vide a notification in 2011 restricted constructions in the said location where the above property is situated.
5. It is pertinent to point out that my vendor Mr.M.R. Satheesh had constructed the building during year of 2008 and therefore much before the CRZ notification of 2011. As the building was approved and

completed much before 2011, there is no cause for a violation of the said CRZ notification, as the notification did not cover constructions prior to 2011.

6. Please find enclosed the relevant documents and records for your kind perusal.

I am ready to provide any clarification or information as required by the authority.

Sincerely



Thirumalai Varadarajan

Encl

1. Sale deed document
2. Plan approval issued by the Panchayat Thalaivar.

Copy to:

1. The chairperson, Tamil Nadu State Coastal Zone Management Authority/additional Chief Secretary To Government
Environment, Climate Change and Forest Zone,
Secretariat,
Chennai 600009.
2. Chairperson/DCZMA
District collector
Chengalpattu District
Chengalpattu-603001
3. The Member Secretary/DCZMA
District collector
Chengalpattu District
Chengalpattu-603001

PROCEEDINGS OF THE PANCHAYAT PRESIDENT

PRESENT : Thirumathi. H. Valli

K.Dis.No. : 1/98/Panchayat Asst./ A. Rani

Sub : Building Regulations - Construction of Building in Sl. No. 483 Village in Pannamenkenni Panchayat plans approved.

of : 1. Application of Thiru m. R. Sathish
2. Amount of assistance in Chalan No. 159
Rs. 293/-

ORDER :

Permission is granted to Thiru m. R. Sathish S/o. Thiru Manikham Nayyar for the construction of building in S.No. 483

Panchayat as per plan approved and returned herewith subject to the following conditions. The Licences will be in force for 10/8/06 to 10/8/2007.

CONDITIONS

1. Five Feet Open Space be left on the both sides of the building and 14 feet Open space from Road and 15 feet open space in the backyard.
2. This Order is subject to all rules prescribed by the Panchayat and Government under Tamil Nadu Panchayat Act, 1958.
3. No encroachment should be made in any Government Land or other land.
4. The approved site and building plans shall be kept at the site of the building at all times when the construction is in progress and should be made available for the inspecting officers of the Panchayat Union.
5. The plan should be renewed in time if the work is not complete within the time granted.
6. Previous approval should be obtained if any deviations are made from the approved plan.
7. This proceedings and approval of the plan will not confer on the party the right to transgress the rules and the provision of the Act.
8. The New constructions should be kept always clean so that it may not be nuisance to public.
9. The applicant should not occupy the building without obtaining the certificate of occupation from this office.
10. The drains with building should be constructed in such a way that the complete sullage water is absorbed in the premises compound itself.
11. Running Licence should also be obtained before installation of Machineries in case of factory or workshop.
12. A Certificate should also be furnished to the effect that the building has been constructed and completed as per approved plans.
13. This order is liable for cancellation at any time without assigning any reason.

Handwritten signature and stamp of Panchayat President

To Thiru m. R. Sathish S/o. Manikham Nayyar Pannamenkenni Panchayat, Kailkady village

4281/10



23618
5/10/10

Mr. Thirumalai Varadarajan

Rs 1000/- F 095928

John

TANANTHA RAMAN
STAMP VENDOR
No:14, Narayani Apts,
R.A. Puram, Chennai - 28
LN: 44/33/2000
Ph: 24640790

SALE DEED

THIS DEED OF SALE EXECUTED AT CHENNAI
ON THIS THE 27th DAY OF OCTOBER 2010 BY

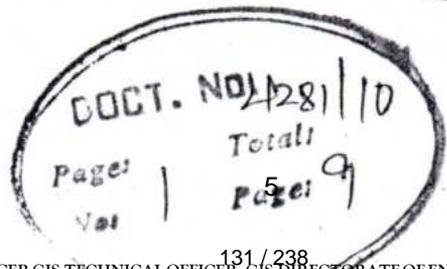
Mr. M.R. SATHEESH, Son of Mr. V. Maniyan Nair, aged about 44 years,
residing at, No.38, V.G.P. Prabhu Nagar, Perumpakkam, Chennai - 601 306,
hereinafter called the "VENDOR".

TO AND IN FAVOUR OF

Mr. THIRUMALAI VARADARAJAN, Son of Mr. T.N. Gopalan, aged about 39
years, residing at No.5/11, Rajamannar Street, T.Nagar, Chennai - 600 017,
represented by his Power Agent Mrs. RAJALAKSHMI SANTHANAM, Wife of
Mr. Santhanam, aged about 64 years, residing at No.17/35, Rajamannar
Street, T.Nagar, Chennai - 600 017, (The Power of Attorney dated
02.07.2010, registered as Document No.391/2010, at S.R.O T.Nagar),
hereinafter called the "PURCHASER".

Rajalakshmi Santhanam

Datta



4281/10
Santhanam

Certificate Under Section 42 of Stamp Act

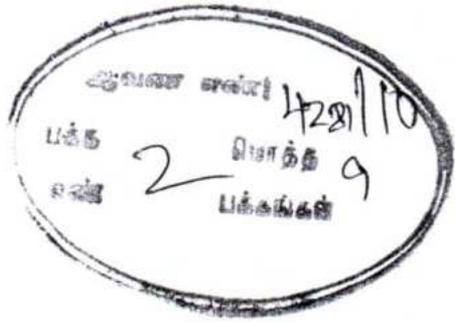
S.No. 823 of 2010, I here by

Certify that a sum of Rs. 102200/- Rupees

On account of deficit Stamp duty has been lived as per section 41 of the Stamp Act in respect of this Instrument from

Chennai 17.
Sub-Registrar's Office
Date: 12.8.2010

Signature of Sub Registrar and Collector Under Section 41 of the Stamp Act



Document No. of book. contains 7 sheets. 1 sheet

SUB-REGISTRAR Cheyyur.



Presented in the office of the Sub-Registrar of Cheyyur of Rs. 13000/- paid between the basis of 12. on the 27th October 2010 by

LEFT THUMB

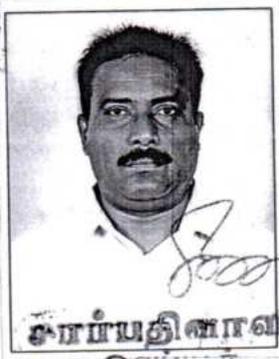


Rafalaksmi Lemthra
w/o. Santhanam.
Residing at Chennai 17.

EXECUTION ADMITTED BY

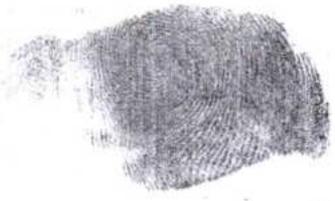
to V. Maniyar Nair,

1) LEFT THUMB



No. 28, V.G.P. Prabhu Nagar, Petambakkam, Chennai - 60132
FC.No. - 02/01/0663612

2) LEFT THUMB



CLAIM ADMITTED BY

to Rafalaksmi Lemthra
No. 17/35, Papanasaram St
T. Nagar, Chennai - 17.
(Power Agent),
FC - 02/03/009/0351483.

IDENTIFIED BY

S. R. S. R. S. R.

son of R. Sankaranarayanan, Pancha Plaza, A-15
F-2, Ramalinga Aeligal street, Pallikarai, Ch-10

WHEREAS wherever the word **VENDOR** and **PURCHASER** occurs it will be applicable to their respective legal heirs, executors, administrators legal representatives and assigns witnesseth.

WHEREAS all that piece and parcel of land measuring about 16.5 Cents, Comprised in Survey No.483, now as per Patta Survey No.483/2E, situated at No.120, Paramankeni Village, Lathur Union, Cheyyur Taluk, Kancheepuram District, belonged absolutely to the **VENDOR** herein, he having purchased the property on 15.03.2006, from Mr. V. Ramakrishna Reddiar represented by his power agent Mr. R. Dayakar Naidu, registered as Document No.592/2006, at S.R.O. Cheyyur.

WHEREAS the **VENDOR** purchased the property morefully described in the schedule hereunder out of his self earned funds and constructed a house in the land and except him no one has got any right, interest (or) title over the property.

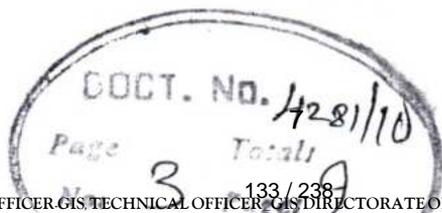
WHEREAS the **VENDOR** is in possession and enjoyment of the property and offered to sell land measuring about 16.5 Cents together with building Comprised in Survey No.483, now as per Patta Survey No.483/2E, situated at No.120, Paramankeni Village, Lathur Union, Cheyyur Taluk, Kancheepuram District, morefully described in the schedule hereunder free from all encumbrance to the **PURCHASER** for a total Sale Consideration of **Rs.12,90,000/- (Rupees Twelve Lakhs and Ninety Thousand Only)** and the **PURCHASER** also agreed to purchase the property free from all encumbrances.

NOW THIS INDENTURE OF SALE WITNESSETH

In pursuance of the above agreement between the **VENDOR** and the **PURCHASER**, the **PURCHASER** paid **Rs.12,90,000/- (Rupees Twelve Lakhs and Ninety Thousand Only)** by cheque to the **VENDOR** and thus the receipt of which sum the **VENDOR** doth hereby accept and acknowledge, and release the **PURCHASER** from any further payments thereof. The

Rafalakshmi Semithan

[Signature]



P.P. Ravichandran s/o Chidambaram Othayar

Registered in *1281*
of 20...10... of Book *1*
27th October 2010

27 October
Day of 2010

[Signature]
Sub-Registrar
Cheyyur

[Signature]
Sub-Registrar
Cheyyur



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Total: *9*
Page: *9*

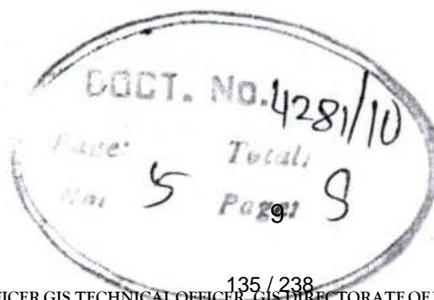
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of book *1*
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[Signature]
SUB-REGISTRAR
Cheyyur.

VENDOR doth hereby grant, transfer, sell, convey and assign all that piece and parcel of property more particularly described in the Schedule hereunder together with all ways, liberties, easements, privileges, advantages and appurtenances whatsoever appertaining to the said properties or reputed to appertain to or heretofore occupied by or enjoyed therewith and all rights, title interests, property claims and demand of the **VENDOR** unto and upon the Schedule mentioned property and every part thereof in favour of the "**PURCHASER**" herein, TO HAVE AND TO HOLD THE SAME absolutely and forever free from all encumbrances, charges, lien, right or demand of any kind whatsoever.

- 1) The **PURCHASER** shall peacefully and quietly possess enter upon, retain, hold and enjoy the same as **PURCHASER'S** own property without any lawful let or hindrance, interruption, claim or demand by or from the **VENDOR** or any other person or persons claiming under, through or in trust from the **VENDOR**.
- 2) The said property is not the subject matter of any encumbrances, charges attachments, lispensens whatsoever.
- 3) The **VENDOR** at all times will indemnify and save harmless the **PURCHASER** against all loses, damages which the **PURCHASER** may be put to by reason of any encumbrance or defects in title of the property hereby conveyed.
- 4) The **VENDOR** at the request and cost of the **PURCHASER** shall do and cause to be done, execute and register all such further acts, deeds and things as may be necessary and reasonably required for fuller and better assuring the title, peaceful and effective possession and enjoyment of the said property by the **PURCHASER**.

Rafalakeshmi Samthar

செய்தாண்டு 4281/2010

இறப்பு

திரு. சுவாமிநாதன் சுவாமிநாதன்
 மேற்கண்ட பற்றி சொந்த
 உடனடி மரணம் ரூ 1343956/-க்கு
 நேரகால அங்கீகரிக்கப்பட்ட பத்திர
 பிணை ரூ 103200/-ல் பத்திரப்படுத்தப்பட்டு
 ரூ 12900/-ல் மூலக் குடிசை
 குடிசைப் பிணை ரூ 4320/-ல்
 இறப்பு பத்திரப்படுத்தப்பட்டு 540/-ல்
 சீக்க ரூ 4860/-ல் 21-12-10-ல்
 அங்கீகரிக்கப்பட்டது.


 சார்-பதிவாளர்
 சென்னை

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 SUB-REGISTRAR
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 CHEYUR

- 5) The **VENDOR** shall bear and pay all taxes, rates, charges due and payable and other arrears to the local authorities, Urban Land Tax authorities and State Authorities upto the date of this sale and the **PURCHASER** shall pay and bear the same from this date onward.
- 6) The **PURCHASER** is put in full ownership possession and enjoyment of the Schedule property and he shall own, possess and enjoy the same absolutely without any let, hindrance or claim of any right, title or interest from the **VENDOR**, or any other person/persons claiming through the **VENDOR**, and shall have all rights to the water ways and other easement rights in or upon and in law attached to, the Schedule property.
- 7) The **VENDOR** doth hereby covenant that he is having absolute rights, title and interest in the Schedule property and agrees to indemnify the **PURCHASER** against any defect in title.
- 8) The **VENDOR** has handed over vacant possession of the property hereby conveyed to the **PURCHASER** and all original Parent deeds are handed over to the **PURCHASER** herein.

SCHEDULE

All that Piece and Parcel of land measuring about 16.5 together with building Comprised in Survey No.483, now as per Patta Survey No.483/2E, situated at No.120, Paramankeni Village, Lathur Union, Cheyur Taluk, Kancheepuram District, and being bounded on the

NORTH BY : Land in Punja Survey No.483-Part;

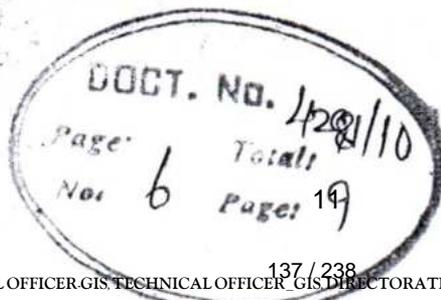
SOUTH BY : Land in Punja Survey No.483-Part;

EAST BY : Vacant land belonged to Church, in S.No.482 and 484; and

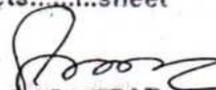
WEST BY : Common Road.

And situated within the Registration District of Kancheepuram and Registration Sub - District of Cheyyur.

Rafalakshmi Lemtha



Document No. 4281 of 200 10
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SUB-REGISTRAR
Cheyyur.

:: 5 ::

The market value of the property is Rs.12,90,000/-

IN WITNESS WHEREOF THE **VENDOR** AND THE **PURCHASER'S POWER AGENT** ABOVE NAMED HAVE HEREUNTO SET THEIR RESPECTIVE HANDS AND SIGNED THIS DEED OF SALE ON THE DAY, MONTH AND YEAR FIRST ABOVE WRITTEN IN THE PRESENCE OF FOLLOWING WITNESSES

Rajalakshmi Lemthra

PURCHASER' POWER AGENT

[Signature]

VENDOR

WITNESSES:

1. *Rajesh R.* (RAJESH S.R)
SON of R. SUKUMARAN NAIR,
Ganesh Plots, A Block, F-2,
Ramalinga Adigalar street,
Pallikarandi, Chennai-600100

Drafted by:

2. *Ravi Chandan S/o Chandan*
Othiyer

[Signature]

Mr. R. VIJAYAKUMAR,
Advocate,
No.64, 2nd Avenue,
Indira Nagar, Adyar,
Chennai - 600 020.
En. no. 607/1983.



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SUB-REGISTRAR
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STATEMENT UNDER RULE 3(1)

No. 121, PARAMANKENI VILLAGE,

Sl. No.	Old Survey Number	New Survey Number	Extent A.C.	Classification	Value (Rs)
1	483	483/2E	0.16½	Punja	8,00,000/-
2	As per building value Annexure - 1A				4,90,000/-
Total Value					12,90,000/-

483/2E

PURCHASER

Kajalakshmi Senthana
Power Agent.

VENDORS

[Signature]



Document No. 4281 of 2025 .
of book.....
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SUB-REGISTRAR
Cheyyur.

Stamp Act Market value properties/building particulars of building to be furnished in Annexure revised form instructions

1. Description of Building: Please denote by tick mark the relevant involved in the following

- (a) Construction of the structures : Cement
 (b) Depth of foundation : above 4 feet.
 (c) Thickness of walls in Ground Floor : 9"
 (d) Whether teakwood used throughout : No
 (e) Flooring : Ordinary Plastered

2. Age of the building : 4 Years

3. Extent of the site : 16.5 Cents

(a) Value of the Site : Rs. 8,00,000/-

4. Built up area : Each type of construction involved in each floor

Note: area open to sky such as courtyard etc. should be deduced from built up area if any

Floor	Madras Terrace Roof	RCC Roof	Mangalore tile roof over flat	Mangalore tile roof plain Tiles	Mangalore tile roof over ceiling tiles	Pantile roof over flat tiles	Pantile roof plain	ACC sheet roof
1	2	3	4	5	6	7	8	9
Ground Floor		700 Square Feet	

5. Area of separate car gate and of Construction involved if any : One car park

6. (a) Length of compound wall if any : - No -

(b) Length of barbed wire or chain or link fence : - Nil -

7. Is there a separate latrine or chain septic tank : Yes

8. Well if any with diameter and depth : Yes

9. Electrical installation a) No. of points : 20
 b) No. of fans : Nil
 c) No. of electric motor pump sets : One

11. The Executant's estimate of the market value of the Property:

Land Value : Rs. 8,00,000/-
 Building Value : Rs. 4,90,000/-

Total Value : Rs. 12,90,000/-

Place: Chennai

Date :

Rajalakshmi Lanthan

PURCHASER'S POWER AGENT

[Signature]

VENDOR





Document No. 4281 of 202010.
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SUB-REGISTRAR
Cheyyur.

RPAD



From:
M. Thulasi,
W/o. Mr. S. N. Reddy,
Flat No:B4Ist Floor,38/9 Bhavani Homes,
IstStreet,Venkatesh Nagar Main Road,
Virugambakkam<
Chennai:600092.

To:
Tamil Nadu State Coastal Zone Management Authority,
O/o. Department of Environment and Climate Change,
9th Floor, Metros,
Anna Salai,
Nandanam,
Chennai- 600 035.

Subject: Reply to your Show Cause Notice (Lr.No.P1/1484/2023) dated 05.06.2025.(Building Location -Latitude : 12.343442N, Longitude : 80.060706E, S. F. No. 496/6B, Paramankeni Village, Cheyyur Taluk, Chengalpattu District)

Sir/Madam,

I am the owner of a container house (in ground floor) with compound wall, referred to in your notice. The said container house is a temporary structure and it can be shifted from one place to another. The said structure is not of a permanent nature and is not used for any commercial purposes, nor is it occupied as a residence by myself or any of my family members and it is used as a watchman shed. The container house and compound wall thereon are only for safety and protection of the Land.

In view of the above facts, specifically the temporary and non-permanent nature of the structure, and its limited use solely for protection of the Land, I respectfully request that any proposed action in connection with this matter be reconsidered and dropped.

Your's Truly,


(M.THULASI)

- 2-

Copy to:

1) The Chairperson,
Tamil Nadu State Coastal Zone Management Authority/
Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat,
Chennai – 600 009.

2) The Chairman/DCZMA,
District Collector,
Chengalpattu District
Chengalpattu – 603 001.

3) The Member Secretary/DCZMA,
Personal Assistant (G) to the District Collector,
Chengalpattu District,
Chengalpattu – 603 001.

Your's Truly,


(M.THULASI)

DEPARTMENT OF ENVIRONMENT & CLIMATE CHANGE

From

Thiru A.R. Rahul Nadh, I.A.S.,
Member-Secretary, TNSCZMA &
Director, Department of Environment &
Climate Change, 9th floor, Metros, Anna
Salai, Nandanam, Chennai 600 035

To

Mrs. Indira Subramaniam,
W/o. Subramaniam,
No. 26, Rajasekara Mudali Street,
Chennai - 600 004

Letter No. P1/1484/2023-1 dated 16.07.2025

Sir/Madam,

Sub.: Dept. of Environment & Climate Change - Original Application No. 95 of 2023 (SZ) - Illegal Construction in CRZ area - Paramankeni Village, Chengalpattu District - Show Cause Notice issued under Section 5 of the Environment (Protection) Act, 1986 - Personal Hearing called on 22.07.2025 - Regarding

Ref.: 1) Hon'ble NGT (SZ) order dated: 02/06/2025 in OA No. 95 of 2023 (SZ)
2) Show Cause Notice issued vide this office Lr. No. P1/1484/2023, dated 05/06/2025
3) Your reply dated 07/07/2025

With reference to the above, this is to inform you that the reply submitted by you in response to the Show Cause Notice has been received and placed on record. In this regard, you are requested to appear for a **personal hearing** to present your case in person and clarify the issues raised, along with any relevant records or supporting documents you may wish to submit.

The personal hearing is scheduled as follows:

- Date: 23/07/2025
- Time: 11.00 AM
- Venue: Chamber of the Director, Department of Environment & Climate Change, 9th floor, Metros, Anna Salai, Nandanam, Chennai 600 035

You are requested to attend the hearing without fail, failing which further action as per law will be taken based on the available records.

Yours faithfully,
Sd./- A.R. Rahul Nadh
Director of Environment
& Climate Change

// forwarded by order //


For Director of Environment
and Climate Change

W.B. 
17/7/25

DEPARTMENT OF ENVIRONMENT & CLIMATE CHANGE

From

Thiru A.R. Rahul Nadh, I.A.S.,
Member-Secretary, TNSCZMA &
Director, Department of Environment &
Climate Change, 9th floor, Metros, Anna
Salai, Nandanam, Chennai 600 035

To

Mr. Thirumalai Varadarajan,
S/o. T.N.Gopalan,
No. 5/11, Rajamannar Street,
T. Nagar, Chennai - 600 017

Letter No. P1/1484/2023-2 dated 16.07.2025

Sir/Madam,

Sub.: Dept. of Environment & Climate Change - Original Application No. 95 of 2023 (SZ) - Illegal Construction in CRZ area - Paramankeni Village, Chengalpattu District - Show Cause Notice issued under Section 5 of the Environment (Protection) Act, 1986 - Personal Hearing called on 22.07.2025 - Regarding

Ref.: 1) Hon'ble NGT (SZ) order dated: 02/06/2025 in OA No. 95 of 2023 (SZ)
2) Show Cause Notice issued vide this office Lr. No. P1/1484/2023, dated 05/06/2025
3) Your reply dated 14/06/2025

With reference to the above, this is to inform you that the reply submitted by you in response to the Show Cause Notice has been received and placed on record. In this regard, you are requested to appear for a **personal hearing** to present your case in person and clarify the issues raised, along with any relevant records or supporting documents you may wish to submit.

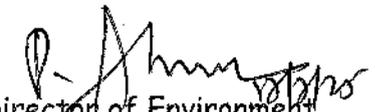
The personal hearing is scheduled as follows:

- Date: 23/07/2025
- Time: 11.00 AM
- Venue: Chamber of the Director, Department of Environment & Climate Change, 9th floor, Metros, Anna Salai, Nandanam, Chennai 600 035

You are requested to attend the hearing without fail, failing which further action as per law will be taken based on the available records.

Yours faithfully,
Sd./- A.R. Rahul Nadh
Director of Environment
& Climate Change

// forwarded by order //


For Director of Environment
and Climate Change

K.B.W
17/17/25

DEPARTMENT OF ENVIRONMENT & CLIMATE CHANGE

From

Thiru A.R. Rahul Nadh, I.A.S.,
Member-Secretary, TNSCZMA &
Director, Department of Environment &
Climate Change, 9th floor, Metros, Anna
Salai, Nandanam, Chennai 600 035

To

T.M.Muthukumar,
S/o. T.V.Mandravanam,
SF Nos.270, 274 & 277, Avinashi
Mangalam Road, Karunaipalayam
Village, Avinashi - 641 654

Letter No. P1/1484/2023-3 dated 16.07.2025

Sir/Madam,

Sub.: Dept. of Environment & Climate Change - Original Application No. 95 of 2023 (SZ) - Illegal Construction in CRZ area - Paramankeni Village, Chengalpattu District - Show Cause Notice issued under Section 5 of the Environment (Protection) Act, 1986 - Personal Hearing called on 22.07.2025 - Regarding

Ref.: 1) Hon'ble NGT (SZ) order dated: 02/06/2025 in OA No. 95 of 2023 (SZ)
2) Show Cause Notice issued vide this office Lr. No. P1/1484/2023, dated 05/06/2025
3) Your reply dated 18/06/2025

With reference to the above, this is to inform you that the reply submitted by you in response to the Show Cause Notice has been received and placed on record. In this regard, you are requested to appear for a personal hearing to present your case in person and clarify the issues raised, along with any relevant records or supporting documents you may wish to submit.

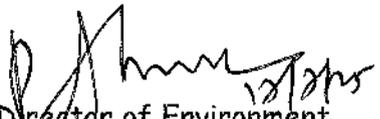
The personal hearing is scheduled as follows:

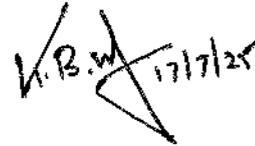
- Date: 23/07/2025
- Time: 11.00 AM
- Venue: Chamber of the Director, Department of Environment & Climate Change, 9th floor, Metros, Anna Salai, Nandanam, Chennai 600 035

You are requested to attend the hearing without fail, failing which further action as per law will be taken based on the available records.

Yours faithfully,
Sd./- A.R. Rahul Nadh
Director of Environment
& Climate Change

// forwarded by order //


For Director of Environment
and Climate Change


V.B.W. 17/7/25

DEPARTMENT OF ENVIRONMENT & CLIMATE CHANGE

From

Thiru A.R. Rahul Nadh, I.A.S.,
Member-Secretary, TNSCZMA &
Director, Department of Environment &
Climate Change, 9th floor, Metros, Anna
Salai, Nandanam, Chennai 600 035

To

Mrs. Kalapana Babu,
W/o. Babu Thiagarajan,
No. 14, Fourth Cross Street,
Karpagam Gardens,
Adyar, Chennai - 600 020

Letter No. P1/1484/2023-4 dated 16.07.2025

Sir/Madam,

Sub.: Dept. of Environment & Climate Change - Original Application No. 95 of 2023 (SZ) - Illegal Construction in CRZ area - Paramankeni Village, Chengalpattu District - Show Cause Notice issued under Section 5 of the Environment (Protection) Act, 1986 - Personal Hearing called on 22.07.2025 - Regarding

Ref.: 1) Hon'ble NGT (SZ) order dated: 02/06/2025 in OA No. 95 of 2023 (SZ)
2) Show Cause Notice issued vide this office Lr. No. P1/1484/2023, dated 05/06/2025
3) Your reply dated 26/06/2025

With reference to the above, this is to inform you that the reply submitted by you in response to the Show Cause Notice has been received and placed on record. In this regard, you are requested to appear for a **personal hearing** to present your case in person and clarify the issues raised, along with any relevant records or supporting documents you may wish to submit.

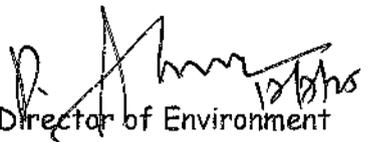
The personal hearing is scheduled as follows:

- Date: 23/07/2025
- Time: 11.00 AM
- Venue: Chamber of the Director, Department of Environment & Climate Change, 9th floor, Metros, Anna Salai, Nandanam, Chennai 600 035

You are requested to attend the hearing without fail, failing which further action as per law will be taken based on the available records.

Yours faithfully,
Sd./- A.R. Rahul Nadh
Director of Environment
& Climate Change

// forwarded by order //


For Director of Environment
and Climate Change

K.B.W
17/7/25

DEPARTMENT OF ENVIRONMENT & CLIMATE CHANGE

From

Thiru A.R. Rahul Nadh, I.A.S.,
Member-Secretary, TNSCZMA &
Director, Department of Environment &
Climate Change, 9th floor, Metros, Anna
Salai, Nandanam, Chennai 600 035

To

Dr CT. Arunachalam,
S/o. S. Chidambaram,
No. 3, Vidwan Sundaram Street,
Nungambakkam,
Chennai - 600 034

Letter No. P1/1484/2023-5 dated 16.07.2025

Sir/Madam,

Sub.: Dept. of Environment & Climate Change - Original Application No. 95 of 2023 (SZ) - Illegal Construction in CRZ area - Paramankeni Village, Chengalpattu District - Show Cause Notice issued under Section 5 of the Environment (Protection) Act, 1986 - Personal Hearing called on 22.07.2025 - Regarding

Ref.: 1) Hon'ble NGT (SZ) order dated: 02/06/2025 in OA No. 95 of 2023 (SZ)
2) Show Cause Notice issued vide this office Lr. No. P1/1484/2023, dated 05/06/2025
3) Your reply dated 01/07/2025

With reference to the above, this is to inform you that the reply submitted by you in response to the Show Cause Notice has been received and placed on record. In this regard, you are requested to appear for a **personal hearing** to present your case in person and clarify the issues raised, along with any relevant records or supporting documents you may wish to submit.

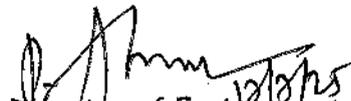
The personal hearing is scheduled as follows:

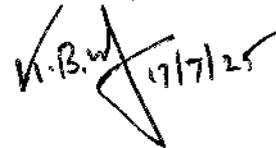
- Date: 23/07/2025
- Time: 11.00 AM
- Venue: Chamber of the Director, Department of Environment & Climate Change, 9th floor, Metros, Anna Salai, Nandanam, Chennai 600 035

You are requested to attend the hearing without fail, failing which further action as per law will be taken based on the available records.

Yours faithfully,
Sd./- A.R. Rahul Nadh
Director of Environment
& Climate Change

// forwarded by order //


For Director of Environment
and Climate Change


V.B. 17/7/25

DEPARTMENT OF ENVIRONMENT & CLIMATE CHANGE

From

Thiru A.R. Rahul Nadh, I.A.S.,
Member-Secretary, TNSCZMA &
Director, Department of Environment &
Climate Change, 9th floor, Metros, Anna
Salai, Nandanam, Chennai 600 035

To

Mr.Gnanasehar Devadason,
S/o. Gnanaraj,
1A, Chinnandikuppam Main Road,
Vettuvankani,
Injambakkam, Chennai -600 115
&
Mr. L. Suren
son of Lakshmanan,
25/11A Sarangapani Street,
T. Nagar, Chennai 600 017

Letter No. P1/1484/2023-6 dated 16.07.2025

Sir/Madam,

Sub.: Dept. of Environment & Climate Change - Original Application No. 95 of 2023 (SZ) - Illegal Construction in CRZ area - Paramankeni Village, Chengalpattu District - Show Cause Notice issued under Section 5 of the Environment (Protection) Act, 1986 - Personal Hearing called on 22.07.2025 - Regarding

Ref.: 1) Hon'ble NGT (SZ) order dated: 02/06/2025 in OA No. 95 of 2023 (SZ)
2) Show Cause Notice issued vide this office Lr. No. P1/1484/2023, dated 05/06/2025
3) Your reply dated 20/06/2025

With reference to the above, this is to inform you that the reply submitted by you in response to the Show Cause Notice has been received and placed on record. In this regard, you are requested to appear for a **personal hearing** to present your case in person and clarify the issues raised, along with any relevant records or supporting documents you may wish to submit.

The personal hearing is scheduled as follows:

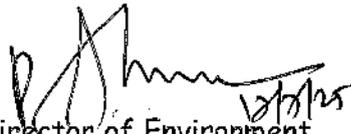
- Date: 23/07/2025
- Time: 11.00 AM

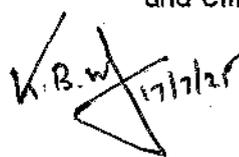
- Venue: Chamber of the Director, Department of Environment & Climate Change, 9th floor, Metros, Anna Salai, Nandanam, Chennai 600 035

You are requested to attend the hearing without fail, failing which further action as per law will be taken based on the available records.

Yours faithfully,
Sd./- A.R. Rahul Nadh
Director of Environment
& Climate Change

// forwarded by order //


For Director of Environment
and Climate Change


W.B. w/ 17/12/25

DEPARTMENT OF ENVIRONMENT & CLIMATE CHANGE

From

Thiru A.R. Rahul Nadh, I.A.S.,
Member-Secretary, TNSCZMA &
Director, Department of Environment &
Climate Change, 9th floor, Metros, Anna
Salai, Nandanam, Chennai 600 035

To

Mr. M.S.Rama Mohan Rao,
S/o. Late M.Marayya,
No.1/2, Krishnabai Street,
T.Nagar,
Chennai 600 017

Letter No. P1/1484/2023-7 dated 16.07.2025

Sir/Madam,

Sub.: Dept. of Environment & Climate Change - Original Application No. 95 of 2023 (SZ) - Illegal Construction in CRZ area - Paramankeni Village, Chengalpattu District - Show Cause Notice issued under Section 5 of the Environment (Protection) Act, 1986 - Personal Hearing called on 22.07.2025 - Regarding

Ref.: 1) Hon'ble NGT (SZ) order dated: 02/06/2025 in OA No. 95 of 2023 (SZ)
2) Show Cause Notice issued vide this office Lr. No. P1/1484/2023, dated 05/06/2025
3) Your reply dated 11/06/2025

With reference to the above, this is to inform you that the reply submitted by you in response to the Show Cause Notice has been received and placed on record. In this regard, you are requested to appear for a **personal hearing** to present your case in person and clarify the issues raised, along with any relevant records or supporting documents you may wish to submit.

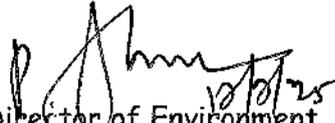
The personal hearing is scheduled as follows:

- Date: 23/07/2025
- Time: 11.00 AM
- Venue: Chamber of the Director, Department of Environment & Climate Change, 9th floor, Metros, Anna Salai, Nandanam, Chennai 600 035

You are requested to attend the hearing without fail, failing which further action as per law will be taken based on the available records.

Yours faithfully,
Sd./- A.R. Rahul Nadh
Director of Environment
& Climate Change

// forwarded by order //


For Director of Environment
and Climate Change

K.B. 

DEPARTMENT OF ENVIRONMENT & CLIMATE CHANGE

From

Thiru A.R. Rahul Nadh, I.A.S.,
Member-Secretary, TNSCZMA &
Director, Department of Environment &
Climate Change, 9th floor, Metros, Anna
Salai, Nandanam, Chennai 600 035

To

Mr. M.S.Rama Mohan Rao,
S/o. Late M.Marayya,
No.1/2, Krishnabai Street,
T.Nagar,
Chennai 600 017

Letter No. P1/1484/2023-8 dated 16.07.2025

Sir/Madam,

Sub.: Dept. of Environment & Climate Change - Original Application No. 95 of 2023 (SZ) - Illegal Construction in CRZ area - Paramankeni Village, Chengalpattu District - Show Cause Notice issued under Section 5 of the Environment (Protection) Act, 1986 - Personal Hearing called on 22.07.2025 - Regarding

Ref.: 1) Hon'ble NGT (SZ) order dated: 02/06/2025 in OA No. 95 of 2023 (SZ)
2) Show Cause Notice issued vide this office Lr. No. P1/1484/2023, dated 05/06/2025
3) Your reply dated 11/06/2025

With reference to the above, this is to inform you that the reply submitted by you in response to the Show Cause Notice has been received and placed on record. In this regard, you are requested to appear for a **personal hearing** to present your case in person and clarify the issues raised, along with any relevant records or supporting documents you may wish to submit.

The personal hearing is scheduled as follows:

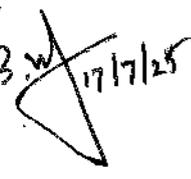
- Date: 23/07/2025
- Time: 11.00 AM
- Venue: Chamber of the Director, Department of Environment & Climate Change, 9th floor, Metros, Anna Salai, Nandanam, Chennai 600 035

You are requested to attend the hearing without fail, failing which further action as per law will be taken based on the available records.

Yours faithfully,
Sd./- A.R. Rahul Nadh
Director of Environment
& Climate Change

// forwarded by order //


For Director of Environment
and Climate Change

K.B.W. 17/17/25


DEPARTMENT OF ENVIRONMENT & CLIMATE CHANGE

From

Thiru A.R. Rahul Nadh, I.A.S.,
Member-Secretary, TNSCZMA &
Director, Department of Environment &
Climate Change, 9th floor, Metros, Anna
Salai, Nandanam, Chennai 600 035

To

Mr. M.S.Rama Mohan Rao,
S/o. Late M.Marayya,
No.1/2, Krishnabai Street,
T.Nagar,
Chennai 600 017

Letter No. P1/1484/2023-9 dated 16.07.2025

Sir/Madam,

Sub.: Dept. of Environment & Climate Change - Original Application No. 95 of 2023 (SZ) - Illegal Construction in CRZ area - Paramankeni Village, Chengalpattu District - Show Cause Notice issued under Section 5 of the Environment (Protection) Act, 1986 - Personal Hearing called on 22.07.2025 - Regarding

Ref.: 1) Hon'ble NGT (SZ) order dated: 02/06/2025 in OA No. 95 of 2023 (SZ)
2) Show Cause Notice issued vide this office Lr. No. P1/1484/2023, dated 05/06/2025
3) Your reply dated 11/06/2025

With reference to the above, this is to inform you that the reply submitted by you in response to the Show Cause Notice has been received and placed on record. In this regard, you are requested to appear for a **personal hearing** to present your case in person and clarify the issues raised, along with any relevant records or supporting documents you may wish to submit.

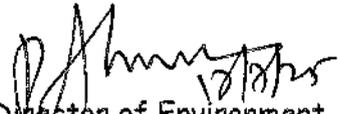
The personal hearing is scheduled as follows:

- Date: 23/07/2025
- Time: 11.00 AM
- Venue: Chamber of the Director, Department of Environment & Climate Change, 9th floor, Metros, Anna Salai, Nandanam, Chennai 600 035

You are requested to attend the hearing without fail, failing which further action as per law will be taken based on the available records.

Yours faithfully,
Sd./- A.R. Rahul Nadh
Director of Environment
& Climate Change

// forwarded by order //


For Director of Environment
and Climate Change

K.B.w
17/1/25

DEPARTMENT OF ENVIRONMENT & CLIMATE CHANGE

From

Thiru A.R. Rahul Nadh, I.A.S.,
Member-Secretary, TNSCZMA &
Director, Department of Environment &
Climate Change, 9th floor, Metros, Anna
Salai, Nandanam, Chennai 600 035

To

Mrs. M.Thulasi,
W/o Mr. S.N.Reddy,
33/9, Madras Battai Road,
Villivakkam,
Chennai 600 049

Letter No. P1/1484/2023-10 dated 16.07.2025

Sir/Madam,

Sub.: Dept. of Environment & Climate Change - Original Application No. 95 of 2023 (SZ) - Illegal Construction in CRZ area - Paramankeni Village, Chengalpattu District - Show Cause Notice issued under Section 5 of the Environment (Protection) Act, 1986 - Personal Hearing called on 22.07.2025 - Regarding

Ref.: 1) Hon'ble NGT (SZ) order dated: 02/06/2025 in OA No. 95 of 2023 (SZ)
2) Show Cause Notice issued vide this office Lr. No. P1/1484/2023, dated 05/06/2025
3) Your reply dated 12/06/2025

With reference to the above, this is to inform you that the reply submitted by you in response to the Show Cause Notice has been received and placed on record. In this regard, you are requested to appear for a **personal hearing** to present your case in person and clarify the issues raised, along with any relevant records or supporting documents you may wish to submit.

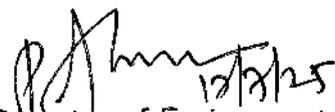
The personal hearing is scheduled as follows:

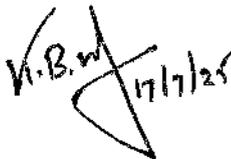
- Date: 23/07/2025
- Time: 11.00 AM
- Venue: Chamber of the Director, Department of Environment & Climate Change, 9th floor, Metros, Anna Salai, Nandanam, Chennai 600 035

You are requested to attend the hearing without fail, failing which further action as per law will be taken based on the available records.

Yours faithfully,
Sd./- A.R. Rahul Nadh
Director of Environment
& Climate Change

// forwarded by order //

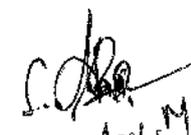
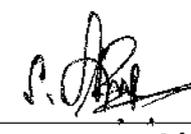

For Director of Environment
and Climate Change

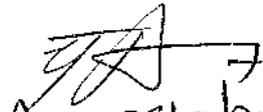
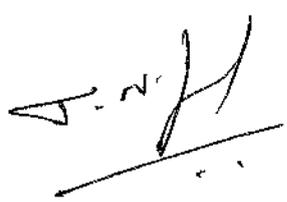

V.B. W.
17/7/25

TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY

Attendance Sheet – Personal Hearing – 23/07/2025

Original Application No. 95 of 2023 (SZ)

S.No	Name	Survey No.	Contact No. & Signature
1	Mrs. M.Thulasi, W/o Mr. S.N.Reddy, 33/9, Madras Battai Road, Villivakkam, Chennai 600 049	496/6B	 For Mrs. M. Thulasi. 7871899999.
2	Mr. M.S.Rama Mohan Rao, S/o. Late M.Marayya, No.1/2, Krishnabai Street, T.Nagar, Chennai 600 017	496/6A2 495/2A2	 (S.S.S) m.kurran 7871899999 (For M.S.Rama Mohan Rao).
3	Mr. M.S.Rama Mohan Rao, S/o. Late M.Marayya, No.1/2, Krishnabai Street, T.Nagar, Chennai 600 017	496/6A2 495/2A2	
4	Mr. M.S.Rama Mohan Rao, S/o. Late M.Marayya, No.1/2, Krishnabai Street, T.Nagar, Chennai 600 017	496/6A2	
5	Mr.Gnanasehar Devadason, S/o. Gnanaraj, 1A, Chinnandikuppam Main Road, Vettuvankani, Injambakkam, Chennai -600 115 & Mr. L. Suren	498/1A3 498/1A3 2 498/1A6 498/1A5	

	son of Lakshmanan, 25/11A Sarangapani Street, T. Nagar, Chennai 600 017		
6	Dr CT. Arunachalam, S/o. S. Chidambaram, No. 3, Vidwan Sundaram Street, Nungambakkam, Chennai - 600 034	487	 Arunachalam 9840394949
7	Mrs. Kalapana Babu, W/o. Babu Thiagarajan, No. 14, Fourth Cross Street, Karpagam Gardens, Adyar, Chennai - 600 020	485/1A2	Pratibha (advisor) 9952061693 P. S.
8	Mr. T.M.Muthukumar, S/o. T.V.Mandravanan, SF Nos.270, 274 & 277, Avinashi Mangalam Road, Karunaipalayam Village, Avinashi - 641 654	496/4A2, 5A2	For T.M. Muthukumar, from 9899545224. S.PREM AUXILIARY KAS
9	Mr. Thirumalai Varadarajan, S/o. T.N.Gopalan, No. 5/11, Rajamannar Street, T. Nagar, Chennai - 600 017 Mrs. Indira Subramaniam, W/o. Subramaniam, No. 26, Rajasekara Mudali Street, Chennai - 600 004	483/2E	99403 12330 
10	Mrs. Indira Subramaniam, W/o. Subramaniam, No. 26, Rajasekara Mudali Street, Chennai - 600 004		

S. No. 495/2A and 496/6A1

**TAMIL NADU STATE COASTAL ZONE MANAGEMENT
AUTHORITY (TNSCZMA)**

CRZ VIOLATION – PERSONAL HEARING STATEMENT FORM

(To be filled and submitted by the Project Proponent / Violator during the
personal hearing)

1. This office Reference No.: P1/1484/2023-7 dated 16.07.2025.
2. Name of the Individual / Company / Institution: M.S. Rama Mohan Rao .
3. Name of the Owner / Authorized Signatory: M.S. Rama Mohan Rao rep by authorized representative S.S. Sivakumar
4. Communication Address (with Contact Details):
Address: No. 1/2, Krishnabai Street, T. Nagar, Chennai .
Phone: 9871899999 (S.S. Sivakumar), 9791103689 (Ch. Seetharamaiah)
Email: ramamohanrao.ms@gmail.com .
5. Location of the Unauthorised Construction/Activity (as per the CRZ Notification, 2011)
(Survey No., Village, Taluk, District)

S. Nos. 495/2A and 496/6A1, Paramanteni Village, Cheyyur Taluk, Chengalpattu District .

6. Nature of the Construction Undertaken in the CRZ Area:

- Residential Building - Guest House .
- Commercial Establishment
- Resort / Hotel
- Reclamation / Dumping
- Encroachment into Waterbody / Mangrove Area
- Others (Please Specify): _____

- 6 (1) Total Land Area: Total land area concerning the building : 2660.38 Sq. Ft. .
(Total plot Area: 20844.50 Sq. Ft.)
- 6(2) Total Built-up area: 2600 Sq. Feet .
- 6(3) No. of Floors including basement 2 (Ground + 1)
- 6(4) Height of the building (Approx) 20 Feet .

7. Approximate Date of Commencement of above constructions

01.03.2016 (2015-2016) - Container Bank House.
~~28.07.2022 - Ground & First Floor Building~~
28.07.2022 - Ground & First Floor Building.

8. Statutory Permissions / Clearances Obtained (if any):

Yes

No

If Yes, provide details and attach relevant documents:

Approval from the President, Paramankeni ^{village} Panchayat, Lathur Panchayat Union.

9. Were you aware that the site mentioned in S.No.5 falls under the Coastal Regulation Zone (CRZ)?

Yes

No

10. Have you received any notice / communication from the authorities regarding this activity earlier?

Yes

No

If Yes, provide details (Reference No. & Date):

Assistant Director, DTCP, Changanassery - 10.04.2024

11. Do you acknowledge that the said activity constitutes a violation under CRZ Notification 2011?

Yes

No (provide brief explanation)

It is respectfully submitted that the building is beyond 200 meters from sea water and beyond 100 meters from bank water. However, it seems that Coastal Zone was marked ignoring the patta land

Partially (If partially, provide brief explanation): which lies adjacent to the Bankwater.

12. Explanation / Justification for Undertaking the Activity:

(Attach a separate sheet if the space provided is insufficient)

13. Current Status of the Unauthorised Construction (as per CRZ Notification, 2011)

Completed

Ongoing

Temporarily Halted

14. Availability of Supporting Land Records / Plans:

Yes (Attach copies of patta, layout approval, land documents, etc.) *Already submitted on 12.06.2025.*

No

15. Declaration

I hereby declare that the information furnished above is true and correct to the best of my knowledge and belief. I understand that any misrepresentation or non-cooperation may result in legal action as per provisions of the Environment (Protection) Act, 1986.

Date: Chennai

Place: 22.07.2025

Signature of the Authorized Signatory

Name: S. S. SIVAKUMAR 

Designation (if applicable): _____

25.7.25

**TAMIL NADU STATE COASTAL ZONE MANAGEMENT
AUTHORITY (TNSCZMA)**

CRZ VIOLATION – PERSONAL HEARING STATEMENT FORM

(To be filled and submitted by the Project Proponent / Violator during the personal hearing)

1. This office Reference No.: P1/1484/2023 - 8 (dated 16.07.2025)

2. Name of the Individual / Company / Institution: Sh. Baskara Rao

3. Name of the Owner / Authorized Signatory: M. S. Ramamohan Rao, rep. by authorized representative S.S. Sivakumar

4. Communication Address (with Contact Details):

Address: 1/2, Krishna Bai Street, T. Nagar, Chennai

Phone: 7871899999 (S.S. Sivakumar), 9791103689 (A. Sektsooraiyah)

Email: ramamohanrao.ms@gmail.com

5. Location of the Unauthorised Construction/Activity (as per the CRZ Notification, 2011)

(Survey No., Village, Taluk, District)

S. No 496/BA2, Paramankeni Village, Choyyur Taluk, Chengalpattu District

6. Nature of the Construction Undertaken in the CRZ Area:

- Residential Building
- Commercial Establishment
- Resort / Hotel
- Reclamation / Dumping
- Encroachment into Waterbody / Mangrove Area
- Others (Please Specify): Cement Sheet Watchman Shed

6 (1) Total Land Area: Total land area concerning the shed - 500 Sq. Ft. - Total land area owned - 2 Acres 19 Cents

6(2) Total Built-up area: 500 Sq. Ft. Cement Steel

6(3) No. of Floors including basement 1 (Ground Floor)

6(4) Height of the building (Approx) 10 feet

7. Approximate Date of Commencement of above constructions

2016.

8. Statutory Permissions / Clearances Obtained (if any):

Yes

No

If Yes, provide details and attach relevant documents:

9. Were you aware that the site mentioned in S.No.5 falls under the Coastal Regulation Zone (CRZ)?

Yes

No

10. Have you received any notice / communication from the authorities regarding this activity earlier?

Yes

No

If Yes, provide details (Reference No. & Date):

11. Do you acknowledge that the said activity constitutes a violation under CRZ Notification 2011?

X Yes

No (provide brief explanation)

The shed is only a temporary structure intended for catchman and workmen stay. It is not a permanent building.

Partially (If partially, provide brief explanation):

12. Explanation / Justification for Undertaking the Activity:

(Attach a separate sheet if the space provided is insufficient)

13. Current Status of the Unauthorised Construction (as per CRZ Notification, 2011)

Completed

Ongoing

Temporarily Halted

14. Availability of Supporting Land Records / Plans:

Yes (Attach copies of patta, layout approval, land documents, etc.)

No *Only Sale deed and Patta available. Will provide if necessary.*

15. Declaration *(Sale deed Dec 98/2016).*

I hereby declare that the information furnished above is true and correct to the best of my knowledge and belief. I understand that any misrepresentation or non-cooperation may result in legal action as per provisions of the Environment (Protection) Act, 1986.

Date: 23.07.2022

Place: Chennai

Signature of the Authorized Signatory

Name: S.S. Sivakumar S. Sivakumar

Designation (if applicable): _____

[Handwritten signature]
23.7.24

**TAMIL NADU STATE COASTAL ZONE MANAGEMENT
AUTHORITY (TNSCZMA)
CRZ VIOLATION – PERSONAL HEARING STATEMENT FORM**
(To be filled and submitted by the Project Proponent / Violator during the
personal hearing)

1. This office Reference No.: P1/1484/2023-9 dated 16.07.2025.

2. Name of the Individual / Company / Institution: M.S. Rama Mohan Rao.

3. Name of the Owner / Authorized Signatory: M.S. Rama Mohan Rao rep. by his
authorized representative S.S. Sivakumar.

4. Communication Address (with Contact Details):

Address: 1/2, krishnabai Street, T. Nagar, Chennai.

Phone: 7891899999 (S.S. Sivakumar), 9791103689 (Ch. Senthorammiah)

Email: rammohanraoms@gmail.com.

5. Location of the Unauthorised Construction/Activity (as per the CRZ
Notification, 2011)

(Survey No., Village, Taluk, District)

S. No. 495/20, ^{Plot No. 495/1} Paramankeni Village, Cheyru Taluk, Chengalpattu
District

6. Nature of the Construction Undertaken in the CRZ Area:

Residential Building

Commercial Establishment

Resort / Hotel

Reclamation / Dumping

Encroachment into Waterbody / Mangrove Area

Others (Please Specify): Ribbestos (cement roof) shed.

6 (1) Total Land Area: Total land area covering the shed - 350 sq. ft.

6(2) Total Built-up area: 350 Sq. Feet.

6(3) No. of Floors including basement 1 (Ground Floor)

6(4) Height of the building (Approx) 10 Feet.

7. Approximate Date of Commencement of above constructions

Year - 2016

8. Statutory Permissions / Clearances Obtained (if any):

Yes

No

If Yes, provide details and attach relevant documents:

9. Were you aware that the site mentioned in S.No.5 falls under the Coastal Regulation Zone (CRZ)?

Yes

No

10. Have you received any notice / communication from the authorities regarding this activity earlier?

Yes

No

If Yes, provide details (Reference No. & Date):

11. Do you acknowledge that the said activity constitutes a violation under CRZ Notification 2011?

Yes

No (provide brief explanation)

The shed is only a temporary structure intended for workmen and watchman duty. It is not a permanent building.

Partially (If partially, provide brief explanation):

12. Explanation / Justification for Undertaking the Activity:

(Attach a separate sheet if the space provided is insufficient)

13. Current Status of the Unauthorised Construction (as per CRZ Notification, 2011)

- Completed
 Ongoing
 Temporarily Halted

14. Availability of Supporting Land Records / Plans:

- Yes (Attach copies of patta, layout approval, land documents, etc.)
 No *only sale deed and Patta available, will submit if necessary*

15. Declaration

I hereby declare that the information furnished above is true and correct to the best of my knowledge and belief. I understand that any misrepresentation or non-cooperation may result in legal action as per provisions of the Environment (Protection) Act, 1986.

Date: *Chennai* 22/07/2025

Place: Chennai

Signature of the Authorized Signatory

Name: S. S. Sivakumar *S. S. Sivakumar*

Designation (if applicable): _____

Handwritten signature and date: 13.7.23

**TAMIL NADU STATE COASTAL ZONE MANAGEMENT
AUTHORITY (TNSCZMA)
CRZ VIOLATION – PERSONAL HEARING STATEMENT FORM**

(To be filled and submitted by the Project Proponent / Violator during the personal hearing)

1. This office Reference No.: P1/1484/2023 -6 dated 16.07.2025

2. Name of the Individual / Company / Institution: M. Thulasi

3. Name of the Owner / Authorized Signatory: M. Thulasi represented by authorized representative S.S. Sivakumar

4. Communication Address (with Contact Details):

Address: B4, 1st Floor, 38/9, Bhavani Homes, 1st Street, Venkatesh Nagar
Phone: 7871899999 (S.S. Sivakumar) 9791103669 ~~Main Road, Irupamthakkam, Chennai-600092~~
Email: Yamamaharajams@gmail.com (Ch. Sathya Prakash)

5. Location of the Unauthorised Construction/Activity (as per the CRZ Notification, 2011)

(Survey No., Village, Taluk, District)

S.No. 495/BB, Perarankeni Village, Chayya Taluk, Chengalpattu District.

6. Nature of the Construction Undertaken in the CRZ Area:

- Residential Building
- Commercial Establishment
- Resort / Hotel
- Reclamation / Dumping
- Encroachment into Waterbody / Mangrove Area
- Others (Please Specify): Container House

6 (1) Total Land Area: Land covering container House 400 Sq.ft., Total land owned - 1.09 Acre.

6(2) Total Built-up area: 400 Sq.ft. Container Built House

6(3) No. of Floors including basement / (Ground)

6(4) Height of the building (Approx) 10 feet

7. Approximate Date of Commencement of above constructions

Year = 2018

8. Statutory Permissions / Clearances Obtained (if any):

- Yes
 No

If Yes, provide details and attach relevant documents:

9. Were you aware that the site mentioned in S.No.5 falls under the Coastal Regulation Zone (CRZ)?

- Yes
 No

10. Have you received any notice / communication from the authorities regarding this activity earlier?

- Yes
 No

If Yes, provide details (Reference No. & Date):

11. Do you acknowledge that the said activity constitutes a violation under CRZ Notification 2011?

- Yes
 No (provide brief explanation)

It is only a Container Bunk House and it can be removed and it is not a permanent structure.

- Partially (If partially, provide brief explanation):

12. Explanation / Justification for Undertaking the Activity:

(Attach a separate sheet if the space provided is insufficient)

13. Current Status of the Unauthorised Construction (as per CRZ Notification, 2011)

- Completed
 Ongoing
 Temporarily Halted

14. Availability of Supporting Land Records / Plans:

Yes (Attach copies of patta, layout approval, land documents, etc.)

No *only Sale deed and Patta available. Undertake to furnish if necessary*

15. Declaration

I hereby declare that the information furnished above is true and correct to the best of my knowledge and belief. I understand that any misrepresentation or non-cooperation may result in legal action as per provisions of the Environment (Protection) Act, 1986.

Date: 22.07.2015

Place: Chennai

Signature of the Authorized Signatory

Name: S. S. Sivakumar S. Sivakumar

Designation (if applicable): _____

J. S. R. 12/12/23

**TAMIL NADU STATE COASTAL ZONE MANAGEMENT
AUTHORITY (TNSCZMA)**

CRZ VIOLATION – PERSONAL HEARING STATEMENT FORM

(To be filled and submitted by the Project Proponent / Violator during the
personal hearing)

1. This office Reference No.: P1/1484/2023

2. Name of the Individual / Company / Institution: T. M. MUTHUKUMAR .

3. Name of the Owner / Authorized Signatory: S. PREM AUXILIARY RAS .

4. Communication Address (with Contact Details):

Address: SF Nos. 270, 274 & 277, Avinashi Mangalam Road, Karunai palayam

Phone: 9047043173 Village, Avinashi - 641 654 .

Email: ~~9047043173~~ kumar@phoenix.org .

5. Location of the Unauthorised Construction/Activity (as per the CRZ
Notification, 2011)

(Survey No., Village, Taluk, District)

SF No. 496/4A2, 5A2 of Paramankeni Village, Cheyyur
Taluk, Chengalpattu .

6. Nature of the Construction Undertaken in the CRZ Area:

Residential Building

Commercial Establishment

Resort / Hotel

Reclamation / Dumping

Encroachment into Waterbody / Mangrove Area

Others (Please Specify): Watchman room with compound wall .

6 (1) Total Land Area: 54 acres .

6(2) Total Built-up area: 250 sq. ft .

6(3) No. of Floors including basement Ground floor only .

6(4) Height of the building (Approx) 11 feet .

7. Approximate Date of Commencement of above constructions

In the year 2015-16.

8. Statutory Permissions / Clearances Obtained (if any):

Yes

No

If Yes, provide details and attach relevant documents:

Not Applicable.

9. Were you aware that the site mentioned in S.No.5 falls under the Coastal Regulation Zone (CRZ)?

Yes

No

10. Have you received any notice / communication from the authorities regarding this activity earlier?

Yes

No

If Yes, provide details (Reference No. & Date):

11. Do you acknowledge that the said activity constitutes a violation under CRZ Notification 2011?

Yes

No (provide brief explanation)

It is only a watchman shed for purpose of watering casuarina trees.

Partially (If partially, provide brief explanation):

12. Explanation / Justification for Undertaking the Activity:

(Attach a separate sheet if the space provided is insufficient)

For doing agricultural activity like planting casuarina trees and protecting the sapling it is very much necessary to provide shelter to the agricultural labour / watchman who look after the property.

13. Current Status of the Unauthorised Construction (as per CRZ Notification, 2011)

Completed

Ongoing

NOT APPLICABLE.

Temporarily Halted

14. Availability of Supporting Land Records / Plans:

Yes (Attach copies of patta, layout approval, land documents, etc.)

No

15. Declaration

I hereby declare that the information furnished above is true and correct to the best of my knowledge and belief. I understand that any misrepresentation or non-cooperation may result in legal action as per provisions of the Environment (Protection) Act, 1986.

Date: _____

Place: _____

Signature of the Authorized Signatory

Name: S. PREN AUXILIAN RAS.

Designation (if applicable): ADVOCATE.

Jan 23 2023

**TAMIL NADU STATE COASTAL ZONE MANAGEMENT
AUTHORITY (TNSCZMA)
CRZ VIOLATION – PERSONAL HEARING STATEMENT FORM**
(To be filled and submitted by the Project Proponent / Violator during the
personal hearing)

1. This office Reference No.: P1/1484/2023

2. Name of the Individual / Company / Institution:

3. Name of the Owner / Authorized Signatory: CT. ARUNACHALAM.

4. Communication Address (with Contact Details):

Address: 3 VIDWAN SUNDARAM ST, Nungambakam, Chennai 600034

Phone: 9840394949

Email: CTvinu@gmail.com

5. Location of the Unauthorised Construction/Activity (as per the CRZ
Notification, 2011)

(Survey No., Village, Taluk, District)

Survey No. - 487.

Village - Cheyyur.

District - Chengalpattu

6. Nature of the Construction Undertaken in the CRZ Area:

Residential Building

Commercial Establishment

Resort / Hotel

Reclamation / Dumping

Encroachment into Waterbody / Mangrove Area

Others (Please Specify): ROOM for Watchman

6 (1) Total Land Area: 10 x 10 ft.

6(2) Total Built-up area: _____

6(3) No. of Floors including basement 1

6(4) Height of the building (Approx) _____

7. Approximate Date of Commencement of above constructions

Jan 2025

8. Statutory Permissions / Clearances Obtained (if any):

Yes

No

If Yes, provide details and attach relevant documents:

9. Were you aware that the site mentioned in S.No.5 falls under the Coastal Regulation Zone (CRZ)?

Yes

No

10. Have you received any notice / communication from the authorities regarding this activity earlier?

Yes

No

If Yes, provide details. (Reference No. & Date):

11. Do you acknowledge that the said activity constitutes a violation under CRZ Notification 2011?

Yes

No (provide brief explanation)

Partially (If partially, provide brief explanation): —

— Small room to store fertilizer and insecticide and to accommodate watchman

— Planted coconut and mango saplings.

12. Explanation / Justification for Undertaking the Activity:

(Attach a separate sheet if the space provided is insufficient)

13. Current Status of the Unauthorised Construction (as per CRZ Notification, 2011)

- Completed
 Ongoing
 Temporarily Halted

14. Availability of Supporting Land Records / Plans:

- Yes (Attach copies of patta, layout approval, land documents, etc.)
 No

15. Declaration

I hereby declare that the information furnished above is true and correct to the best of my knowledge and belief. I understand that any misrepresentation or non-cooperation may result in legal action as per provisions of the Environment (Protection) Act, 1986.

Date: 23.7.25

Place: Chennai

Signature of the Authorized Signatory

Name: CT. Annachalam

Designation (if applicable): _____

23.7.24

**TAMIL NADU STATE COASTAL ZONE MANAGEMENT
AUTHORITY (TNSCZMA)**

CRZ VIOLATION – PERSONAL HEARING STATEMENT FORM

(To be filled and submitted by the Project Proponent / Violator during the personal hearing)

1. This office Reference No.: P1/1484/2023

2. Name of the Individual / Company / Institution: THIRUMALAI VARADARAJAN

3. Name of the Owner / Authorized Signatory: THIRUMALAI VARADARAJAN

4. Communication Address (with Contact Details):

Address: 11, RAJAMANNAR STREET, T. NAGAR, CH-600017

Phone: 9940312330

Email: ~~varada2@yahoo.com~~ VARADA2@yahoo.com

5. Location of the Unauthorised Construction/Activity (as per the CRZ Notification, 2011)

(Survey No., Village, Taluk, District)

483/2E, PARAMANKENI, CHEYYUR TALUK, ~~RAMAN~~ CHENNAIPET DISTRICT

6. Nature of the Construction Undertaken in the CRZ Area:

Residential Building

Commercial Establishment

Resort / Hotel

Reclamation / Dumping

Encroachment into Waterbody / Mangrove Area

Others (Please Specify): _____

6 (1) Total Land Area: 16.5 cents

6(2) Total Built-up area: 700 sqft (approx)

6(3) No. of Floors including basement: One (only ground floor)

6(4) Height of the building (Approx): 15 feet

7. Approximate Date of Commencement of above constructions

10/08/2006

8. Statutory Permissions / Clearances Obtained (if any):

Yes

No

If Yes, provide details and attach relevant documents:

PANCHAYAT APPROVAL (ENCLOSED)

9. Were you aware that the site mentioned in S.No.5 falls under the Coastal Regulation Zone (CRZ)?

Yes

No

10. Have you received any notice / communication from the authorities regarding this activity earlier?

Yes

No

If Yes, provide details (Reference No. & Date):

11. Do you acknowledge that the said activity constitutes a violation under CRZ Notification 2011?

Yes

No (provide brief explanation)

DID NOT RECEIVE ANY NOTIFICATION
THE BUILDING WAS COMPLETED IN 2007 AFTER PANCHAYAT APPROVAL

Partially (If partially, provide brief explanation):

12. Explanation / Justification for Undertaking the Activity:

(Attach a separate sheet if the space provided is insufficient)

WE ~~ARE~~ BOUGHT AN ALREADY BUILT HOUSE FOR WHICH PANCHAYAT APPROVAL WAS GRANTED IN ~~02nd~~ AUGUST 10th, 2006.

13. Current Status of the Unauthorised Construction (as per CRZ Notification, 2011)

- Completed
 Ongoing
 Temporarily Halted

14. Availability of Supporting Land Records / Plans:

- Yes (Attach copies of patta, layout approval, land documents, etc.)
 No

15. Declaration

I hereby declare that the information furnished above is true and correct to the best of my knowledge and belief. I understand that any misrepresentation or non-cooperation may result in legal action as per provisions of the Environment (Protection) Act, 1986.

Date: 28th JULY, 2025

Place: CHENNAI

Signature of the Authorized Signatory

Name: 

Designation (if applicable): OWNER OF PROPERTY

25-7-23

**TAMIL NADU STATE COASTAL ZONE MANAGEMENT
AUTHORITY (TNSCZMA)
CRZ VIOLATION – PERSONAL HEARING STATEMENT FORM**
(To be filled and submitted by the Project Proponent / Violator during the
personal hearing)

1. This office Reference No.: P1/1484/2023

2. Name of the Individual / Company / Institution: Gnanaselar Devadason

3. Name of the Owner / Authorized Signatory: L. Suren

4. Communication Address (with Contact Details):

Address: 1A, CHINNANDI KUPPAM MAIN ROAD, INTAMBARKAM, CHENNAI - 600115
Phone: 9176702220
Email: GINANASHEKHAR@GMAIL.COM

5. Location of the Unauthorised Construction/Activity (as per the CRZ Notification, 2011)
(Survey No., Village, Taluk, District)

498/1A3 & 498/1A6 & 498/1A5

6. Nature of the Construction Undertaken in the CRZ Area:

- Residential Building
- Commercial Establishment
- Resort / Hotel
- Reclamation / Dumping
- Encroachment into Waterbody / Mangrove Area
- Others (Please Specify): _____

6 (1) Total Land Area: 2 Acres

6(2) Total Built-up area: About 2000 s/f

6(3) No. of Floors including basement THATCHED ROOF SINGLE FLOOR CONSTRUCTION

6(4) Height of the building (Approx) 10 FT

7. Approximate Date of Commencement of above constructions

25/06/2022

8. Statutory Permissions / Clearances Obtained (if any):

Yes

No

If Yes, provide details and attach relevant documents:

BB. No. 04/2022 . BB. No. 03/2022 BB. No. 02/2022

9. Were you aware that the site mentioned in S.No.5 falls under the Coastal Regulation Zone (CRZ)?

Yes

No

10. Have you received any notice / communication from the authorities regarding this activity earlier?

Yes

No

If Yes, provide details (Reference No. & Date): P1 /1484/2022

11. Do you acknowledge that the said activity constitutes a violation under CRZ Notification 2011?

Yes

No (provide brief explanation)

Partially (If partially, provide brief explanation):

Thatched Roof Structures can be ~~used~~ built to maintain the Farm land if outside 50 meters from ~~the~~ high tide line.

12. Explanation / Justification for Undertaking the Activity:

(Attach a separate sheet if the space provided is insufficient)

We have built only Thatched Roof house to maintain the farm land and have built it out the 50 metres mark.

13. Current Status of the Unauthorised Construction (as per CRZ Notification, 2011)

- Completed
 Ongoing
 Temporarily Halted

14. Availability of Supporting Land Records / Plans:

- Yes (Attach copies of patta, layout approval, land documents, etc.)
 No

15. Declaration

I hereby declare that the information furnished above is true and correct to the best of my knowledge and belief. I understand that any misrepresentation or non-cooperation may result in legal action as per provisions of the Environment (Protection) Act, 1986.

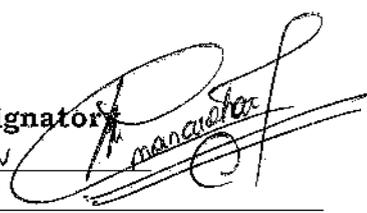
Date: _____

Place: _____

Signature of the Authorized Signatory

Name: GANANASEKHAR DEVADASON

Designation (if applicable): _____



**TAMIL NADU STATE COASTAL ZONE MANAGEMENT
AUTHORITY (TNSCZMA)**

CRZ VIOLATION - PERSONAL HEARING STATEMENT FORM

(To be filled and submitted by the Project Proponent / Violator during the personal hearing)

1. This office Reference No.: P1/1484/2023

2. Name of the Individual / Company / Institution: Mrs. Kalpana Babu

3. Name of the Owner / Authorized Signatory: Mr. Kumaran . P

4. Communication Address (with Contact Details):

Address: No 14, 4th Cross Street, Harpagon Garden, Adyar, CH - 91

Phone: 7397234240

Email: KUMARAN.P.SOD@GMAIL.COM

5. Location of the Unauthorised Construction/Activity (as per the CRZ Notification, 2011)

(Survey No., Village, Taluk, District)

485/1A2, Paramakeni Village, Cheyyur Taluk
Chengalpattu district.

6. Nature of the Construction Undertaken in the CRZ Area:

Residential Building

Commercial Establishment

Resort / Hotel

Reclamation / Dumping

Encroachment into Waterbody / Mangrove Area

Others (Please Specify): _____

6 (1) Total Land Area: 1.07 Acres

6(2) Total Built-up area: _____

6(3) No. of Floors including basement _____

6(4) Height of the building (Approx) _____

7. Approximate Date of Commencement of above constructions

Between 2007-08

8. Statutory Permissions / Clearances Obtained (if any):

Yes

No

If Yes, provide details and attach relevant documents:

*Village Panchayat approval
dated (30/4/2007)*

9. Were you aware that the site mentioned in S.No.5 falls under the Coastal Regulation Zone (CRZ)?

Yes

No

10. Have you received any notice / communication from the authorities regarding this activity earlier?

Yes

No

If Yes, provide details (Reference No. & Date):

11. Do you acknowledge that the said activity constitutes a violation under CRZ Notification 2011?

Yes

No (provide brief explanation)

*1) The construction was completed before the CRZ notification 2011.
2) At the time of construction, the village panchayat approval was the only approval that was required.*

Partially (If partially, provide brief explanation):

12. Explanation / Justification for Undertaking the Activity:

(Attach a separate sheet if the space provided is insufficient)

13. Current Status of the Unauthorised Construction (as per CRZ Notification, 2011)

Completed *(By 2007 it was completed)*

Ongoing

Temporarily Halted

14. Availability of Supporting Land Records / Plans:

Yes (Attach copies of patta, layout approval, land documents, etc.)

No

15. Declaration

I hereby declare that the information furnished above is true and correct to the best of my knowledge and belief. I understand that any misrepresentation or non-cooperation may result in legal action as per provisions of the Environment (Protection) Act, 1986.

Date: 23/7/2025

Place: Bhadrachalam

Signature of the Authorized Signatory

Name: Humban.

Designation (if applicable): _____

**TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE, 9TH FLOOR,
METROS, ANNA SALAI, NANDANAM, CHENNAI – 600 035**

PRESENT: THIRU. A.R. RAHUL NADH, I.A.S.,

Proc. No. P1/1484/2023, dated 28.07.2025

Sub.: CRZ Violation - Original Application No. 95 of 2023 – Illegal Construction in CRZ areas - SF. No. 495/1 of Paramankeni Village, Cheyyur Taluk, Chengalpattu – Final Order - Issued

WHEREAS the Government of India issued the Coastal Regulation Zone (CRZ) Notification, 2011 vide S.O. No. 19(E) dated 6th January 2011 under the Environment Protection Act, 1986, for protecting and conserving the coastal environment and to regulate development in the CRZ area, and

2. WHEREAS, it has come to knowledge that an unauthorised development activity at Survey no. 495/1 of Paramankeni Village, Cheyyur Taluk, Chengalpattu District without obtaining necessary permission, which falls in **CRZ III-NDZ (No Development Zone)**, which is a prohibited activity as per the approved Coastal Zone Management Plan, and

3. WHEREAS, a field inspection was carried out by the Sub-Committee on 29.04.2025 constituted by the Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) in connection with Original Application No. 95 of 2023 before the Hon'ble National Green Tribunal (Southern Zone) and observed the following:

- *A small building with Ground floor was found in the said location in S.F. No. 495/1 in the name of Mr. M.S.Rama Mohan Rao.
(GPS: 12.343408 N, 80.060347 E)*
- *CRZ Zonation: CRZ III-NDZ (No Development Zone)*

4. WHEREAS, as per the approved CZMP map No.TN 98 of CRZ Notification, 2011, your construction activity falls in **CRZ III-NDZ (No Development Zone)**. As per Para 8 III (CRZ-III) (ii) of CRZ Notification, 2011, **“No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density, and for permissible activities under the notification, thus the construction in Survey No. 495/1 at coordinates 12.343408 N, 80.060347 E within CRZ-III NDZ is a prohibited activity”** and

5. WHEREAS, the Member Secretary, Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) has issued the show cause notice to the Violator **Mr. M.S. Rama Mohan Rao, S/o. Late M. Marayya, No.1/2, Krishnabai Street, T.Nagar, Chennai 600 017** vide Lr. No. P1/1484/2023, dated 05.06.2025. The violator replied on 11/06/2025, stating that the said structure is not of a permanent nature and is not used for any commercial purposes, nor is it occupied as a residence by him or any of my family members. Its exclusive function is to serve as a watchman's shelter.

6. The violator was called for personal hearing on 23.07.2025 at 11.00 AM, enquired about the said violation, and they replied that only sale deed and patta are available. They also indicated that they were not aware of the CRZ Notification, 2011.

7. Therefore, it is admitted by the violator that they are in violation of the CRZ Notification, 2011 and the explanation of the ignorance of the Notification is not a valid excuse as per law.

8. WHEREAS, on the basis of detailed examination of the issues by the officials of TNSCZMA, it is observed that the structure, as stated in para 3, 4, 5, 6 & 7 above, has been carried out in complete disregard of the provisions of the CRZ Notification, 2011 and.

9. NOW, THEREFORE, on the basis of Para 1 to 8 above and on the basis of detailed examination and after considering the explanation of the violator, since his authorized representative has stated that he is not aware of the CRZ Notification and that he has not produced any documentary evidence to the effect that he has obtained permission or complied with the CRZ Notification, 2011 and since the CRZ Notification, 2011 is clearly applicable to the impugned construction as described above and the construction is in the "No Development Zone" the TNSCZMA in accordance with the powers and provisions of Section 5 of the Environment (Protection) Act, 1986 hereby directs **Mr. M.S. Rama Mohan Rao, S/o. Late M. Marayya, No.1/2, Krishnabai Street, T.Nagar, Chennai 600 017**, that the construction at **Survey No. 495/1 at coordinates 12.343408 N, 80.060347 E** should be demolished and removed in its entirety forthwith and the area shall be restored to its original condition as prior to the commencement of the construction activities."

Further, **Mr. M.S. Rama Mohan Rao, S/o. Late M. Marayya, No.1/2, Krishnabai Street, T.Nagar, Chennai 600 017**, is also directed to ensure

compliance with the applicable provisions of Construction and Demolition Waste Management Rules, 2016 while carrying out the demolition activity.

Sd./- A.R. Rahul Nadh
Member Secretary,
Tamil Nadu State Coastal Zone
Management Authority and Director,
Department of Environment and Climate Change

To:

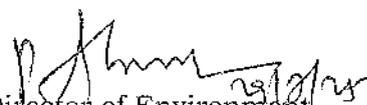
Mr.M.S.Rama Mohan Rao,
S/o.Late M.Marayya,
No.1/2, Krishnabai Street, T.Nagar,
Chennai - 600 017.

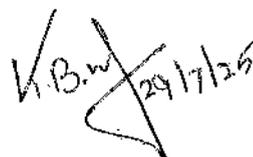
Copy to:

1. The Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai – 600 009.
2. The Chairman/DCZMA,
District Collector,
Chengalpattu district, Chengalpattu – 603001. *(It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)*
3. The Member Secretary,
PA(General) to collector,
Chengalpattu district, Chengalpattu – 603001. *(It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)*
4. The Convener – DCZMA,
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Maraimalai Nagar, Chengalpattu – 603209. *(It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)*

5. The Superintendent of Police,
Chengalpattu district- 603001.

// forwarded by order //


For Director of Environment
and Climate Change


K.B.w / 29/7/25

**TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE, 9TH FLOOR,
METROS, ANNA SALAI, NANDANAM, CHENNAI – 600 035**

PRESENT: THIRU. A.R. RAHUL NADH, I.A.S.,

Proc. No. P1/1484/2023, dated 28.07.2025

Sub.: CRZ Violation - Original Application No. 95 of 2023 - Illegal Construction in CRZ areas - SF. No. 495/2A, 496/6A1 of Paramankeni Village, Cheyyur Taluk, Chengalpattu - Final Order - Issued

WHEREAS the Government of India issued the Coastal Regulation Zone (CRZ) Notification, 2011 vide S.O. No. 19(E) dated 6th January 2011 under the Environment Protection Act, 1986, for protecting and conserving the coastal environment and to regulate development in the CRZ area, and

2. WHEREAS, it has come to knowledge that an unauthorised development activity at Survey No. 495/2A, 496/6A1 of Paramankeni Village, Cheyyur Taluk, Chengalpattu District without obtaining necessary permission, which falls in **CRZ III-NDZ (No Development Zone)**, which is a prohibited activity as per the approved Coastal Zone Management Plan, and

3. WHEREAS, a field inspection was carried out by the Sub-Committee on 29.04.2025 constituted by the Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) in connection with Original Application No. 95 of 2023 before the Hon'ble National Green Tribunal (Southern Zone) and observed the following:

- *A building with Ground + First floor, another building with Ground floor having cement roof and compound wall was found in the said location in S.F. No. 495/2A, 496/6A1 in the name of Mr. M.S.Rama Mohan Rao. (GPS: 12.341619 N, 80.059216 E)*
- *CRZ Zonation: CRZ III-NDZ (No Development Zone)*

4. WHEREAS, as per the approved CZMP map No.TN 98 of CRZ Notification, 2011, your construction activity falls in **CRZ III-NDZ (No Development Zone)**. As per Para 8 III (CRZ-III) (ii) of CRZ Notification, 2011, **“No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density, and for permissible activities under the**

notification, thus the construction in Survey No. 495/2A, 496/6A1 at coordinates 12.341619 N, 80.059216 E within CRZ-III NDZ is a prohibited activity” and

5. WHEREAS, the Member Secretary, Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) has issued the show cause notice to the Violator **Mr. M.S. Rama Mohan Rao, S/o. Late M. Marayya, No.1/2, Krishnabai Street, T.Nagar, Chennai 600 017** vide Lr. No. P1/1484/2023, dated 05.06.2025. The violator replied on 11/06/2025, stating that the Guest House was constructed after getting necessary permission from the local Panchayat (President, Paramankeni Village Panchayat, Lathur Panchayat Union). The patta for the said land has been obtained in his name. Prior to the construction of the said building, he had a container bunk house in the said land.

6. The violator was called for personal hearing on 23.07.2025 at 11.00 AM, enquired about the said violation, and they replied that they have obtained building approval from village panchayat president and had paid for electricity connection, Labour Fund & Armed Force Flag Day Fund. They also indicated that they were not aware of the CRZ Notification, 2011.

7. Therefore, it is admitted by the violator that they are in violation of the CRZ Notification, 2011 and the explanation of the ignorance of the Notification is not a valid excuse as per law.

8. WHEREAS, on the basis of detailed examination of the issues by the officials of TNSCZMA, it is observed that the structure, as stated in para 3, 4, 5, 6 & 7 above, has been carried out in complete disregard of the provisions of the CRZ Notification, 2011 and.

9. NOW, THEREFORE, on the basis of Para 1 to 8 above and on the basis of detailed examination and after considering the explanation of the violator, since his authorized representative has stated that he is not aware of the CRZ Notification and that he has not produced any documentary evidence to the effect that he has obtained permission or complied with the CRZ Notification, 2011 and since the CRZ Notification, 2011 is clearly applicable to the impugned construction as described above and the construction is in the “No Development Zone” the TNSCZMA in accordance with the powers and provisions of Section 5 of the Environment (Protection) Act, 1986 hereby directs **Mr. M.S. Rama Mohan Rao, S/o. Late M. Marayya, No.1/2, Krishnabai Street, T.Nagar, Chennai 600 017**, that the

construction at **Survey No. 495/2A, 496/6A1** at coordinates **12.341619 N, 80.059216 E** should be demolished and removed in its entirety forthwith and the area shall be restored to its original condition as prior to the commencement of the construction activities.”

Further, Mr. M.S. Rama Mohan Rao, S/o. Late M. Marayya, No.1/2, Krishnabai Street, T.Nagar, Chennai 600 017, is also directed to ensure compliance with the applicable provisions of Construction and Demolition Waste Management Rules, 2016 while carrying out the demolition activity.

Sd./- A.R. Rahul Nadh
Member Secretary,
Tamil Nadu State Coastal Zone
Management Authority and Director,
Department of Environment and Climate Change

To:

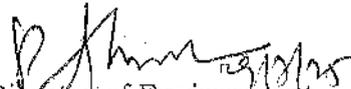
Mr.M.S.Rama Mohan Rao,
S/o.Late M.Marayya,
No.1/2, Krishnabai Street, T.Nagar,
Chennai - 600 017.

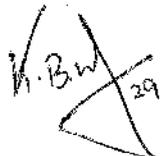
Copy to:

1. The Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai – 600 009.
2. The Chairman/DCZMA,
District Collector,
Chengalpattu district, Chengalpattu – 603001. *(It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)*
3. The Member Secretary,
PA(General) to collector,
Chengalpattu district, Chengalpattu – 603001. *(It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)*

4. The Convener – DCZMA,
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Maraimalai Nagar, Chengalpattu – 603209. *(It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)*
5. The Superintendent of Police,
Chengalpattu district- 603001.

// forwarded by order //


For Director of Environment
and Climate Change


29/7/25

**TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE, 9TH FLOOR,
METROS, ANNA SALAI, NANDANAM, CHENNAI - 600 035**

PRESENT: THIRU. A.R. RAHUL NADH, I.A.S.,

Proc. No. P1/1484/2023, dated 28.07.2025

Sub.: CRZ Violation - Original Application No. 95 of 2023 - Illegal Construction in CRZ areas - SF. No. 496/6A2 of Paramankeni Village, Cheyyur Taluk, Chengalpattu - Final Order - Issued

WHEREAS the Government of India issued the Coastal Regulation Zone (CRZ) Notification, 2011 vide S.O. No. 19(E) dated 6th January 2011 under the Environment Protection Act, 1986, for protecting and conserving the coastal environment and to regulate development in the CRZ area, and

2. WHEREAS, it has come to knowledge that an unauthorised development activity at Survey No. 496/6A2 of Paramankeni Village, Cheyyur Taluk, Chengalpattu District without obtaining necessary permission, which falls in **CRZ III-NDZ (No Development Zone)**, which is a prohibited activity as per the approved Coastal Zone Management Plan, and

3. WHEREAS, a field inspection was carried out by the Sub-Committee on 29.04.2025 constituted by the Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) in connection with Original Application No. 95 of 2023 before the Hon'ble National Green Tribunal (Southern Zone) and observed the following:

- *A building with Ground floor and cement sheet was found in the said location in S.F. No. 496/6A2 in the name of Mr. M.S.Rama Mohan Rao. (GPS: 12.341655 N, 80.059481 E)*
- *CRZ Zonation: CRZ III-NDZ (No Development Zone)*

4. WHEREAS, *as per the approved CZMP map No.TN 98 of CRZ Notification, 2011, your construction activity falls in CRZ III-NDZ (No Development Zone). As per Para 8 III (CRZ-III) (ii) of CRZ Notification, 2011, "No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density, and for permissible activities under the notification, thus the construction in Survey No. 496/6A2 at coordinates 12.341655 N, 80.059481 E within CRZ-III NDZ is a prohibited activity"* and

5. WHEREAS, the Member Secretary, Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) has issued the show cause notice to the Violator **Mr. M.S. Rama Mohan Rao, S/o. Late M. Marayya, No.1/2, Krishnabai Street, T.Nagar, Chennai 600 017** vide Lr. No. P1/1484/2023, dated 05.06.2025. The violator replied on 11/06/2025, stating that the said structure is not of a permanent nature and is not used for any commercial purposes, nor is it occupied as a residence by him or any of my family members. Its serves exclusively as a shelter for the watchman employed to oversee the property.

6. The violator was called for personal hearing on 23.07.2025 at 11.00 AM, enquired about the said violation, and they replied that only sale deed and patta are available. They also indicated that they were not aware of the CRZ Notification, 2011.

7. Therefore, it is admitted by the violator that they are in violation of the CRZ Notification, 2011 and the explanation of the ignorance of the Notification is not a valid excuse as per law.

8. WHEREAS, on the basis of detailed examination of the issues by the officials of TNSCZMA, it is observed that the structure, as stated in para 3, 4, 5, 6 & 7 above, has been carried out in complete disregard of the provisions of the CRZ Notification, 2011 and.

9. NOW, THEREFORE, on the basis of Para 1 to 8 above and on the basis of detailed examination and after considering the explanation of the violator, since his authorized representative has stated that he is not aware of the CRZ Notification and that he has not produced any documentary evidence to the effect that he has obtained permission or complied with the CRZ Notification, 2011 and since the CRZ Notification, 2011 is clearly applicable to the impugned construction as described above and the construction is in the "No Development Zone" the TNSCZMA in accordance with the powers and provisions of Section 5 of the Environment (Protection) Act, 1986 hereby directs **Mr. M.S. Rama Mohan Rao, S/o. Late M. Marayya, No.1/2, Krishnabai Street, T.Nagar, Chennai 600 017**, that the construction at **Survey No. 496/6A2 at coordinates 12.341655 N, 80.059481 E** should be demolished and removed in its entirety forthwith and the area shall be restored to its original condition as prior to the commencement of the construction activities."

Further, **Mr. M.S. Rama Mohan Rao, S/o. Late M. Marayya, No.1/2, Krishnabai Street, T.Nagar, Chennai 600 017**, is also directed to ensure

compliance with the applicable provisions of Construction and Demolition Waste Management Rules, 2016 while carrying out the demolition activity.

Sd./- A.R. Rahul Nadh
Member Secretary,
Tamil Nadu State Coastal Zone
Management Authority and Director,
Department of Environment and Climate Change

To:

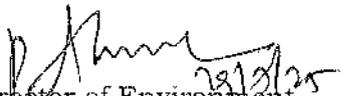
Mr.M.S.Rama Mohan Rao,
S/o.Late M.Marayya,
No.1/2, Krishnabai Street, T.Nagar,
Chennai - 600 017.

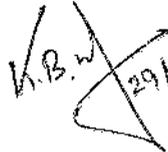
Copy to:

1. The Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai – 600 009.
2. The Chairman/DCZMA,
District Collector,
Chengalpattu district, Chengalpattu – 603001. *(It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)*
3. The Member Secretary,
PA(General) to collector,
Chengalpattu district, Chengalpattu – 603001. *(It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)*
4. The Convener – DCZMA,
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Maraimalai Nagar, Chengalpattu – 603209. *(It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)*

5. The Superintendent of Police,
Chengalpattu district- 603001.

// forwarded by order //


For Director of Environment
and Climate Change


K.B.w
29/7/25

**TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE, 9TH FLOOR,
METROS, ANNA SALAI, NANDANAM, CHENNAI - 600 035**

PRESENT: THIRU. A.R. RAHUL NADH, I.A.S.,

Proc. No. P1/1484/2023, dated 28.07.2025

Sub.: CRZ Violation - Original Application No. 95 of 2023 - Illegal Construction in CRZ areas - SF. No. 496/4A2, 5A2 of Paramankeni Village, Cheyyur Taluk, Chengalpattu - Final Order - Issued

WHEREAS the Government of India issued the Coastal Regulation Zone (CRZ) Notification, 2011 vide S.O. No. 19(E) dated 6th January 2011 under the Environment Protection Act, 1986, for protecting and conserving the coastal environment and to regulate development in the CRZ area, and

2. WHEREAS, it has come to knowledge that an unauthorised development activity at Survey No. 496/4A2, 5A2 of Paramankeni Village, Cheyyur Taluk, Chengalpattu District without obtaining necessary permission, which falls in **CRZ III-NDZ (No Development Zone)**, which is a prohibited activity as per the approved Coastal Zone Management Plan, and

3. WHEREAS, a field inspection was carried out by the Sub-Committee on 29.04.2025 constituted by the Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) in connection with Original Application No. 95 of 2023 before the Hon'ble National Green Tribunal (Southern Zone) and observed the following:

- *A building with Ground floor and compound wall was found in the said location in the name of Thiru. T.M. Muthukumar.
(GPS: 12.351761 N, 80.064494 E)*
- *CRZ Zonation: CRZ III-NDZ (No Development Zone)*

4. WHEREAS, *as per the approved CZMP map No.TN 98 of CRZ Notification, 2011, your construction activity falls in CRZ III-NDZ (No Development Zone). As per Para 8 III (CRZ-III) (ii) of CRZ Notification, 2011, "No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density, and for permissible activities under the notification, thus the construction in Survey No. 496/4A2, 5A2 at coordinates 12.351761 N, 80.064494 E within CRZ-III NDZ is a prohibited activity"* and

5. WHEREAS, the Member Secretary, Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) has issued the show cause notice to the Violator **Thiru. T.M. Muthukumar, S/o. T.V. Mandravanan, SF Nos. 270, 274 & 277, Avinashi Mangalam Road, Karunaipalayam Village, Avinashi - 641 654** vide Lr. No. P1/1484/2023, dated 05.06.2025. The violator replied on 18/06/2025, stating that only small temporary room for the practical purpose for stay of the watchman to look after the casuarina plantation and his property. The watchman room and compound wall thereon are only for safety and protection of the Land.

6. The violator was called for personal hearing on 23.07.2025 at 11.00 AM, enquired about the said violation, and they replied that it is only watchman shed for purpose of watering casuarina trees. They also indicated that they were aware of the CRZ Notification, 2011.

7. Therefore, it is admitted by the violator that they are in violation of the CRZ Notification, 2011.

8. WHEREAS, on the basis of detailed examination of the issues by the officials of TNSCZMA, it is observed that the structure, as stated in para 3, 4, 5,6 & 7 above, has been carried out in complete disregard of the provisions of the CRZ Notification, 2011 and.

9. NOW, THEREFORE, on the basis of Para 1 to 8 above and on the basis of detailed examination and after considering the explanation of the violator, since he has stated that he is not aware of the CRZ Notification and that he has not produced any documentary evidence to the effect that he has obtained permission or complied with the CRZ Notification, 2011 and since the CRZ Notification, 2011 is clearly applicable to the impugned construction as described above and the construction is in the "No Development Zone" the TNSCZMA in accordance with the powers and provisions of Section 5 of the Environment (Protection) Act, 1986 hereby directs **Thiru. T.M. Muthukumar, S/o. T.V. Mandravanan, SF Nos. 270, 274 & 277, Avinashi Mangalam Road, Karunaipalayam Village, Avinashi - 641 654**, that the construction at **Survey No. 496/4A2, 5A2 at coordinates 12.351761 N, 80.064494 E** should be demolished and removed in its entirety forthwith and the area shall be restored to its original condition as prior to the commencement of the construction activities."

Further, **Thiru. T.M. Muthukumar, S/o. T.V. Mandravanan, SF Nos. 270, 274 & 277, Avinashi Mangalam Road, Karunaipalayam Village, Avinashi - 641**

654, is also directed to ensure compliance with the applicable provisions of Construction and Demolition Waste Management Rules, 2016 while carrying out the demolition activity.

Sd./- A.R. Rahul Nadh
Member Secretary,
Tamil Nadu State Coastal Zone
Management Authority and Director,
Department of Environment and Climate Change

To:

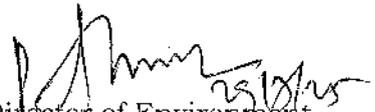
Thiru. T.M. Muthukumar,
S/o. T.V. Mandravanan,
SF Nos.270, 274 & 277, Avinashi Mangalam Road,
Karunaipalayam Village, Avinashi - 641654.

Copy to:

1. The Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai – 600 009.
2. The Chairman/DCZMA,
District Collector,
Chengalpattu district, Chengalpattu – 603001. *(It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)*
3. The Member Secretary,
PA(General) to collector,
Chengalpattu district, Chengalpattu – 603001. *(It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)*
4. The Convener – DCZMA,
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Maraimalai Nagar, Chengalpattu – 603209. *(It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)*

5. The Superintendent of Police,
Chengalpattu district- 603001.

// forwarded by order //


For Director of Environment
and Climate Change

V.B.m
29/7/25


**TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE, 9TH FLOOR,
METROS, ANNA SALAI, NANDANAM, CHENNAI - 600 035**

PRESENT: THIRU. A.R. RAHUL NADH, I.A.S.,

Proc. No. P1/1484/2023, dated 28.07.2025

Sub.: CRZ Violation - Original Application No. 95 of 2023 - Illegal Construction in CRZ areas - SF. No. 483/2E of Paramankeni Village, Cheyyur Taluk, Chengalpattu - Final Order - Issued

WHEREAS the Government of India issued the Coastal Regulation Zone (CRZ) Notification, 2011 vide S.O. No. 19(E) dated 6th January 2011 under the Environment Protection Act, 1986, for protecting and conserving the coastal environment and to regulate development in the CRZ area, and

2. WHEREAS, it has come to knowledge that an unauthorised development activity at Survey no. 483/2E of Paramankeni Village, Cheyyur Taluk, Chengalpattu District without obtaining necessary permission, which falls in **CRZ III-NDZ (No Development Zone)**, which is a prohibited activity as per the approved Coastal Zone Management Plan, and

3. WHEREAS, a field inspection was carried out by the Sub-Committee on 29.04.2025 constituted by the Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) in connection with Original Application No. 95 of 2023 before the Hon'ble National Green Tribunal (Southern Zone) and observed the following:

- *A building with Ground floor and compound wall was found constructed in the said location in S.F. No. 483/2E in the name of Mr. Thirumalai Varadarajan.
(GPS: 12.349895 N, 80.064563 E)*
- *CRZ Zonation: CRZ III-NDZ (No Development Zone)*

4. WHEREAS, *as per the approved CZMP map No.TN 98 of CRZ Notification, 2011, your construction activity falls in CRZ III-NDZ (No Development Zone). As per Para 8 III (CRZ-III) (ii) of CRZ Notification, 2011, "No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density, and for permissible activities under the*

notification, thus the construction in Survey No. 483/2E at coordinates 12.349895 N, 80.064563 E within CRZ-III NDZ is a prohibited activity” and

5. WHEREAS, the Member Secretary, Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) has issued the show cause notice to the Violator **Mr. Thirumalai Varadarajan, S/o. T.N. Gopalan, No. 5/11, Rajamannar Street, T. Nagar, Chennai – 600 017** vide Lr. No. P1/1484/2023, dated. 05.06.2025. The violator replied on 14/06/2025, stating that they bought an already build house for which panchayat approval was granted.

6. The violator was called for personal hearing on 23.07.2025 at 11.00 AM, enquired about the said violation, and they replied that the building construction was completed after getting panchayat approval. They also indicated that they were not aware of the CRZ Notification, 2011.

7. Therefore, it is admitted by the violator that they are in violation of the CRZ Notification, 2011 and the explanation of the ignorance of the Notification is not a valid excuse as per law.

8. WHEREAS, on the basis of detailed examination of the issues by the officials of TNSCZMA, it is observed that the structure, as stated in para 3, 4, 5, 6 & 7 above, has been carried out in complete disregard of the provisions of the CRZ Notification, 2011 and.

9. NOW, THEREFORE, on the basis of Para 1 to 8 above and on the basis of detailed examination and after considering the explanation of the violator, since he has stated that he is not aware of the CRZ Notification and that he has not produced any documentary evidence to the effect that he has obtained permission or complied with the CRZ Notification, 2011 and since the CRZ Notification, 2011 is clearly applicable to the impugned construction as described above and the construction is in the “No Development Zone” the TNSCZMA in accordance with the powers and provisions of Section 5 of the Environment (Protection) Act, 1986 hereby directs **Mr. Thirumalai Varadarajan, S/o. T.N. Gopalan, No. 5/11, Rajamannar Street, T. Nagar, Chennai – 600 017**, that the construction at **Survey No. 483/2E at coordinates 12.349895 N, 80.064563 E should be demolished and removed in its entirety forthwith and the area shall be restored to its original condition as prior to the commencement of the construction activities.”**

Further, Mr. Thirumalai Varadarajan, S/o. T.N. Gopalan, No. 5/11, Rajamannar Street, T. Nagar, Chennai – 600 017, is also directed to ensure compliance with the applicable provisions of Construction and Demolition Waste Management Rules, 2016 while carrying out the demolition activity.

Sd./- A.R. Rahul Nadh
Member Secretary,
Tamil Nadu State Coastal Zone
Management Authority and Director,
Department of Environment and Climate Change

To:

Mr. Thirumalai Varadarajan,
S/o. T.N.Gopalan,
No. 5/11, Rajamannar Street,
T. Nagar, Chennai – 600 017.

Copy to:

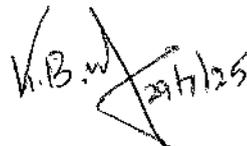
1. The Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai – 600 009.
2. The Chairman/DCZMA,
District Collector,
Chengalpattu district, Chengalpattu – 603001. *(It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)*
3. The Member Secretary,
PA(General) to collector,
Chengalpattu district, Chengalpattu – 603001. *(It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)*
4. The Convener – DCZMA,
District Environmental Engineer,
Tamil Nadu Pollution Control Board,

Maraimalai Nagar, Chengalpattu – 603209. (It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)

5. The Superintendent of Police,
Chengalpattu district- 603001.

// forwarded by order //


For Director of Environment
and Climate Change


K.B.w
29/7/25

**TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE, 9TH FLOOR,
METROS, ANNA SALAI, NANDANAM, CHENNAI - 600 035**

PRESENT: THIRU. A.R. RAHUL NADH, I.A.S.,

Proc. No. P1/1484/2023, dated 28.07.2025

Sub.: CRZ Violation - Original Application No. 95 of 2023 - Illegal Construction in CRZ areas - SF. No. 487 of Paramankeni Village, Cheyyur Taluk, Chengalpattu - Final Order - Issued

WHEREAS the Government of India issued the Coastal Regulation Zone (CRZ) Notification, 2011 vide S.O. No. 19(E) dated 6th January 2011 under the Environment Protection Act, 1986, for protecting and conserving the coastal environment and to regulate development in the CRZ area, and

2. WHEREAS, it has come to knowledge that an unauthorised development activity at Survey No. 487 of Paramankeni Village, Cheyyur Taluk, Chengalpattu District without obtaining necessary permission, which falls in **CRZ III-NDZ (No Development Zone)**, which is a prohibited activity as per the approved Coastal Zone Management Plan, and

3. WHEREAS, a field inspection was carried out by the Sub-Committee on 29.04.2025 constituted by the Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) in connection with Original Application No. 95 of 2023 before the Hon'ble National Green Tribunal (Southern Zone) and observed the following:

- *A small building with Ground floor and compound wall was found in the location in S.F. No. 487 in the name of Dr CT. Arunachalam.
(GPS: 12.346179 N, 80.062862 E)*
- *CRZ Zonation: CRZ III-NDZ (No Development Zone)*

4. WHEREAS, as per the approved CZMP map No.TN 98 of CRZ Notification, 2011, your construction activity falls in *CRZ III-NDZ (No Development Zone)*. As per Para 8 III (CRZ-III) (ii) of CRZ Notification, 2011, "**No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density, and for permissible activities under the notification, thus the construction in Survey No. 487 at coordinates 12.346179 N, 80.062862 E within CRZ-III NDZ is a prohibited activity**" and

5. WHEREAS, the Member Secretary, Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) has issued the show cause notice to the Violator **Dr CT. Arunachalam, S/o. S. Chidambaram, No. 3, Vidwan Sundaram Street, Nungambakkam, Chennai - 600 034** vide Lr. No. P1/1484/2023, dated 05.06.2025. The violator replied on 01/07/2025, stating that the small room was constructed to store fertilizer and insecticide and to accommodate the watchman to oversee the coconut and mango plantation.

6. The violator was called for personal hearing on 23.07.2025 at 11.00 AM, enquired about the said violation, and they replied that small building constructed for watchman's resting room to oversee the property. They also indicated that they were not aware of the CRZ Notification, 2011.

7. Therefore, it is admitted by the violator that they are in violation of the CRZ Notification, 2011 and the explanation of the ignorance of the Notification is not a valid excuse as per law.

8. WHEREAS, on the basis of detailed examination of the issues by the officials of TNSCZMA, it is observed that the structure, as stated in para 3, 4, 5, 6 & 7 above, has been carried out in complete disregard of the provisions of the CRZ Notification, 2011 and.

9. NOW, THEREFORE, on the basis of Para 1 to 8 above and on the basis of detailed examination and after considering the explanation of the violator, since he has stated that he is not aware of the CRZ Notification and that he has not produced any documentary evidence to the effect that he has obtained permission or complied with the CRZ Notification, 2011 and since the CRZ Notification, 2011 is clearly applicable to the impugned construction as described above and the construction is in the "No Development Zone" the TNSCZMA in accordance with the powers and provisions of Section 5 of the Environment (Protection) Act, 1986 hereby directs **Dr CT. Arunachalam, S/o. S. Chidambaram, No. 3, Vidwan Sundaram Street, Nungambakkam, Chennai - 600 034**, that the construction at **Survey No. 487** at coordinates **12.346179 N, 80.062862 E** should be demolished and removed in its entirety forthwith and the area shall be restored to its original condition as prior to the commencement of the construction activities."

Further, **Dr CT. Arunachalam, S/o. S. Chidambaram, No. 3, Vidwan Sundaram Street, Nungambakkam, Chennai - 600 034**, is also directed to ensure compliance with the applicable provisions of Construction and

Demolition Waste Management Rules, 2016 while carrying out the demolition activity.

Sd./- A.R. Rahul Nadh
Member Secretary,
Tamil Nadu State Coastal Zone
Management Authority and Director,
Department of Environment and Climate Change

To:

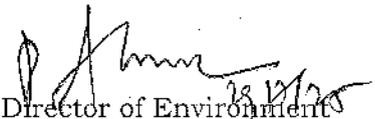
Dr CT. Arunachalam,
S/o. S. Chidambaram,
No. 3, Vidwan Sundaram Street,
Nungambakkam, Chennai – 600 034.

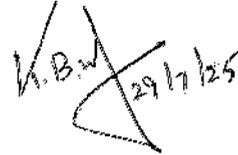
Copy to:

1. The Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai – 600 009.
2. The Chairman/DCZMA,
District Collector,
Chengalpattu district, Chengalpattu – 603001. *(It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)*
3. The Member Secretary,
PA(General) to collector,
Chengalpattu district, Chengalpattu – 603001. *(It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)*
4. The Convener – DCZMA,
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Maraimalai Nagar, Chengalpattu – 603209. *(It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)*

5. The Superintendent of Police,
Chengalpattu district- 603001.

// forwarded by order //


For Director of Environment
and Climate Change


29/11/25

**TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE, 9TH FLOOR,
METROS, ANNA SALAI, NANDANAM, CHENNAI – 600 035**

PRESENT: THIRU. A.R. RAHUL NADH, I.A.S.,

Proc. No. P1/1484/2023, dated 28.07.2025

Sub.: CRZ Violation - Original Application No. 95 of 2023 - Illegal Construction in CRZ areas - SF. No. 485/1A2 of Paramankeni Village, Cheyyur Taluk, Chengalpattu – Final Order - Issued

WHEREAS the Government of India issued the Coastal Regulation Zone (CRZ) Notification, 2011 vide S.O. No. 19(E) dated 6th January 2011 under the Environment Protection Act, 1986, for protecting and conserving the coastal environment and to regulate development in the CRZ area, and

2. WHEREAS, it has come to knowledge that an unauthorised development activity at Survey no. 485/1A2 of Paramankeni Village, Cheyyur Taluk, Chengalpattu District without obtaining necessary permission, which falls in **CRZ III-NDZ (No Development Zone)**, which is a prohibited activity as per the approved Coastal Zone Management Plan, and

3. WHEREAS, a field inspection was carried out by the Sub-Committee on 29.04.2025 constituted by the Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) in connection with Original Application No. 95 of 2023 before the Hon'ble National Green Tribunal (Southern Zone) and observed the following:

- *A building with Ground + First floor and compound wall was found constructed in the said location in S.F. No. 485/1A2 in the name of Mrs. Kalapana Babu.
(GPS: 12.346578 N, 80.064668 E)*
- *CRZ Zonation: CRZ III-NDZ (No Development Zone)*

4. WHEREAS, *as per the approved CZMP map No.TN 98 of CRZ Notification, 2011, your construction activity falls in CRZ III-NDZ (No Development Zone). As per Para 8 III (CRZ-III) (ii) of CRZ Notification, 2011, “No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density, and for permissible activities under the*

notification, thus the construction in Survey No. 485/1A2 at coordinates 12.346578 N, 80.064668 E within CRZ-III NDZ is a prohibited activity” and

5. WHEREAS, the Member Secretary, Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) has issued the show cause notice to the Violator **Mrs. Kalapana Babu, W/o. Babu Thiagarajan, No. 14, Fourth Cross Street, Karpagam Gardens, Adyar, Chennai – 600020** vide Lr. No. P1/1484/2023, dated 05.06.2025. The violator replied on 26/06/2025, stating that she requested the extension of thirty days for prompt retrieve the necessary records and submit a detailed response within a reasonable time frame.

6. The violator was called for personal hearing on 23.07.2025 at 11.00 AM, enquired about the said violation, and they replied that they have got village panchayat approval. They also indicated that they were not aware of the CRZ Notification, 2011.

7. Therefore, it is admitted by the violator that they are in violation of the CRZ Notification, 2011 and the explanation of the ignorance of the Notification is not a valid excuse as per law.

8. WHEREAS, on the basis of detailed examination of the issues by the officials of TNSCZMA, it is observed that the structure, as stated in para 3, 4, 5, 6 & 7 above, has been carried out in complete disregard of the provisions of the CRZ Notification, 2011 and.

9. NOW, THEREFORE, on the basis of Para 1 to 8 above and on the basis of detailed examination and after considering the explanation of the violator, since she has stated that she is not aware of the CRZ Notification and that she has not produced any documentary evidence to the effect that she has obtained permission or complied with the CRZ Notification, 2011 and since the CRZ Notification, 2011 is clearly applicable to the impugned construction as described above and the construction is in the “No Development Zone” the TNSCZMA in accordance with the powers and provisions of Section 5 of the Environment (Protection) Act, 1986 hereby directs **Mrs. Kalapana Babu, W/o. Babu Thiagarajan, No. 14, Fourth Cross Street, Karpagam Gardens, Adyar, Chennai - 600020**, that the construction at **Survey No. 485/1A2 at coordinates 12.346578 N, 80.064668 E should be demolished and removed in its entirety forthwith and the area shall be restored to its original condition as prior to the commencement of the construction activities.”**

Further, Mrs. Kalapana Babu, W/o. Babu Thiagarajan, No. 14, Fourth Cross Street, Karpagam Gardens, Adyar, Chennai - 600020, is also directed to ensure compliance with the applicable provisions of Construction and Demolition Waste Management Rules, 2016 while carrying out the demolition activity.

Sd./- A.R. Rahul Nadh
Member Secretary,
Tamil Nadu State Coastal Zone
Management Authority and Director,
Department of Environment and Climate Change

To:

Mrs. Kalapana Babu,
W/o. Babu Thiagarajan,
No. 14, Fourth Cross Street, Karpagam Gardens,
Adyar, Chennai – 600 020.

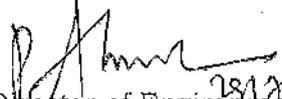
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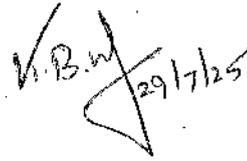
1. The Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai – 600 009.
2. The Chairman/DCZMA,
District Collector,
Chengalpattu district, Chengalpattu – 603001. *(It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)*
3. The Member Secretary,
PA(General) to collector,
Chengalpattu district, Chengalpattu – 603001. *(It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)*
4. The Convener – DCZMA,
District Environmental Engineer,
Tamil Nadu Pollution Control Board,

Maraimalai Nagar, Chengalpattu - 603209. (It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)

5. The Superintendent of Police,
Chengalpattu district- 603001.

// forwarded by order //


For Director of Environment
and Climate Change


29/7/25

**TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE, 9TH FLOOR,
METROS, ANNA SALAI, NANDANAM, CHENNAI – 600 035**

PRESENT: THIRU. A.R. RAHUL NADH, I.A.S.,

Proc. No. P1/1484/2023, dated 28.07.2025

Sub.: CRZ Violation - Original Application No. 95 of 2023 - Illegal Construction in CRZ areas - SF. No. 498/1A3, 1A4, 1A5, 1A6 of Paramankeni Village, Cheyyur Taluk, Chengalpattu – Final Order - Issued

WHEREAS the Government of India issued the Coastal Regulation Zone (CRZ) Notification, 2011 vide S.O. No. 19(E) dated 6th January 2011 under the Environment Protection Act, 1986, for protecting and conserving the coastal environment and to regulate development in the CRZ area, and

2. WHEREAS, it has come to knowledge that an unauthorised development activity at Survey no. 498/1A3, 1A4, 1A5, 1A6 of Paramankeni Village, Cheyyur Taluk, Chengalpattu District without obtaining necessary permission, which falls in **CRZ III-NDZ (No Development Zone)**, which is a prohibited activity as per the approved Coastal Zone Management Plan, and

3. WHEREAS, a field inspection was carried out by the Sub-Committee on 29.04.2025 constituted by the Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) in connection with Original Application No. 95 of 2023 before the Hon'ble National Green Tribunal (Southern Zone) and observed the following:

- *An under construction building with foundation and compound wall was observed found in the said location in S.F. No. 498/1A3, 1A4, 1A5, 1A6 in the name of Mr. Gnanasehar Devadason & Mr. L. Suren.
(GPS: 12.340823 N, 80.060423 E)*
- *CRZ Zonation: CRZ III-NDZ (No Development Zone)*

4. WHEREAS, as per the approved CZMP map No.TN 98 of CRZ Notification, 2011, your construction activity falls in **CRZ III-NDZ (No Development Zone)**. As per Para 8 III (CRZ-III) (ii) of CRZ Notification, 2011, **"No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density, and for permissible activities under the**

notification, thus the construction in Survey No. 498/1A3, 1A4, 1A5, 1A6 at coordinates 12.340823 N, 80.060423 E within CRZ-III NDZ is a prohibited activity” and

5. WHEREAS, the Member Secretary, Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) has issued the show cause notice to the Violator **Mr. Gnanasehar Devadason, S/o. Gnanaraj, 1A, Chinnandikuppam Main Road, Vettuvankani, Injambakkam, Chennai - 600115 & Mr. L. Suren son of Lakshmanan, 25/11A Sarangapani Street, T. Nagar, Chennai 600 017** vide Lr. No. P1/1484/2023, dated 05.06.2025. The violator replied on 20/06/2025, stating that the land was solely purchased for the purpose of carrying out farming activities and they got competent local authority permission.

6. The violator was called for personal hearing on 23.07.2025 at 11.00 AM, enquired about the said violation, and they replied that only thatched roof house constructed to maintain the farm land and have built it outside the 50 meters of High Tide Line. They also indicated that they were not aware of the CRZ Notification, 2011.

7. Therefore, it is admitted by the violator that they are in violation of the CRZ Notification, 2011 and the explanation of the ignorance of the Notification is not a valid excuse as per law.

8. WHEREAS, on the basis of detailed examination of the issues by the officials of TNSCZMA, it is observed that the structure, as stated in para 3, 4, 5, 6 & 7 above, has been carried out in complete disregard of the provisions of the CRZ Notification, 2011 and.

9. NOW, THEREFORE, on the basis of Para 1 to 8 above and on the basis of detailed examination and after considering the explanation of the violator, since he has stated that he is not aware of the CRZ Notification and that he has not produced any documentary evidence to the effect that he has obtained permission or complied with the CRZ Notification, 2011 and since the CRZ Notification, 2011 is clearly applicable to the impugned construction as described above and the construction is in the “No Development Zone” the TNSCZMA in accordance with the powers and provisions of Section 5 of the Environment (Protection) Act, 1986 hereby directs **Mr. Gnanasehar Devadason, S/o. Gnanaraj, 1A, Chinnandikuppam Main Road, Vettuvankani, Injambakkam, Chennai - 600115 & Mr. L. Suren son of Lakshmanan, 25/11A Sarangapani Street, T. Nagar, Chennai 600 017**, that the construction at **Survey No. 498/1A3, 1A4, 1A5, 1A6 at coordinates 12.340823**

N, 80.060423 E should be demolished and removed in its entirety forthwith and the area shall be restored to its original condition as prior to the commencement of the construction activities.”

Further, Mr. Gnanasehar Devadason, S/o. Gnanaraj, 1A, Chinnandikuppam Main Road, Vettuvankani, Injambakkam, Chennai - 600115 & Mr. L. Suren son of Lakshmanan, 25/11A Sarangapani Street, T. Nagar, Chennai 600 017, is also directed to ensure compliance with the applicable provisions of Construction and Demolition Waste Management Rules, 2016 while carrying out the demolition activity.

Sd./- A.R. Rahul Nadh
Member Secretary,
Tamil Nadu State Coastal Zone
Management Authority and Director,
Department of Environment and Climate Change

To:

Mr.Gnanasehar Devadason,
S/o. Gnanaraj,
1A, Chinnandikuppam Main Road,
Vettuvankani,
Injambakkam, Chennai -600115.

&

Mr. L. Suren
son of Lakshmanan,
25/11A Sarangapani Street,
T. Nagar, Chennai 600 017.

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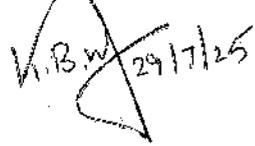
1. The Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai – 600 009.
2. The Chairman/DCZMA,
District Collector,

Chengalpattu district, Chengalpattu - 603001. (It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)

3. The Member Secretary,
PA(General) to collector,
Chengalpattu district, Chengalpattu - 603001. (It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)
4. The Convener - DCZMA,
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Maraimalai Nagar, Chengalpattu - 603209. (It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)
5. The Superintendent of Police,
Chengalpattu district- 603001.

// forwarded by order //


For Director of Environment
and Climate Change


29/17/25

**TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE, 9TH FLOOR,
METROS, ANNA SALAI, NANDANAM, CHENNAI – 600 035**

PRESENT: THIRU. A.R. RAHUL NADH, I.A.S.,

Proc. No. P1/1484/2023, dated 28.07.2025

Sub.: CRZ Violation - Original Application No. 95 of 2023 - Illegal Construction in CRZ areas - SF. No. 488/2 of Paramankeni Village, Cheyyur Taluk, Chengalpattu – Final Order - Issued

WHEREAS the Government of India issued the Coastal Regulation Zone (CRZ) Notification, 2011 vide S.O. No. 19(E) dated 6th January 2011 under the Environment Protection Act, 1986, for protecting and conserving the coastal environment and to regulate development in the CRZ area, and

2. WHEREAS, it has come to knowledge that an unauthorised development activity at Survey no. 488/2 of Paramankeni Village, Cheyyur Taluk, Chengalpattu District without obtaining necessary permission, which falls in **CRZ III-NDZ (No Development Zone)**, which is a prohibited activity as per the approved Coastal Zone Management Plan, and

3. WHEREAS, a field inspection was carried out by the Sub-Committee on 29.04.2025 constituted by the Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) in connection with Original Application No. 95 of 2023 before the Hon'ble National Green Tribunal (Southern Zone) and observed the following:

- *A house with Ground floor having Cement sheet and compound wall was found in the said location in S.F. No. 488/2 in the name of Mrs. Indira Subramaniam.
(GPS: 12.346031 N, 80.061530 E)*
- *CRZ Zonation: CRZ III-NDZ (No Development Zone)*

4. WHEREAS, *as per the approved CZMP map No.TN 98 of CRZ Notification, 2011, your construction activity falls in CRZ III-NDZ (No Development Zone). As per Para 8 III (CRZ-III) (ii) of CRZ Notification, 2011, “No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density, and for permissible activities under the*

notification, thus the construction in Survey No. 488/2 at coordinates 12.346031 N, 80.061530 E within CRZ-III NDZ is a prohibited activity” and

5. WHEREAS, the Member Secretary, Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) has issued the show cause notice to the Violator **Mrs. Indira Subramaniam, W/o. Subramaniam, No. 26, Rajasekara Mudali Street, Chennai – 600004** vide Lr. No. P1/1484/2023, dated 05.06.2025. The violator replied on 07/07/2025, stating that the said structure was constructed as a watchman’s shed with an asbestos roof.

6. The violator was called for a personal hearing on 23.07.2025 at 11:00 AM but failed to appear for the enquiry. However, a delayed reply was subsequently submitted on 25.07.2025.

7. WHEREAS, on the basis of detailed examination of the issues by the officials of TNSCZMA, it is observed that the structure, as stated in para 3, 4, 5 & 6 above, has been carried out in complete disregard of the provisions of the CRZ Notification, 2011 and.

8. NOW, THEREFORE, on the basis of Para 1 to 7 above and on the basis of detailed examination and after considering the explanation of the violator, since she has stated that she is not aware of the CRZ Notification and that she has not produced any documentary evidence to the effect that she has obtained permission or complied with the CRZ Notification, 2011 and since the CRZ Notification, 2011 is clearly applicable to the impugned construction as described above and the construction is in the “No Development Zone” the TNSCZMA in accordance with the powers and provisions of Section 5 of the Environment (Protection) Act, 1986 hereby directs **Mrs. Indira Subramaniam, W/o. Subramaniam, No. 26, Rajasekara Mudali Street, Chennai – 600 004**, that the construction at **Survey No. 488/2 at coordinates 12.346031 N, 80.061530 E** should be demolished and removed in its entirety forthwith and the area shall be restored to its original condition as prior to the commencement of the construction activities.”

Further, **Mrs. Indira Subramaniam, W/o. Subramaniam, No. 26, Rajasekara Mudali Street, Chennai – 600 004**, is also directed to ensure compliance with the applicable provisions of Construction and Demolition Waste Management Rules, 2016 while carrying out the demolition activity.

Sd./- A.R. Rahul Nadh
Member Secretary,
Tamil Nadu State Coastal Zone
Management Authority and Director,
Department of Environment and Climate Change

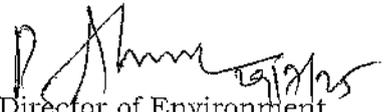
To:

Mrs. Indira Subramaniam,
W/o. Subramaniam,
No. 26, Rajasekara Mudali Street,
Chennai – 600 004.

Copy to:

1. The Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai – 600 009.
2. The Chairman/DCZMA,
District Collector,
Chengalpattu district, Chengalpattu – 603001. *(It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)*
3. The Member Secretary,
PA(Gencral) to collector,
Chengalpattu district, Chengalpattu – 603001. *(It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)*
4. The Convener – DCZMA,
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Maraimalai Nagar, Chengalpattu – 603209. *(It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)*
5. The Superintendent of Police,
Chengalpattu district- 603001.

// forwarded by order //


For Director of Environment
and Climate Change


W.B.W. 29/7/25

**TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE, 9TH FLOOR,
METROS, ANNA SALAI, NANDANAM, CHENNAI – 600 035**

PRESENT: THIRU. A.R. RAHUL NADH, I.A.S.,

Proc. No. P1/1484/2023, dated 28.07.2025

Sub.: CRZ Violation - Original Application No. 95 of 2023 – Illegal Construction in CRZ areas - SF. No. 496/6B of Paramankeni Village, Cheyyur Taluk, Chengalpattu – Final Order - Issued

WHEREAS the Government of India issued the Coastal Regulation Zone (CRZ) Notification, 2011 vide S.O. No. 19(E) dated 6th January 2011 under the Environment Protection Act, 1986, for protecting and conserving the coastal environment and to regulate development in the CRZ area, and

2. WHEREAS, it has come to knowledge that an unauthorised development activity at Survey No. 496/6B of Paramankeni Village, Cheyyur Taluk, Chengalpattu District without obtaining necessary permission, which falls in **CRZ III - NDZ (No Development Zone)**, which is a prohibited activity as per the approved Coastal Zone Management Plan, and

3. WHEREAS, a field inspection was carried out by the Sub-Committee on 29.04.2025 constituted by the Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) in connection with Original Application No. 95 of 2023 before the Hon'ble National Green Tribunal (Southern Zone) and observed the following:

- *A building with Ground floor and compound wall was found in the said location in S.F. No. 496/6B in the name of Mrs. M. Thulasi.
(GPS: 12.343442 N, 80.060706 E)*
- *CRZ Zonation: CRZ III-NDZ (No Development Zone)*

4. WHEREAS, *as per the approved CZMP map No.TN 98 of CRZ Notification, 2011, your construction activity falls in CRZ III-NDZ (No Development Zone). As per Para 8 III (CRZ-III) (ii) of CRZ Notification, 2011, “No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density, and for permissible activities under the*

notification, thus the construction in Survey No. 496/6B at coordinates 12.343442 N, 80.060706 E within CRZ-III NDZ is a prohibited activity” and

5. WHEREAS, the Member Secretary, Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) has issued the show cause notice to the Violator **Mrs. M. Thulasi, W/o Mr. S.N. Reddy, 33/9, Madras Battai Road, Villivakkam, Chennai 600 049** vide Lr. No. P1/1484/2023, dated 05.06.2025. The violator replied on 12/06/2025, stating that the said structure is not of a permanent nature and is not used for any commercial purposes, nor is it occupied as a residence by herself or any of my family members and it is used as a watchman shed. The container house and compound wall thereon are only for safety and protection of the Land.

6. The violator was called for personal hearing on 23.07.2025 at 11.00 AM, enquired about the said violation, and they replied that only sale deed and patta are available. They also indicated that they were not aware of the CRZ Notification, 2011.

7. Therefore, it is admitted by the violator that they are in violation of the CRZ Notification, 2011 and the explanation of the ignorance of the Notification is not a valid excuse as per law.

8. WHEREAS, on the basis of detailed examination of the issues by the officials of TNSCZMA, it is observed that the structure, as stated in para 3, 4, 5, 6 & 7 above, has been carried out in complete disregard of the provisions of the CRZ Notification, 2011 and.

9. NOW, THEREFORE, on the basis of Para 1 to 8 above and on the basis of detailed examination and after considering the explanation of the violator, since her authorized representative has stated that she is not aware of the CRZ Notification and that she has not produced any documentary evidence to the effect that she has obtained permission or complied with the CRZ Notification, 2011 and since the CRZ Notification, 2011 is clearly applicable to the impugned construction as described above and the construction is in the “No Development Zone” the TNSCZMA in accordance with the powers and provisions of Section 5 of the Environment (Protection) Act, 1986 hereby directs **Mrs. M. Thulasi, W/o Mr. S.N. Reddy, 33/9, Madras Battai Road, Villivakkam, Chennai 600 049**, that the construction at **Survey No. 496/6B at coordinates 12.343442 N, 80.060706 E should be demolished and removed in its entirety forthwith and the area shall be restored to its original condition as prior to the commencement of the construction activities.”**

Further, Mrs. M. Thulasi, W/o Mr. S.N. Reddy, 33/9, Madras Battai Road, Villivakkam, Chennai 600 049, is also directed to ensure compliance with the applicable provisions of Construction and Demolition Waste Management Rules, 2016 while carrying out the demolition activity.

Sd./- A.R. Rahul Nadh
Member Secretary,
Tamil Nadu State Coastal Zone
Management Authority and Director,
Department of Environment and Climate Change

To:

Mrs. M.Thulasi,
W/o Mr. S.N.Reddy,
33/9, Madras Battai Road,
Villivakkam, Chennai 600 049.

Copy to:

1. The Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai – 600 009.
2. The Chairman/DCZMA,
District Collector,
Chengalpattu district, Chengalpattu – 603001. *(It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)*
3. The Member Secretary,
PA(General) to collector,
Chengalpattu district, Chengalpattu – 603001. *(It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)*
4. The Convener – DCZMA,
District Environmental Engineer,
Tamil Nadu Pollution Control Board,

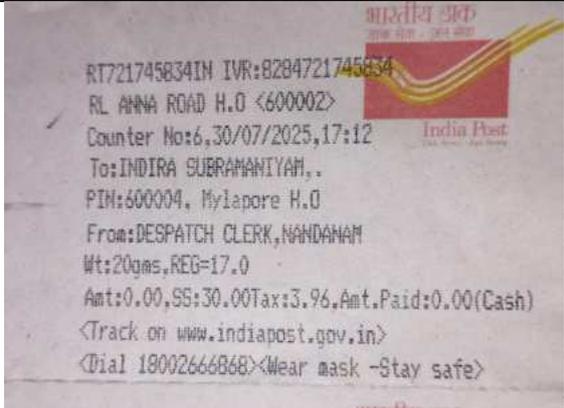
Maraimalai Nagar, Chengalpattu - 603209. (It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest)

5. The Superintendent of Police,
Chengalpattu district- 603001.

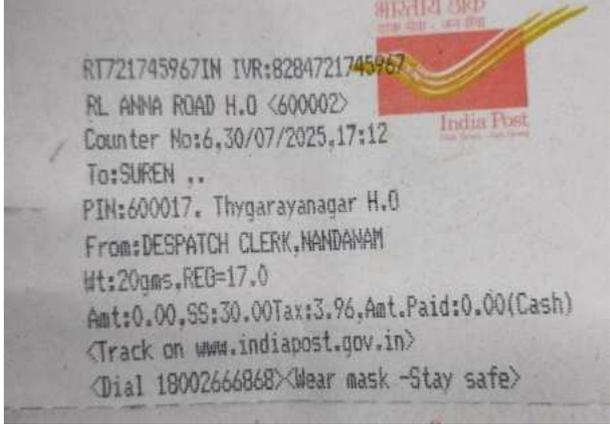
// forwarded by order //


For Director of Environment
and Climate Change


K.B.M. 29/7/25

<p>Mr. Thirumalai Varadarajan, S/o. T.N.Gopalan, No. 5/11, Rajamannar Street, T. Nagar, Chennai – 600 017</p>	 <p>RT721745953IN IVR:8284721745953 RL ANNA ROAD H.O <600002> Counter No:6,30/07/2025,17:12 To:THIRUMALAI VARADARAJAN,, PIN:600017, Thygarayanagar H.O From:DESPATCH CLERK,NANDANAM Wt:20gms,REG=17.0 Amt:0.00,SS:30.00Tax:3.96,Amt.Paid:0.00(Cash) <Track on www.indiapost.gov.in> <Dial 18002666868><Wear mask -Stay safe></p>
<p>Mrs. Kalapana Babu, W/o. Babu Thiagarajan, No. 14, Fourth Cross Street, Karpagam Gardens, Adyar, Chennai - 600020.</p>	 <p>RT721746066IN IVR:8284721746066 RL ANNA ROAD H.O <600002> Counter No:6,30/07/2025,17:12 To:KALAPANA BABU,, PIN:600020, Adyar S.O (Chennai) From:DESPATCH CLERK,NANDANAM Wt:20gms,REG=17.0 Amt:0.00,SS:30.00Tax:3.96,Amt.Paid:0.00(Cash) <Track on www.indiapost.gov.in> <Dial 18002666868><Wear mask -Stay safe></p>
<p>Mrs. Indira Subramaniam, W/o. Subramaniam, No. 26, Rajasekara Mudali Street, Chennai - 600004.</p>	 <p>RT721745834IN IVR:8284721745834 RL ANNA ROAD H.O <600002> Counter No:6,30/07/2025,17:12 To:INDIRA SUBRAMANIAM,, PIN:600004, Mylapore H.O From:DESPATCH CLERK,NANDANAM Wt:20gms,REG=17.0 Amt:0.00,SS:30.00Tax:3.96,Amt.Paid:0.00(Cash) <Track on www.indiapost.gov.in> <Dial 18002666868><Wear mask -Stay safe></p>
<p>Mr. M.S.Rama Mohan Rao, S/o. Late M.Marayya, No.1/2, Krishnabai Street, T.Nagar, Chennai 600 017.</p>	 <p>RT737289219IN IVR:8284737289219 RL ANNA ROAD H.O <600002> Counter No:6,30/07/2025,17:12 To:RAMA MOHAN,, PIN:600017, Thygarayanagar H.O From:DESPATCH CLERK,NANDANAM Wt:40gms,REG=17.0 Amt:0.00,SS:35.00Tax:4.86,Amt.Paid:0.00(Cash) <Track on www.indiapost.gov.in> <Dial 18002666868><Wear mask -Stay safe></p>

<p>T.M.Muthukumar, S/o. T.V.Mandravanan, SF Nos.270, 274 & 277, Avinashi Mangalam Road, Karunaipalayam Village, Avinashi - 641654.</p>	 <p>RT721745840IN IVR:8284721745840 RL ANNA ROAD H.O <600002> Counter No:6,30/07/2025,17:12 To:MUTHUKUMAR,, PIN:641654, Avinashi SO From:DESPATCH CLERK,NANDANAM Wt:20gms,REG=17.0 Amt:0.00,SS:30.00Tax:3.96,Amt.Paid:0.00(Cash) <Track on www.indiapost.gov.in> <Dial 18002666868><Wear mask -Stay safe></p>
<p>Mrs. M.Thulasi, W/o Mr. S.N.Reddy, 33/9, Madras Battai Road, Villivakkam, Chennai 600 049.</p>	 <p>RT721746070IN IVR:8284721746070 RL ANNA ROAD H.O <600002> Counter No:6,30/07/2025,17:12 To:THULASI,, PIN:600049, Villivakkam SO From:DESPATCH CLERK,NANDANAM Wt:20gms,REG=17.0 Amt:0.00,SS:30.00Tax:3.96,Amt.Paid:0.00(Cash) <Track on www.indiapost.gov.in> <Dial 18002666868><Wear mask -Stay safe></p>
<p>Mr.M.S. Rama Mohan Rao, S/o. Late M.Marayya, No.1/2, Krishnabai Street, T.Nagar, Chennai - 600 017.</p>	 <p>RT737269219IN IVR:8284737269219 RL ANNA ROAD H.O <600002> Counter No:6,30/07/2025,17:12 To:RAMA MOHAN,, PIN:600017, Thygarayanagar H.O From:DESPATCH CLERK,NANDANAM Wt:40gms,REG=17.0 Amt:0.00,SS:35.00Tax:4.86,Amt.Paid:0.00(Cash) <Track on www.indiapost.gov.in> <Dial 18002666868><Wear mask -Stay safe></p>
<p>Mr.Gnanasehar Devadason, S/o. Gnanaraj, 1A, Chinnandikuppam Main Road, Vettuvankani, Injambakkam, Chennai - 600115</p>	 <p>RT721746083IN IVR:8284721746083 RL ANNA ROAD H.O <600002> Counter No:6,30/07/2025,17:12 To:GNANASEHAR DEVADASON,, PIN:600115, Injambakkam S.O From:DESPATCH CLERK,NANDANAM Wt:20gms,REG=17.0 Amt:0.00,SS:30.00Tax:3.96,Amt.Paid:0.00(Cash) <Track on www.indiapost.gov.in> <Dial 18002666868><Wear mask -Stay safe></p>

<p>Mr. L. Suren son of Lakshmanan, 25/11A Sarangapani Street, T. Nagar, Chennai 600 017.</p>	 <p>RT721745967IN IVR:8284721745967 RL ANNA ROAD H.O <600002> Counter No:6,30/07/2025,17:12 To:SUREN .. PIN:600017, Thygarayanagar H.O From:DESPATCH CLERK,NANDANAM Wt:20gms,REG=17.0 Amt:0.00,SS:30.00Tax:3.96,Amt.Paid:0.00(Cash) <Track on www.indiapost.gov.in> <Dial 18002666868><Wear mask -Stay safe></p>
<p>Mr.M.S.Rama Mohan Rao, S/o.Late M.Marayya, No.1/2, Krishnabai Street, T.Nagar, Chennai--600 017.</p>	 <p>RT737289219IN IVR:8284737289219 RL ANNA ROAD H.O <600002> Counter No:6,30/07/2025,17:12 To:RAMA MOHAN.. PIN:600017, Thygarayanagar H.O From:DESPATCH CLERK,NANDANAM Wt:40gms,REG=17.0 Amt:0.00,SS:35.00Tax:4.86,Amt.Paid:0.00(Cash) <Track on www.indiapost.gov.in> <Dial 18002666868><Wear mask -Stay safe></p>
<p>Dr CT. Arunachalam, S/o. S. Chidambaram, No. 3, Vidwan Sundaram Street, Nungambakkam, Chennai - 600 034.</p>	 <p>RT737289094IN IVR:8284737289094 RL ANNA ROAD H.O <600002> Counter No:6,30/07/2025,17:12 To:ARUNACHALAM.. PIN:600034, Nungambakkam MD From:DESPATCH CLERK,NANDANAM Wt:20gms,REG=17.0 Amt:0.00,SS:30.00Tax:3.96,Amt.Paid:0.00(Cash) <Track on www.indiapost.gov.in> <Dial 18002666868><Wear mask -Stay safe></p>